THE MADRAS LEGISLATIVE ASSEMBLY

1962-67

A REVIEW

GOVERNMENT OF MADRAS

1967

LEGISLATIVE ASSEMBLY DEPARTMENT,
FORT ST. GEORGE, MADRAS-9
FOREWORD

The Third Madras Legislative Assembly constituted after the General Elections held in February 1962, was summoned to meet for its first Session on 29th March 1962. It was dissolved on the afternoon of the 28th February 1967.

This Quinquennial Review gives a complete and comprehensive, albeit in a condensed form, statement of the work transacted in the Third Madras Legislative Assembly.

It is hoped that, besides being of interest to the Members, the Review will be found useful as a book of reference also.

FORT ST. GEORGE,
24th August 1967.

C. D. NATARAJAN,
Secretary,
Legislative Assembly
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The genesis of the Legislatures in India can be traced to the Charter Act of 1833 which for the first time provided for the addition of a fourth member to Governor-General-in-Council for the sole purpose of Legislation, though the Act extinguished the independent legislative powers of the Governors-in-Council of Madras and other Presidencies and vested legislative power solely in the Governor General-in-Council. The Presidency Governments, as they were then called, which previously made their own laws and regulations, were authorized merely to submit drafts or projects of any laws or regulations deemed expedient or necessary to the Governor-General-in-Council.

The Charter Act of 1853, which marked the next stage in the evolution of the Legislatures, made the Law Member of the Governor-General-in-Council a full member and enlarged the Governor-General's Council for legislative purposes by the, addition of the Chief Justice of Bengal, one other Supreme Court Judge and one paid representative of each Presidency or Governor's Province. In all, the Legislative Council consisted of 12 members. From 1833 to 1861, the Governor-General-in-Council was the sole administrative as well as the Legislative authority.

The Indian Councils Act of 1861 constituted a great landmark in the growth and development of the Legislatures. The Act for the first time associated with the Governor-General's Executive Council and the Executive Councils of Madras and Bombay, a small number of additional members half of them being non-officials and provided for the addition of not less than six and not more than 12 nominated members to the Governor-General's Council and the functions of the new Legislative Council were limited wholly to legislation. The Act also restored the legislative powers of the Council of the Governor of Madras, which was enlarged for Legislative purposes by the addition of the Advocate-General and of four to eight members nominated by the Governor. The Act thus sowed the seed for the future Legislature as an independent entity separate from the Executive Council. The Legislative Councils so established were however, mere advisory committees by means of which Government obtained advice and assistance in their work, of legislation and the public derived the advantage of fail publicity being ensured at every stage of the legislative process. The councils were not deliberative bodies with respect to any subject put that of the immediate legislation before them.
The next milestone in the evolution of the Legislatures was reached when the Indian Councils Act of 1892 was passed by which the number of additional members of the Central Legislature was raised to 16 and the number of additional members of the Madras Legislature was raised to 20, of which not more than nine had to be officials. Non-official Members were recommended by the district boards, Universities, municipalities and other associations. This Act enlarged the functions of the Council in two respects, namely, the Council could discuss the annual financial statement and ask questions subject to certain limitations. Members were to hold office for two years.

The seed sown by the Act of 1861 was quickened into life by the Act of 1909, popularly known as Minto-Morfey Reforms. The Act still further enlarged the Legislative Councils both of the Governor-General and of the Provinces. It introduced for the first time the method of election, though not yet direct election, and thus helped to quicken into life the seed of representative institutions. It dispensed with official majorities in the Provincial Legislative Councils and gave them power to move resolutions upon, matters of general public interest and upon the Budget and to ask supplementary questions. The additional members of the Governor-General's Council were increased from 16 to a maximum of 60 and those of the Madras Council from 20 to a maximum of 60. Thus, the Act carried constitutional development a step further.

The Government of India Act of 1919, which embodied the Montagu-Chelmsford Reforms, is but the natural and inevitable sequel to the long chapter of previous Parliamentary Legislation on the introduction of Representative Government in India with Legislatures composed of elected representatives of the people. The most important feature of the Act was the introduction of the system of dyarchy in the Provinces. Subjects were classified as Central and Provincial and in regard to provincial matters a further division was made into "transferred subjects" administered by the Governor and his ministers responsible to the Legislative Council and "reserved subjects" administered by the Governor, and his Executive Council. The Governor could override both the Ministers and the Executive Council. The proportion of elected members of the Provincial Legislative Council was raised to over 70 per cent. The Legislative power of the Council extended to Provincial matters only. Every law of the Provincial Legislature for its validity required the assent of the Governor-General as well as the Governor.

In the Centre, however the principle of responsible Government was not introduced. The Central Legislature thereafter called the Indian Legislature was reconstituted on enlarged and more representative character. It consisted of the Council of
State composed of sixty members of whom 34 members were elected and the Legislative Assembly composed of about 144 members, of whom about 104 were elected- and the rest nominated. Of the nominated members, about 26 were officials. The powers of both the Chambers of the Indian Legislature were identical except that the power to vote supply was granted only to the Legislative Assembly.

The Government of India Act, 1935, marked the next great stride in the evolution of the Legislatures. The Act provided for an All-India Federation and the constituent units of the Federation' were to be the Governor's Provinces, and the Indian States. The accession of the States to the Federation was optional. The Federal Legislature was to consist of two Houses, the House of Assembly called Federal Assembly and the Council of States. The Federal Assembly was to consist of 375 members, 125 being representatives of the Indian States, nominated by the Rulers. The representatives of the Governor's provinces were to be elected not directly but indirectly by the Provincial Assemblies. The term of the Assembly was fixed as five years. The Council of State was to be a permanent body not subject to dissolution, but one-third of the members should retire every three years. It was to consist of 260 members, 104 representatives of Indian States, six to be nominated by the Governor-General, 128 to be directly elected by territorial communal constituencies and 22 to be set apart for smaller minorities, women and depressed classes. The two Houses had in general equal powers but demands for supply votes and financial Bills were to originate in the Assembly.

The Act established a bi-cameral Legislature in the Province of Madras as it was then called and provided for responsible Government subject to two limitations namely, (1) special responsibilities were given to the Governor in regard to certain matters save as regards Finance and (2) certain matters were placed entirely outside ministerial control and within the absolute discretion of the Governor.

The Legislature consisted of the Governor and the two Chambers called the Legislative Council and the Legislative Assembly. The Legislative Council was a permanent body not subject to dissolution but as nearly as one-third of the members thereon retired every three years. It consisted of not less than 54' and not more than 56 members composed of 35 general seats, 7 Mohamedan seats, 1 European seat, 3 Indian Christian seats, and not less than 8 and not more than 10 nominated by the Governor. The Legislative Assembly consisted of 215 members of which 146 were elected from general seats of which 30 seats were reserved for Schedule Castes, 1 for Backward areas and tribes, 28 for Mohamedans, 2 for Anglo-Indians, 3 for Europeans, 8 for Indian Christians,
The Act made a division of powers between the Centre and the Provinces. Certain subjects were exclusively assigned to the Central or Federal Legislature; others to the Provincial Legislatures and in regard to another field, the two had concurrent powers.

The Federal structure contemplated in the Act did not come into being and so the Government of India Act, 1919, continued to be in force as far as the Central Legislature was concerned. The Act of 1935 however came into force in regard to the Provinces and Provincial autonomy was ushered in. In Madras, the Congress Party in the Legislature formed the Government in March 1937. The Ministry however resigned in October 1939 and the Legislator ceased to function.

The Indian Independence Act, 1947, constituted the culmination of the origin and growth of the Indian Legislatures from modest expansions of the Executive Councils of the Governor-General and the Governors in the Provinces into separate sovereign legislative bodies. The Act created two independent Dominions in India known respectively as India and Pakistan. The paramountcy of the British Crown lapsed and the power of the British Parliament to legislate for India ceased. The Federal Legislature of India became sovereign and the power of the Legislature became exercisable by the Constituent Assembly which was not subject to any limitation whatsoever. Until the new Constitution was framed, the Government of India Act of 1935, subject to certain adaptations and modifications, was to remain the Constitutional Law of India. The Constitution of India came into force with effect from the 26th January 1950.
CHAPTER II

Constitutional Changes Since 1962

The State of Madras is one of the 17 States of the Indian Republic bounded on the North by the States of Mysore and Andhra Pradesh, on the East by the Bay of Bengal, on the South by the Indian Ocean and on the West by the Kerala State. It has an area of 1,29,966 square kilometers with a population of 33,686,953. It consists of 14 districts including Madras City.

The Legislature in Madras State consists of the Governor and the two Houses of the Legislature, namely, the Legislative Council and the Legislative Assembly. The Legislative Assembly, unless sooner dissolved, continues for five years from the date appointed for its first meeting. The Legislative Council is not subject to dissolution like the Assembly, but one-third of its members retire on the expiration of every second year.

The Second Madras Legislative Assembly consisted of 206 territorial constituencies, of which 37 constituencies were reserved for Scheduled Castes and one for the Scheduled Tribes. One member to represent the Anglo-Indian interests was nominated by the Governor under Article 333 of the Constitution. The number of Parliamentary Constituencies in Madras was 41. (vide Delimitation of Parliamentary and Assembly Constituencies Order, 1961).

The Second Madras Legislative Assembly was dissolved with effect from the forenoon of 1st March 1962. The Third Legislative Assembly was constituted on the 3rd March 1962 after the General Elections and met for the first time on 29th March 1962.

By the Delimitation of Parliamentary and Assembly Constituencies Order, 1965, the number of territorial constituencies in Madras has been increased to 234. Forty-two seats have been reserved for the Scheduled Castes and two seats for the Scheduled Tribes. The number of Parliamentary Constituencies in Madras has been reduced to 39 including, seven reserved for the Scheduled Castes.
CHAPTER III

General Elections 1962 and Bye-elections

After the General Elections 1957, there was transfer of territories between Madras State and the Andhra Pradesh. As a result of this, the number of seats in the Madras Legislative Assembly which was 205 during the General Elections, 1957, was raised by one to 206.

Of the 206 Assembly seats, 37 seats have been reserved for Scheduled Castes and one seat for Scheduled Tribes. During the 1957 Elections, elections to the reserved seats were from Double-Member Constituencies. But, in 1961, the Double-Member Constituencies were bifurcated and seats were reserved for Scheduled Castes and Scheduled Tribes, in Single-Member Constituencies.

The Third General Elections to the above 206 elected seats were held in 1962. The following programme was fixed for the conduct of elections:

<table>
<thead>
<tr>
<th>Event</th>
<th>Date</th>
</tr>
</thead>
<tbody>
<tr>
<td>Notification calling for elections</td>
<td>13th January 1962</td>
</tr>
<tr>
<td>Last date for making nominations</td>
<td>20th January 1962</td>
</tr>
<tr>
<td>Date for scrutiny of nominations</td>
<td>22nd January 1962</td>
</tr>
<tr>
<td>Last date for the withdrawal of candidature</td>
<td>25th January 1962</td>
</tr>
<tr>
<td>Period of Poll</td>
<td>17th to 24th February 1962</td>
</tr>
<tr>
<td>Date of completion of elections</td>
<td>2nd March 1962</td>
</tr>
</tbody>
</table>

For the 206 Assembly seats, 1,201 persons (1,172 men and 29 women) filed their nominations, and of these 242 were members of the Scheduled Castes while 4 were members of the Scheduled Tribes. The nominations of 13 candidates (all men) were rejected.

Three hundred and ninety candidates (384 men and 6 women) withdrew their nominations in time. There were no unopposed returns to the Madras Legislative Assembly in the General Elections held in 1962. The elections were contested in all the 206 seats. The number of candidates who contested finally was 798 as detailed below:

1. Congress 206
2. Communist 68
3. Praja Socialist 21
4. D.M.K. 143
5. Swatantra 94
6. Jana Sangh 4
7. Socialist 7
8. Republican 4
9. Forward Bloc 6
10. Muslim League 6
Out of the 798 contestants, 23 were women of whom, 15 were from the Congress Party, 2 from the Dravida Munnetra Kazhagam and one each from the Swatantra, Communist, Praja Socialist and Socialist parties while the remaining 2 were Independents.

One hundred and seventy-nine of the contestants belonged to Scheduled Castes and two contestants belonged to Scheduled Tribes.

The total number of voters was 18,675,436, i.e., nearly 187 lakhs, of whom 9,413,586, i.e., 94 lakhs were women. Of these 70.60 per cent actually voted at the elections. 74.92 per cent of the male voters and 66.45 per cent of the women voters exercised their franchise.

The percentage of voters in the Constituencies who participated in the poll varied; from 44.83 per cent in Yercaud Constituency in Salem district to 88.18 per cent in Kancheepuram Constituency in Chingleput district. The percentage of male voters who actually voted was lowest in Yercaud Constituency (51.52 per cent) in Salem district and the highest in Kancheepuram Constituency (89.43 per cent) in Chingleput district. Among women voters, the percentage of voters who voted was lowest Hosur Constituency (33.71 per cent) in Salem district and highest in Kancheepuram Constituency (86.98 per cent) in Chingleput district.

Of the 798 candidates who contested, 336 forfeited their deposits. Of the 206 successful candidates, 13 were women, of whom 11 candidates belonged to the Congress Party and one each to the D.M.K. and the Swatantra Party.

Of the 206 seats, the Congress secured 139 seats, the D.M.K. 50, Swatantra 6, Communist 2, Forward Bloc 3, Socialist 1 and Independents 5.

One member of the Scheduled Castes was elected to the general (unreserved), seat, i.e., Egmore Assembly Constituency.

Of the successful candidates Dr. B. Natarajan, Congress (Kanyakumari), secured the highest percentage of votes polled in a constituency (80.6) and Sri Chinnamuniswamy Chettiar (Uddanapalli) secured the lowest percentage of votes (30.1).
Classification of the elected members according to age groups is as follows:

<table>
<thead>
<tr>
<th>Age group</th>
<th>Number of members</th>
</tr>
</thead>
<tbody>
<tr>
<td>25-34</td>
<td>43</td>
</tr>
<tr>
<td>35-44</td>
<td>88</td>
</tr>
<tr>
<td>45-54</td>
<td>56</td>
</tr>
<tr>
<td>55-64</td>
<td>18</td>
</tr>
<tr>
<td>65-74</td>
<td>1</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>206</strong></td>
</tr>
</tbody>
</table>

Sri S. Mani (D.M.K.) aged 25 was the youngest and Sri Gomathi Sankara Dikshithar (Congress) aged 73 was the oldest of the members elected.

Classification of the elected members by educational qualifications is as follows:

<table>
<thead>
<tr>
<th>Educational qualifications</th>
<th>Number</th>
</tr>
</thead>
<tbody>
<tr>
<td>Literate</td>
<td>17</td>
</tr>
<tr>
<td>Middle School</td>
<td>71</td>
</tr>
<tr>
<td>Matriculate or S.S.L.C-</td>
<td>55</td>
</tr>
<tr>
<td>Intermediate in Arts and Science</td>
<td>13</td>
</tr>
<tr>
<td>Graduates in Arts or Science</td>
<td>21</td>
</tr>
<tr>
<td>Post Graduate in Arts or Science</td>
<td>6</td>
</tr>
<tr>
<td>Teaching</td>
<td>3</td>
</tr>
<tr>
<td>Engineering</td>
<td>---</td>
</tr>
<tr>
<td>Agriculture</td>
<td>---</td>
</tr>
<tr>
<td>Veterinary</td>
<td>---</td>
</tr>
<tr>
<td>Veterinary</td>
<td>---</td>
</tr>
<tr>
<td>Commerce</td>
<td>2</td>
</tr>
<tr>
<td>Legal</td>
<td>18</td>
</tr>
<tr>
<td>Medical</td>
<td>---</td>
</tr>
<tr>
<td>Others</td>
<td>---</td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td><strong>206</strong></td>
</tr>
</tbody>
</table>

Under Article 333 of the Constitution Srimathi A. Squares, a member of the Anglo-Indian Community was nominated to the Assembly by the Governor by Notification in the Gazette on 24th March 1962.

After the General Elections, seven vacancies occurred during the term of the Third Assembly, six on account of the death of the members and one on account of the election having been set aside. These seven seats were held by—Congress 6 and Independent 1.
No bye-elections were held for three of the seats as they occurred towards the end of the term of the Assembly. For the remaining four vacancies (Congress 3 and Independent 1), bye-elections were held in which Congress won three seats and D.M.K. one seat. The details of the bye-elections are given below:

<table>
<thead>
<tr>
<th>Serial number and constituency of member whose seat became vacant</th>
<th>Cause and date of his vacancy</th>
<th>Member elected to fill the vacancy and date of declaration</th>
<th>Date of taking oath or affirmation</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Sri M. G. Sankar, Nanguneri Constituency</td>
<td>Death--25th December 1962</td>
<td>Sri N. Duraipandi--14th May 1963</td>
<td>4th June 1963</td>
</tr>
<tr>
<td>5. Sri K. S. Abdul Azeez, Nilakkottai Constituency</td>
<td>Election set aside on 28th February 1966</td>
<td></td>
<td></td>
</tr>
<tr>
<td>6. A. Ramachandra Rayar, Bhuvanagiri Constituency</td>
<td>Death--18th August, 1966</td>
<td></td>
<td></td>
</tr>
<tr>
<td>7. B. Parameswaran, Madurantakam (SC) Constituency</td>
<td>Death--15th September 1966</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

No bye-elections were held for these vacancies

The list of members of the Assembly from 1962-67 together with their constituencies and the changes in the membership are given in Section II—Table No. III.
CHAPTER IV

THE GOVERNOR AND THE CABINET

THE GOVERNOR

Sri Bishnuram Medhi, M.SC., B.L., who assumed charge as Governor of Madras on the afternoon of the 24th January 1958, held office till the 3rd May 1964. His Highness Maharaja Sri Jaya Chamaraja Wadiyar Bahadur, B.A., LL.D., D.LITT., who was appointed Governor of Madras, took the oath of office as Governor on the forenoon of 4th May 1964. While His Highness proceeded on leave, Sri P. Chandra Reddy, B.A., B.L., Chief Justice of Madras High Court, who was appointed acting Governor of Madras, assumed charge on the 24th November 1964 and continued as Governor till the afternoon of 7th February 1965. He acted as Governor again from 13th August 1965 to 19th September 1965 and further from 4th January 1966 to 27th June 1966 when the Governor entered on leave.

Sardar Ujjal Singh, M.A., assumed office as acting Governor of Madras, on the 28th June 1966, and continued to hold that office during the remaining period under review.

THE CABINET

Article 154 (1) of the Constitution provides that the executive power of the State shall be vested in the Governor and shall be exercised by him either directly or through officers subordinate to him in accordance with the Constitution. Article 163 lays down that there shall be a Council of Ministers with the Chief Minister at the head to aid and advice the Governor in the exercise of his functions. The Chief Minister is appointed by the Governor and the other Ministers are also appointed by the Governor on the advice of the Chief Minister, as provided in Article 164 (1).

After the third General Elections held in 1962 a new Ministry with Sri K. Kamaraj as Chief Minister was formed on the forenoon of 15th March 1962. The names of the Ministers with their portfolios are given below:

1. Sri K. Kamaraj, Chief Minister
   Minister in charge of Public; Planning; General Administration including Board of Revenue and District Revenue Establishment; Community Development; Panchayats; Home; Transport.
2. Sri M. Bhaktavatsalam,  
Minister for Finance and Education  
Minister in charge of Finance; Education; Labour; Courts and Prisons; Legislature; Elections; Khadi and Village Industries; Religious Endowments; Official Language.

3. Sri R. Venkataraman,  
Minister for Industries  
Minister in charge of Industries; Commercial Taxes; Nationalized Transport; Technical Education; Electricity; Housing; Handlooms; Yarn; Textiles; Mines and Mineral; Iron and Steel Control; Prices and Supply of Goods Act; Companies; Newsprint Control; Ex-service men; Legislation on Chits; Law.

4. Sri P. Kakkan,  
Minister for Agriculture  
Minister in charge of Food and Agriculture; Minor Irrigation; Animal Husbandry; Harijan Welfare; Prohibition.

5. Sri V. Ramaiah,  
Minister for Public Works  
Minister in charge of Public Works; Revenue; Legislation on Money-lending (Rural indebtedness); Legislation on Weights and Measures (Weights and Measures).

6. Srimathi Jothi Vencatachellum,  
Minister for Health  
Minister in charge of Public Health and Medicine; Women's and Children's Welfare; Orphanages; Accommodation Control.

7. Sri N. Nallasenapathi Sarkarai Manradiar,  
Minister for Cooperation  
Minister in charge of Co-operation; Fisheries; Forests and Cinchona.

8. Sri G. Bhuvarahan,  
Minister for Information  
Minister in charge of Information and Publicity; Registration; Stationery and Printing; Government Press.

9. Sri S. M. A Majid, Minister for Municipal Administration  
Minister in charge of Municipal Administration

The above Ministry headed by Sri K. Kamaraj resigned on the afternoon of 2nd October 1963 and a new Ministry under the leadership of Sri M. Bhaktavatsalam was sworn in on the afternoon of 2nd October 1963. The names of the Ministers together with their portfolios are given below :—
1. Sri. M. Bhaktavatsalam, Chief Minister  
Minister in charge of Public; General Administration including the Board of Revenue and District Revenue Establishment; Planning; Finance; Education; Labour; Legislature; Elections; Religious Endowments; and Official Language.

2. Sri R. Venkataraman,  
Minister for Industries  
Minister in charge of Industries; Commercial Taxes; Nationalized Transport; Technical Education; Electricity; Housing; Handlooms; Yarn; Textiles; Mines and Minerals; Iron and Steel Control; Prices and Supply of Goods Act; Companies; Newsprint Control; Ex-servicemen; Legislation on Chits; Law and Transport.

3. Sri P. Kakkan,  
Minister for Home  
Minister in charge of Police; Agriculture; Minor Irrigation; Animal Husbandry; Harijan Welfare; Prohibition; Bhoodan and Gramdan.

4. Sri. V. Ramaiah,  
Minister for Works  
Minister in charge of Public Works; Revenue; Legislation on Money lending (Rural Indebtedness); Leg station on Weights and Measures; Indians Oversea; Refugees and Evacuees Passports and Ports.

5. Srimathi Jothi Venkatachellum,  
Minister for Public Health  
Minister in charge of Public Health and Medicine; Women's and Children's Welfare; Orphanages; Accommodation Control; Beggars and Cinematograph Act.

6. Sri N. Nallasenapathi Sarkarai Mandradiar, Minister for Food  
Minister in charge of Food; Co-operation Courts; Forest and Cinchona; Khadi; and Village Industries.

7. Sri G. Bhuvarahan, Minister for Information and Publicity  
Minister in charge of Information and Publicity; Registration; Stationery and Printing; Government Press; Prisons; Approved Schools and Vigilance Services and Fisheries.

8. Sri S.M.A. Majid, Minister for Local Administration  
Minister in charge of Municipal Administration; Community Development; and Panchayats,
Sri R. Venkataraman was sworn-in as Minister only on the 23rd October, 1963, as he had been to New York to attend the Sessions of the United Nations Tribunal.

Consequent on the re-allocation of subjects in November 1964, Sri V. Ramaiah, was designated as Minister for Food and Sri N. Nallasenapathi Sarkarai Manradiar as 'Minister for Co-operation'.

During the absence of Sri M. Bhaktavatsalam, Minister for Finance, on his visit to Washington in May-June 1963, the subjects allotted to him were distributed among other Ministers as follows:—

<table>
<thead>
<tr>
<th>Minister</th>
<th>Subjects allotted</th>
</tr>
</thead>
<tbody>
<tr>
<td>Sri R. Venkataraman, Minister for Industries</td>
<td>Finance; Labour; Legislature; Elections and Official Language.</td>
</tr>
<tr>
<td>Sri P. Kakkan, Minister for Agriculture</td>
<td>Khadi and Village Industries; Bhoodan and Gramdan.</td>
</tr>
<tr>
<td>Sri. V. Ramaiah, Minister for Public Works</td>
<td>Education</td>
</tr>
<tr>
<td>Sri N. Nallasenapathi Sarkarai Manradiar, Minister for Co-operation</td>
<td>Religious Endowments</td>
</tr>
<tr>
<td>Sri S.M.A. Majid, Minister for Local Administration</td>
<td>Courts and Prisons</td>
</tr>
</tbody>
</table>

During the absence of Sri R. Venkataraman on his visits abroad to attend the Sessions of the United Nations Administrative Tribunal during August-September 1962 and September-October 1963, the subjects allotted to him were distributed among other Ministers as shown below :—

<table>
<thead>
<tr>
<th>Minister</th>
<th>Subjects allotted</th>
</tr>
</thead>
<tbody>
<tr>
<td>Sri M. Bhaktavatsalam, Minister for Finance</td>
<td>Industries; Commercial Taxes; Technical Education; Law and Legislation on Chit Funds.</td>
</tr>
<tr>
<td>Sri V. Ramaiah, Minister for Works</td>
<td>Electricity and Nationalized Transport</td>
</tr>
<tr>
<td>Sri N. Nallasenapathi Sarkarai Manradiar, Minister for Co-operation</td>
<td>Housing; Handloom; Yarn; Textiles; etc.</td>
</tr>
</tbody>
</table>

Again during his absence in April-May 1964' and November 1964, September 1965, February 1966, April-May 1966 and July- August 1966 on his visits abroad, the subjects allotted to him were distributed among other Ministers as shown below :—
Sri M. Bhaktavatsalarm, Chief Minister Transport; Industries; Commercial Taxes; Technical Education; Law and Legislation on Chits; Gold Control.

Sri P. Kakkan, Minister for Home Housing.

Sri V. Ramaiah, Minister for Food Electricity and Nationalized Transport.

Sri N. S. S. Manradiar, Minister for Co-operation Handlooms; Yarn; Textiles; Mines and Minerals; Iron and Steel Control, etc.

As Sri S. M. A. Majid, Minister for Local Administration, met with an accident in September 1965, the subjects dealt with by him were allotted to Sri G. Bhuvarahan, Minister for Information and Publicity, till the former resumed duty on the 27th January 1966.

**LEADER OF THE HOUSE**

Sri M. Bhaktavatsalam was appointed as the Leader of the House (Assembly) with effect from 16th March 1962 and he continued as such throughout the term of the Assembly.

**THE GOVERNMENT WHIP**

Sri P. Ramachandran, M.A., was appointed by the Government as Whip in G.O. Ms. No, 1077, Public (Elec. IV), dated 30th April 1962.
CHAPTER V
THE LEGISLATIVE ASSEMBLY

(A) CHAMBER OF THE HOUSE AND GALLERIES

The Madras Legislative Assembly continued to meet in the present Assembly Chamber at Fort St. George during the period under review.

GALLERIES

There are four galleries in the Assembly Chamber, viz.:--

(1) Officers gallery.
(2) Press gallery.
(3) Speaker's gallery.
(4) Visitors' gallery including Ladies gallery.

During the period under review 1,17,962 visitors witnessed the proceedings of the Assembly. The details in regard to the number of visitors for each Session is given in Section II—Table No. IV.

PRESS GALLERY

There are at present 55 seats in the Press Gallery, 23 in the upstairs and 32 in the downstairs.

Admission to Press Gallery is by passes issued by the Secretary under the orders of the Speaker. The Speaker nominates a Press Advisory Committee to recommend to him about the allotment of seats to various representatives of the newspapers, news agencies and other periodicals in the Press Gallery of the Assembly and the order in which those representatives should be seated in the Gallery.

The Press Advisory Committee met on fourteen occasions during the period under review. Accommodation has now been provided for 30 (thirty) dailies, 15 (fifteen) weeklies and other periodical publications and six news agencies including All-India Radio and the Public (Information and Publicity Department of the Government of Madras.

(B) SITTINGS OF THE ASSEMBLY AND ARRANGEMENT OP BUSINESS

Under Article 172(1) of the Constitution of India, the Legislative Assembly of a State, unless sooner dissolved shall continue for five years from the date appointed for its
first meeting. After the Third General Elections, the first sitting of the Assembly was held on the 29th March 1962 and therefore its term would expire automatically on the 28th March 1967. But, in as much as the General Elections had been completed by the 25th February 1967, the Assembly was dissolved on 28th February 1967.

**SUMMONING AND PROROGATION BY GOVERNOR**

The Governor is empowered under Article 174 (1) of the Constitution to summon the Assembly from time to time to meet at such time and place as he thinks fit and under clause (2) of Article 174 to prorogue the Assembly from time to time and also to dissolve it.

A 'session' is the period of time between the first meeting of the Assembly upon the summons of the Governor under Article 174 (1) of the Constitution and its prorogation or dissolution under clause (2) thereof.

**MEETINGS**

There were nine sessions in all during the period under review. The duration of each session is shown in Table No. V. The actual number of days on which the Assembly met was 252 and in terms of hours, the Assembly met for 1,182 hours.

**SITTINGS OF THE HOUSE**

Under rule 20 of the Madras Legislative Assembly Rules the sittings of the Assembly shall unless the Speaker otherwise directs ordinarily commence at 8:30 a.m., and conclude at 1:30 p.m., with occasional sittings in the afternoon.

**ARRANGEMENT OF BUSINESS**

**GOVERNMENT BUSINESS**

According to sub-rule (1) of rule 21 of the Legislative Assembly Rules, a list of business for each day shall be prepared by the Secretary and circulated to all members. Sub-rule (2) thereof prescribes that no business not included in the list of business for the day shall be transacted at any sitting except business of a formal or ceremonial nature. The arrangement of Government business shall be in the order prescribed by the Leader of the House and approved by the Speaker. The order of business as arranged in the list shall not be revised except on a motion moved and accepted by the House.
NON-OFFICIAL BUSINESS

Non-official business shall have precedence on all Thursdays, on which the Assembly is sitting, except on Thursdays allotted for the discussion of financial matters under Articles 202 to 206 of the Constitution and Thursdays allotted for the discussion of any motion on the Governor's Address. But, on a motion moved by a Minister for the suspension of this provision, the Assembly may resolve to give precedence to Government business even on Thursdays on which the business of non-official members has precedence. If such a motion is moved and carried, the Speaker may allot in lieu thereof any other day for the business of non-official members. During the period under review, non-official business was transacted in the Assembly on 11 days.

(C) ADMINISTRATION OF OATH OR AFFIRMATION

Article 188 of the Constitution requires that the members of the Legislature of a State shall make and subscribe before the Governor or some person appointed in that behalf by him, an oath or affirmation in the prescribed form* and Article 193 prescribes a penalty of Rs.500 if a person sits or votes as a member of the Legislative Assembly or the Legislative Council of a State before he has complied with the requirements of Article 188 of the Constitution.

Sub-section (2) of section 12 of the Madras Payment of Salaries and Removal of Disqualification Act, 1951 lays down that the salary shall accrue to a member from the date on which he is declared duly elected, or from the date of occurrence of the vacancy as the case may be. The proviso under that section lays down that the salary shall not be paid until the member has made and subscribed the oath or affirmation referred to in Article 188 of the Constitution.

* Form of oath or affirmation to be made
by a member of the Legislature of a State.

I, ........................................ having been elected/nominated a member of the Legislative Assembly, do swear in the name of God/1 solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established, that I will uphold the sovereignty and integrity of India and that I will faithfully discharge the duty upon which I am about to enter.
SWEARING-IN AFTER GENERAL ELECTIONS

When the Assembly was summoned after the General Election in 1962 to meet for its first session, Sri R. Krishnaswamy Naidu was appointed under Article 188. of the Constitution of India, by the Governor of Madras as the person before whom the members should make and subscribe an oath or affirmation as they chose. The Governor administered the oath to Sri R. Krishnaswamy Naidu at Raj Bhavan, Guindy, on 24th March 1962. After the election of Sri S. Chellapandian and Sri K. Parthasarathy as Speaker and Deputy Speaker respectively, they had been appointed by the Governor as the persons before any of whom the oath or affirmation might be made by the members. All the members made the oath or affirmation as shown below:

I. In the Assembly Chamber before the Temporary Speaker:

<table>
<thead>
<tr>
<th>Number of members</th>
<th>Date</th>
<th>Members</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i)</td>
<td>On 29th March 1962</td>
<td>202</td>
</tr>
<tr>
<td>(ii)</td>
<td>On 31st March 1962</td>
<td>2</td>
</tr>
</tbody>
</table>

II. In the Chamber of the Speaker:
On 23rd April 1962 2

SWEARING-IN OF MEMBERS ELECTED AT BYE-ELECTIONS

The following members, who were elected to the vacancies in the Assembly in the bye-elections, took the prescribed oath or affirmation on the dates noted against each:

I. In the Assembly Chamber before the Speaker:


II. In the Chamber of the Speaker when the House was not in session:

(i) Sri N. Duraipandi—4th June 1963.

(D) PRESIDING OFFICER

The Second Madras Legislative Assembly under the Constitution of India was dissolved on the 1st March 1962 and the Third Assembly was constituted on 3rd March 1962.

Sri R. Krishnaswamy Naidu was appointed Speaker Pro tem by the Governor under clause (1) of Article 180 of the Constitution to perform the duties of the office of
the Speaker of the Madras Legislative Assembly till a new Speaker was chosen under Article 178 of the Constitution.

Under Article 178 of the Constitution every Legislative Assembly of a State shall, as soon as may be, choose two members of the Assembly to be respectively Speaker and Deputy Speaker. The Third Assembly under the Constitution was summoned to meet for the first time on the 29th March 1962 when the members were sworn in. On the 31st March 1962, the Assembly met for electing the Speaker and Deputy Speaker. Under rule 4 (4) of the Madras Legislative Assembly Rules, the Speaker Pro tem read out to the Assembly the names of the members who had been nominated for the office of Speaker together with those of their proposers and seconders.

<table>
<thead>
<tr>
<th>Member Nominated</th>
<th>Proposer</th>
<th>Seconder</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Sri S. Chellapandian</td>
<td>Sri M. Bhaktavatsalam</td>
<td>Sri K.S. Nataraja Gounder</td>
</tr>
<tr>
<td>2. -Do-</td>
<td>Sri P. Kakkan</td>
<td>Smt. Jothi Venkatachellum</td>
</tr>
<tr>
<td>3. -Do-</td>
<td>Sri M.D. Thiagaraja Pillai</td>
<td>Smt. T.N. Anandanayaki</td>
</tr>
</tbody>
</table>

As there was no other nomination, the Speaker Pro tem declared the election of Sri S. Chellapandian as Speaker without contest and, thereupon, the Leader of the House and the Leader of the Opposition conducted Sri S. Chellapandian to the Chair.

The Speaker then conducted the election of the Deputy Speaker. As there was only one nomination on behalf of Sri K. Parthasarathy, he was declared duly elected as Deputy Speaker.

Sri S. Chellapandian, Speaker, attended the course of Parliamentary Practice and Procedure held in the United Kingdom during May 1963.

(E) PANEL OF CHAIRMEN

Rule 6 (1) of the Madras Legislative Assembly Rules provides that at the commencement of every session or from time to time, as the case may be, the Speaker may nominate from amongst the members of the Assembly a panel of not more than six Chairmen, any one of whom may preside over the Assembly in the absence of the Speaker and the Deputy Speaker when so requested by the Speaker or, in his absence, by the Deputy Speaker or, in his absence also by the Chairman presiding.
List of the members of the Assembly who served on the panel of Chairmen are
given in Section II, Table No. VI.

(F) LEAVE OF ABSENCE

Article 190 (4) of the Constitution provides that if a member of a House of the
Legislature is absent from all meetings thereof without the permission of the House for a
period of sixty days computed in the manner set out in the proviso thereto, the House may
declare his seat vacant by a motion made in that behalf.

Sub-rule (1) of Rule 15 of the Legislative Assembly Rules; provides for the grant
of leave of absence by the House to a member on a motion moved by him or by any other
member in his behalf, stating the period of absence and that such motion shall be voted
upon without amendment or debate.

During the period under review, leave of absence was granted by the House to
Sri A. M. P. Balagangadharan till 1st April 1964 from the date of his absence on a motion
moved on 24th March 1964 by Sri P. Ramachandran, M.L.A., on behalf of the former.
CHAPTER VI
GOVERNOR'S ADDRESS

During the period under review, the Governor of Madras addressed the Members of both the Houses assembled together under Article 176 of the Constitution of India on five occasions as detailed below: —

(1) 23rd April 1962.
(2) 28th January 1963.
(3) 16th January 1964.
(4) 18th January 1965.
(5) 28th January 1966.

Clause (2) of Article 176 of the Constitution requires that the I Rules of Procedure shall provide for the allotment of time for the discussion of the matters referred to in the Governor's Address and rule 9 of the Assembly Rules contains provisions therefore. Each address of the Governor was followed by a discussion of the matters referred to in the Address on a Motion of thanks moved by one member and seconded by another member as provided in rule 9 (2) of the Assembly Rules. The Motion of Thanks in all cases read as follows:—

"That the members of the Madras Legislative Assembly assembled in this Session are deeply grateful to the Governor for the address which he has been pleased to deliver to both the Houses of the Legislature assembled together on ... "

2. The details regarding the number of days allotted for the discussion on the Address, the Members who moved and seconded the Motions of Thanks and the number of amendments moved on each occasion are given in Section II—Table No. VII.

3. Amendments to the Motion of Thanks were moved by several members of the Opposition and at the end of the discussion the amendments were either withdrawn by leave of the House or put and lost.

On the following occasions, amendments to the Motion of Thanks were pressed for division:—

(i) On the 27th April 1962 after the discussion on the first Address, an amendment to the Motion of Thanks regretting the failure of the Government to increase the scales of D.A. of all Categories of employees in the service of the State Government, Local Bodies and Educational Institutions, proportionate to the rise in the cost of living, etc., moved by Sri M. Kalyanasundaram was put to vote. The House divided as follows:—

Ayes—54; Noes—113; Neutrals—3
Another amendment moved by Sri M. Karunanidhi regretting the failure of the Government to nationalize the bus transport was put to vote and the House divided as follows: —

Ayes—49  
Noes—112  
Neutrals—6

(ii) On the 22nd January 1964 an amendment to the Motion of Thanks for the third Address of the Governor moved by Pulavar K. Govindan regretting that there was no mention about the facilities given to students to induce them to take up Tamil medium course was put to vote and the House divided as follows: —

Ayes—42  
Noes—81

(iii) On the 23rd January 1965 an amendment the Motion of Thanks for the Fourth Address of the Governor moved by Sri A. Kunjan Nadar and Sri K. A. Mathialagan regarding the public demand for a judicial enquiry on the police firing on the students at the Scott Christian College, Nagercoil on 2nd December 1964 and the Thoothoor incident in Kanyakumari district was put to vote and the House divided as follows: —

Ayes—23  
Noes—67

4. On each occasion, the Motion of Thanks was conveyed to the Governor by the Speaker.
CHAPTER VII

RULES OF PROCEDURE OF THE MADRAS LEGISLATIVE ASSEMBLY

On the introduction of Provincial Autonomy in 1937 the Rules of Procedure of the old Madras Legislative Council in force immediately before the commencement of the Government of India Act, 1935 were adopted as the Rules of Procedure of the Madras Legislative Assembly with such modifications and adaptations as were made by the Governor in his discretion under sub-section 3 of section 84 of the said Act. After Independence, the said Rules were adopted by a Resolution carried in the House on 15th September 1947 in exercise of the powers conferred under sub-section (1) of section 84 of the Government of India Act, 1935 as Rules of Procedure of the House to the extent they were not repugnant to the provisions of the Indian independence Act of 1947 and the orders issued there under.

On the 26th January 1950 when the Constitution of India came into force, the Legislative Assembly Rules which were in force by virtue of the Resolution passed on 15th September 1947 were I modified and adopted by the Speaker under Clause (2) of Article 208 of the Constitution.

After the formation of the Andhra State, a Committee of fifteen members was constituted by a motion made in the Assembly on the 24th December 1953 to make rules for the regulation of the procedure and conduct of the business of the Assembly as required by clause (1) of Article 208 of the Constitution. The salient features of the changes recommended by the Committee and approved by the Assembly in December 1954 related to the formation of four new Committees, namely, the Committee on Government Assurances, the Committee on Subordinate Legislation, the Committee on Estimates and the Business Advisory Committee. For the first time, new rules which made provision for members to call the attention of a Minister to any urgent matter of public importance and to raise a discussion for not more than an hour on any important matter of administration were incorporated in the rules. Again in 1955, a few minor changes were made in the Rules.

During the Second Assembly, on the recommendations of the Select Committee constituted in 1958, a provision was made to empower the Speaker, instead of the Governor, to order the publication of any Bill with the Statement of Objects and Reasons in the Fort St. George Gazette even before its introduction. Provision was also made for the association of Members of the Legislative Council with the Committee on Estimates,
the Committee on Public Accounts and the Committee on Subordinate Legislation. A new
Chapter for the constitution of a Committee on Rules to consider matters of procedure
and conduct of business in the House was also added. Again in 1960, on the
recommendation of the Committee on Rules, the Speaker was empowered to order the
publication or circulation of a report of a Committee even though it had not been
presented to the House and for such reports being formally presented at the next meeting
of the Assembly. New provisions in regard to the procedure to be followed for service of
legal processes and arrest within the Precincts of the House and intimation to the Speaker
of the arrest, detention and release of any member were included.

During the Third Assembly, the Committee on Rules recommended several
amendments to the Rules in the light of the experience gained in the course of the years.
In 1962 and 1964, a few changes in regard to the publication of reports of Select/ Joint
Select Committees on Bills in the *Fort St. George Gazette*, the scope of the debate on the
Reports of the Select/Joint Select Committees, etc., were made, as a result of the
recommendations of the Committees on Rules.

In the light of further experience, the Committee on Rules constituted in 1965 and
1966 further examined the Rules of Procedure and recommended certain changes in the
Rules and the Report of the Committee was presented to the House on 2nd August 1966.
As no amendments were received, the Hon. Speaker ordered publication of the
amendments in the *Fort St. George Gazette* and with effect from 24th August 1966 the
date of publication of the amendments, the Rules as recommended by the Committee had
come into force. Among other things, the salient Features of some important amendments
made are as follows:

The expressions such as "Precincts of the House", "Speaker", "House", "Session",
"Sitting", "Government" and "Governor" which were not defined previously have now
been defined. A new rule has been included with provision for interruption of the
discussion on the Governor's Address for transaction of Government business of urgent
and important nature. Under the Rules as amended, the notices of questions that remain
unanswered will not lapse on the prorogation of a session. Provision has been
incorporated that in regard to the voluminous, Annual Reports of the Companies
statutorily required to be laid on the Table of the House, it would be sufficient if three
copies of the same were placed in the Legislature Library and an Entry to that effect
made in the List of Business of the day in view Of the prohibitive cost. In the matter of
admission of questions, certain new conditions have been added. The amended Rules
permit the Members to rise at the same sitting two matters calling the attention of the Minister on urgent matters of public importance whereas only one such matter could be raised before this amendment. In view of the adoption of Tamil as the Official Language of the State, the Committee has so amended the relevant Rule as to provide that the business of the House shall be transacted either in English or in Tamil. As in the Rules of Procedures of Lok Sabha, Rajya Sabha and other State Legislatures, conditions for the admissibility of motions, cut-motions, and points of orders have been included in the rules concerned. A new rule has been included for exclusion of a member from participation in the deliberation of a matter in the Committee of Privileges in which he has a personal or direct interest.
CHAPTER VIII

QUESTIONS

Questions may be asked by the members for the purpose of electing information on matters of public importance. These questions are of three kinds, viz., (i) Starred Questions; (ii) Un-starred Questions; and (iii) Short Notice Questions.

As in the case of House of Commons, convention has also been established enabling the Leader of the Opposition to put Private Notice Questions after question hour, which will not be included in the printed list of questions.

(1) PROGRESS OF QUESTIONS DURING THE PERIOD FROM 1962 TO 1967

Fifteen thousand five hundred and forty-five questions (15,545) were given notice of by the Members during the period. Of these, 11,877, were admitted, 3,668 disallowed (including withdrawn) and 6,107 questions were answered on the floor of the House. Statistics relating to questions are given in Section II—Table No. VIII.

(2) AMENDMENTS TO RULES RELATING TO QUESTIONS

On the prorogation of a Session, all pending notices of questions shall lapse under the old Rule 9 (b) of the Assembly Rules. This rule had been amended during August 1966 and renumbered as rule 13 (b) according to which all pending notices of questions and questions which are pending shall not lapse on the prorogation of a Session.

Rule 22 of the Assembly Rules, as it stood, did not provide for the extension of the question hour whenever it was necessary to do so. In practice the Hon. Speaker, after ascertaining the views of the House used to extend the time. The rule had been amended in August 1966 providing for such extension of time by Hon. the Speaker in his discretion.

Rule 31 of the Assembly Rules comprises of 13 conditions, and in order that a question may be admissible, it must satisfy these conditions. Three new conditions have been included in August 1966, namely:—

14. It shall not ask for information on trivial matters.
15. It shall not ordinarily seek information on matters of past history.
16. It shall not require information set forth in accessible documents or in ordinary works of reference.
Rule 34 laid down that answers to questions should be furnished by the concerned departments within ten days from receipt thereof and provided that Hon. the Speaker might extend the time by another ten days. It had also been provided that Hon. the Speaker might, with the consent of the Minister concerned, order a question to be entered in the list of questions with shorter notice than ten days. It had been so amended in August 1966 as to enlarge the time from 'ten' to 'fifteen' days and to provide that the Department might apply for and state the period of extension required and the Speaker might grant such extension of time to a reasonable period as he deems fit.

A new sub-rule (5) has been added to Rule 35 in August, 1966 according to which Hon. the Speaker may, at the request of the concerned Hon. Minister, postpone one or more questions entered in the list of questions for a day to a subsequent date.

(3) STATEMENTS MADE BY MINISTERS CORRECTING ANSWERS GIVEN BY THEM TO QUESTIONS

The particulars of statements made by the Ministers during the period under review correcting the answers given by them to questions are as given below:—


(2) On the 30th October 1962, Hon. Sri R. Venkataraman Minister for Industries made a statement with reference to the answer given to a supplementary question put by Sri Rama. Arangannal on the 6th July 1962, relating to main question No. 166 put by Sri P. K. Mookiah Thevar, regarding the comprehensive housing schemes under the Village Housing Project.

(3) On the 23rd November 1963, Hon. Sri V. Ramaiah, Minister for Food made a statement correcting the answer given to a supplementary question to Starred Question No. 394 put by Sri Munu. Adbi answered on the 21st November 1963, regarding the bifurcation of Salem district.

(5) On the 17th March 1966, Hon. Sri P. Kakkan, Minister for Home made a statement correcting the answer given on the 2nd February 1966 to a supplementary question put by Sri Rama Arangannal to Starred Question No. 54 by Pulavar K. Govindan.

(4) HALF-AN-HOUR DEBATES

During the question hour, no discussion is permitted in respect of a question or of any answer given to a question. If request is made to the Hon. Speaker at question hour, the Hon. the Speaker may, in his discretion, allow half-an-hour after the conclusion of the business of the day or any other day, to enable a member to raise a debate on any matter of urgent public importance which was the subject-matter of a question on that day. At the conclusion of the half-hour, no vote shall be taken on such debate.

No such debate took place during the period under review.
CHAPTER IX

CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

Rule 41 of the Madras Legislative Assembly Rules enables a member with the previous permission of the Speaker to call the attention of a Minister to any matter of urgent public importance and the Minister may make a statement thereon. The rules provide that not more than one matter shall be raised at a sitting of the House and there shall not be any debate on the statement of the Minister. In August 1966, the rule has been amended to the effect that not more than two matters shall be raised at the same sitting and that the Speaker may at his discretion permit the Member who calls the attention of the Minister to put one or two questions by way of elucidation.

During the period under review, 142 statements were made by Ministers under rule 41, the details of which are given in section II—Table No. IX.

CHAPTER X

MOTION FOR ADJOURNMENT OF THE BUSINESS OF THE HOUSE TO DISCUSS A DEFINITE MATTER OF PUBLIC IMPORTANCE

During the period under review 166 notices for adjournment of the business of the Assembly to discuss a definite matter of urgent public importance were received. The Speaker withheld his consent under rule 43 of the Assembly Rules for the matter being raised on the floor of the House in 17 cases. 149 notices were brought before the House and in 140 cases the Speaker ruled them out of order. In nine cases, consequent on the concerned Minister's statement on the matter sought to be raised or on an assurance that a statement would be made in due course, the members concerned did not press their notices.
CHAPTER XI
DISCUSSION ON URGENT MATTERS OF ADMINISTRATION (RULE 57)

Under rule 57 of the Madras Legislative Assembly Rules, any member may raise a discussion on an urgent matter of administration. Along with his notice he should send an explanatory note stating the reasons for raising such a discussion.

If the Speaker is satisfied that the matter is urgent and is of sufficient importance and is in accordance with the rule, he admits the notice and fixes a date in consultation with the Leader of the House on which such a matter is to be taken up for discussion and allots time, not exceeding one hour for discussion on the subject. The members speak on the subject and the Minister replies in the end. No vote is taken on the matter. During the term of the Third Assembly 10 such matters were raised and discussed, the details of which are given below:

On 1st February 1966, the Hon. Speaker read out the notice under rule 57 of the Assembly Rules given by Sri M. D. Thiagaraja Pillai, to raise a discussion on the Agricultural situation in Thanjavur district and disallowed the same, on the ground that the notice raised more than one definite issue, that though the matter was of sufficient importance, it lacked urgency and that the member would have an opportunity to raise the matter in the course of the discussion on the Governor's Address.

<table>
<thead>
<tr>
<th>Name of the member who raised the matter</th>
<th>Subject</th>
<th>Date of discussion</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Sri M. Kalyanasundaram</td>
<td>Hardships experienced by the public due to black marketing and adulteration of cement and to suggest measures for effective control and proper distribution</td>
<td>1st November 1962</td>
</tr>
<tr>
<td>2. Sri P. K. Mookiah Thevar</td>
<td>Hardship caused to agriculturists by the fall in price of Paddy.</td>
<td>13th March 1963</td>
</tr>
<tr>
<td>3. Sri N. S. Ramalingam</td>
<td>Introduction of the turn system of distribution of cauvery water in Thanjavur district</td>
<td>16th August 1963</td>
</tr>
<tr>
<td>4. Sri M. Kalyanasundaram</td>
<td>Price fixation for sugarcane supplied to the sugar factories in private sector in the State.</td>
<td>18th January 1964</td>
</tr>
<tr>
<td>5. Sri M. Kalyanasundaram</td>
<td>Instructions issued by the educational authorities insisting on the wearing of uniform dress by the teachers.</td>
<td>23rd January 1964</td>
</tr>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
</tr>
<tr>
<td>-----</td>
<td>-----</td>
<td>-----</td>
</tr>
<tr>
<td>6. Sri. M.D. Thiagaraja Pillai</td>
<td>Fixation of rates of compulsory procurement of paddy and rice from millers and dealers</td>
<td>23rd January 1964</td>
</tr>
<tr>
<td>7. Sri M. Kalyanasundaram</td>
<td>Defects in the procedure of distribution of sugar</td>
<td>24th January 1964</td>
</tr>
<tr>
<td>8. Sri M. Kalyanasundaram</td>
<td>Loss of life and injuries caused to the students and teachers of Saraswathi High School, Maninagaram, Madurai due to collapse of the building on 4th April, 1964.</td>
<td>20th July 1964</td>
</tr>
<tr>
<td>9. Sri M. Karunanidhi and Sri Rama. Arangannal</td>
<td>Propriety or impropriety of the order served on Sri Umanath, M. P., on parole.</td>
<td>19th March 1966</td>
</tr>
<tr>
<td>10. Sri T.P. Alagamuthu</td>
<td>The serious situation in which the cultivators in Tiruchirappalli district are placed without paddy for their own consumption as a result of procurement by the Revenue Officials and the steps to be taken to alleviate their suffering.</td>
<td>9th November 1966</td>
</tr>
</tbody>
</table>
CHAPTER XII

NO CONFIDENCE MOTIONS

Under role 55 of the Legislative Assembly Rules, a motion expressing want of confidence in the Ministry or a motion disapproving the policy of the Ministry in a particular respect may be made with the consent of the Speaker. The leave to make such a motion should be asked for after questions and before the further business set down in the list of business for the day is entered upon.

Two no-confidence motions against the Ministry were given notice of during the life of the Third Assembly—

(i) On 16th October 1964, the House gave permission to Sri K. A. Mathialagan and Sri M. Kalyanasundaram to move motions expressing want of confidence in the Council of Ministers and disapproving the policy of the Ministry in respect of scarcity of food articles, etc., respectively. The discussion on the motions took place for three days from 22nd to 24th October 1964 and on the last day the motions were put to vote of the House and declared lost". (Ayes 58 and Noes 138). Thirty members in all participated in the discussion.

(ii) On 1st August 1966, the House gave permission to Sri V. R. Nedunchezhiyan, Leader of the Opposition, to move a motion expressing want of confidence in the Council of Ministers. The discussion on the motion took place for three days from 3rd to 5th August 1966 and on the last day the motion was put to the vote of the House and declared lost (Ayes 56 and Noes 130). Thirty-two members participated in the discussion.

On 2nd March 1965, the Hon. Speaker withheld his consent to the No-confidence Motions against the Ministry tabled by Sri V. R. Nedunchezhiyan, Sri Saw. Ganesan, Sri M. Kalyanasundaram and! Sri T. L. Sasivarna Thevar for the reason that the members had ample opportunities to discuss the policies of the Government and vote it out of office during the voting on Demands for Grants and in view of the exigencies of the financial business which should be completed before the end of March 1965.
CHAPTER XIII

STATEMENT BY A MINISTER ON A MATTER OF PUBLIC IMPORTANCE

Rule 82 of the Madras Legislative Assembly Rules as it stood before August 1966, contained a provision enabling a Minister to make a statement on a matter of public importance with the consent of the Speaker and that no question should be asked at the time the statement was made. In August 1966, the rule has been amended with a view to provide that the Speaker may, in his discretion allow questions by way of clarification or elucidation after a Minister has made a statement.

During the period under review, 17 statements were made by Ministers as shown below:

(1) On 5th May 1962, the Minister for Works made a statement regarding the delay in the issue of rules under the Madras Occupants of Kudiyiruppu (Protection from Eviction) Act, 1961 (Act No. 38 of 1961).

(2) On 7th May 1962, the Minister for Finance made a statement in regard to the cyclone that passed through Coimbatore and Madurai districts on 3rd May 1962.

(3) On 20th July 1962, the Minister for Finance made a statement about the agitation by the D.M.K. on the 19th July 1962 and its consequences.

(4) On 1st November 1962, the Minister for Finance made a statement in regard to the reversion of secondary-grade teachers in Tirutani Taluk.

(5) On 30th March 1963, the Minister for Industries made a statement with reference to an observation of the Leader of the Opposition during the discussion on Demand No. XIX—Co-operation in the Assembly on 23rd March 1963 regarding the grant of enhanced rebate for handloom cloth by the Kerala Government.

(6) On 14th August 1963, the Minister for Health made a statement on the frustration experienced by students to get accommodation in the Medical Colleges in the State and the steps taken by the Government to plan and provide admission to all eligible students in Medical Colleges.

(7) On 16th August 1963, the Minister for Finance made a statement on "the steps taken by the Government to plan and provide admission to all eligible students in the Elementary, Higher Elementary and Secondary Schools and in the Colleges in the State."

(8) On 16th October 1964 the Minister for Industries made a statement in regard to the removal of grouping restrictions on the supply of power to agricultural services in certain Taluks in the Madras State.
(9) On 20th October 1964, the Chief Minister made a statement on "the proposed fast by the members of the Opposition parties owing to the food situation in the State."

(10) On 22nd October 1964, the Minister for Industries made a statement with regard to the issue of concessional season tickets to the students in the State Transport Buses.

(11) On 3rd November 1965, the Chief Minister made a statement on "the impact of the situation arising from Indo- Pakistan conflict on the resources, and programmes of the State Government."

(12) On 6th November 1965, the Minister for Food made a statement on the crop situation in Kanyakumari district.

(13) On 3rd February 1966, the Minister for Industries made a statement in regard to the observations made by Sri M. Karunanidhi, M.L.A., on the floor of the Assembly on 31st July 1965 during the discussion on the Madras State Electricity Board Budget for 1965-66 on the purchase of land by the Madras State Electricity Board.

(14) On 5th February 1966, the Chief Minister made a statement on the situation at Vellore arising out of the leasing of land to Church of South India raised by Sri M. Kalyanasundaram, M.L.A. by way of an adjournment motion on 4th February 1966.

(15) On 7th March 1966, the Minister for Industries made a statement about the impressions of his visit to Japan.

(16) On 11th March 1966, the Chief Minister made a statement by way of clarifying and correcting his statement made earlier regarding the language used in issuing commands in the N.C.C. training.

(17) On 2nd November 1966, the Chief Minister made a statement on "Land Revenue in Madras State ". 
CHAPTER XIV

LEGISLATION--BILLS AND ORDINANCES

The procedures for the enactment of laws are prescribed in the Constitution of India and the Rules of the Madras Legislative Assembly.

During the period under review, 109 Government Bills and 12 Non-official Bills were published after introduction in the Assembly. Fifty-one Bills were published under orders of the Speaker before the formal introduction.

A large number of Bills bringing significant reforms in the education, social, economical and agricultural fields were brought on the Statute book. The number of enactments aggregated to 157.

A list of Bills passed by the Madras Legislative Assembly and agreed to by the Council during 1962-67 arranged subject-wise is given in section II—Table No. X. A list containing year-wise statistical analysis of the Bills passed by the Assembly is also given in Section II—Table No. XI.

In the educational field, mention has to be made about the Madurai University Act establishing a new University at Madurai and important changes made in the Madras University Act.

In the social field, mention has to be made to the enactment seeking amendments to the provisions of the Madras Prevention of Begging Act. In the fiscal and agricultural sphere, the Madras Inam Estates (Abolition and Conversion into Ryotwari) Act, 1963, the Madras Leaseholds (Abolition and Conversion into Ryotwari) Act, 1963, and the allied Acts deserve special mention.

CIRCULATION FOR ELICITING OPINION

The Madras District Municipalities Bill, 1966 (L.A. Bill No. 12 Of 1966), which was introduced in the Assembly on the 3rd August 1966 was the only Bill which was circulated for eliciting opinion thereon. The Bill was, however, not proceeded with by the Government.

SELECT COMMITTEE

During the term of this Assembly 10 Bills were referred to Select Committees of the House, the details of which are given in section II—Table No. XII. The report of the Select Committee on the Madras Additional Assessment and Additional Water Cess Bill, 1963 (L.A. Bill No. 4 of 1963) was published in the Gazette before being presented to the
House. The Madras General Sales Tax (Second Amendment) Bill, 1965 (L.A. Bill No. 20 of 1965) which was referred to a Select Committee was subsequently withdrawn as decided by it in its report presented to the House.

Association of Members with the Select Committee.—The Members of the Council were associated with the following Select Committees of the Assembly:—

1. The Madras Urban Land Tax Bill, 1963 (L.A. Bill No. 2 of 1963)
2. The Madras Additional Assessment and Additional Water Cess Bill, 1963 (L.A. Bill No. 4 of 1963)
3. The Madras (Transferred Territory) Ryotwari Settlement Bill, 1964 (L.A. Bill No. 13 of 1964)
5. The Madras (Transferred Territory) Thiruppuvaram Payment Abolition Bill, 1964 (L.A. Bill No. 15 of 1964)
6. The Madras Minor Inams (Abolition and Conversion into Ryotwari) Amendment Bill, 1964 (L.A. Bill No. 16 of 1964)
7. The Madras (Transferred Territory) Jenmikaram Payment Abolition Bill, 1964 (L.A. Bill No. 28 of 1964)
8. The Madras General Sales Tax (Second Amendment) Bill, 1965 (L.A. Bill No. 20 of 1965)

The names of Members who were associated with the above Committees are given in Section II—Table No. XIII.

**JOINT SELECT COMMITTEE**

During the term of this Assembly, nine Bills introduced in the Assembly were referred to Joint Select Committees of both Houses of the Legislature, the details of which are given in Section II Table No.XIV. The Madras Medical Practitioners Bill 1965 (L.A. Bill No. 22 of 1965) was dropped after the presentation of the Report of the Joint Select Committee. No Bill was received from the Council for reference to a Joint Select Committee.
The names of Select/Joint Select Committees which—

(i) Examined witnesses;
(ii) Called for Memoranda and also examined witnesses; and
(iii) Undertook tours and held sittings outside Madras City

are given in Section II—Table No. XV.

CONSIDERATION BY THE ASSEMBLY OF BILLS
PASSED BY THE COUNCIL

During the period under review, no Bill was introduced and passed by the Council.

MONEY BILLS

During the period under review 71 money Bills were passed by the Assembly.

ASSENT TO BILLS

The number of Bills, which were assented to by the Governor/President, are shown in Table No.XI, which also gives a statistical analysis of Bills.

There has been no instance during the period under review when a Bill was returned with amendments for consideration of the House either by the Governor or the President.

NON-OFFICIAL BILLS

The following non-official Bills were introduced during the period of the Third Assembly and were disposed of as follows:—

I. The motion for considering the Bill was put and lost in respect of the following Bills:—

2. The Disclosure of Assets of the Members of the Legislature Bill, 1964 (L.A. Bill No. 30 of 1964) (Sri S. Madhavan)
II. The motion for taking the Bill into consideration was withdrawn by the members concerned by leave of the House in respect of the following Bills:—

2. The Madras University (Amendment) Bill, 1962 (L.A. Bill No. 20 of 1962) (Sri Rama Arangannal)
3. The Madras University (Amendment) Bill, 1962 (L.A. Bill No. 21 of 1962) (Sri M. Kalyanasundaram)
4. The Madras University (Amendment) Bill, 1962 (L.A. Bill No. 22 of 1962) (Sri A. Raghava Reddi)
5. The Hindu Marriage (Madras Amendment) Bill, 1964 (L.A. Bill No. 6 of 1964) (Sri S. Madhavan)

III. The following Bills were not proceeded with after introduction:—

1. The Madras Buildings (Lease and Bent Control) Amendment Bill, 1965 (L.A. Bill No. 41 of 1965) (Srimathi V. N. Anandanayaki)

CONSIDERATION BY THE COUNCIL OF BILLS
PASSED BY THE ASSEMBLY

During the period under review, the following Bills were returned by the Council with amendments for the concurrence of the Assembly and those amendments were agreed to by the Assembly:—

ORDINANCES

During the period under review, 11 Ordinances were promulgated by the Governor. All the Ordinances were replaced by Acts of the Legislature the details of which are given below:—

<table>
<thead>
<tr>
<th>Name of the Ordinance</th>
<th>Act by which the Ordinance was replaced</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>1962-</strong></td>
<td></td>
</tr>
<tr>
<td><strong>1963-</strong></td>
<td></td>
</tr>
<tr>
<td><strong>1964-</strong></td>
<td></td>
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<tr>
<td><strong>1965--</strong></td>
<td></td>
</tr>
<tr>
<td><strong>1966--</strong></td>
<td></td>
</tr>
</tbody>
</table>
CHAPTER XV
FINANCIAL BUSINESS

(i) ANNUAL FINANCIAL STATEMENT—THE BUDGET

In respect of every financial year, a statement of estimated receipts and expenditure shall be caused to be laid by the Governor before the House or Houses of the Legislature of the State on a day appointed by him as laid down under Article 202 of the Constitution. The estimates of expenditure embodied in the annual financial statement commonly called the 'the Budget', shall show separately the sums required to meet expenditure charged upon the Consolidated Fund of the State and the sums required to meet other expenditure proposed to be made from the Consolidated Fund of the State. The expenditure charged on the Consolidated Fund of the State are enumerated in Article 202 (3) of the Constitution.

The rules of the Assembly provide that the Budget should be dealt with by the Assembly in two stages, namely (i) General discussion; and (ii) Voting of Demands for Grants. The Speaker, in consultation with the Leader of the House and the Business Advisory Committee, allots days for each stage.

During general discussion, members discuss the Budget as a whole and the principles involved in it. When each Demand is moved, it is open to members to move cut motions to reduce the demand by a specified sum. No motion shall, however, be made which will have the effect of increasing or altering the destination of a Demand.

After the Demands for Grants have been made, an Appropriation Bill is introduced. The Bill authorizes the withdrawal out of the Consolidated Fund of the State of all moneys required to meet the Grants made by the Assembly and the expenditure charged on the Consolidated Fund of the State. The schedule appended to the Bill specifies the amount, which has been granted under each Grant, and the expenditure charged on the Consolidated Fund. No amendment can be proposed to any Appropriation Bill, which will have the effect of varying the amount, or altering the destination of any grant or varying the amount of "charged" expenditure. The Appropriation Bill provides another occasion general criticism of the policies of the Government and usually subjects, which were not dealt with either during the general discussion or during the voting on Demands for Grants, are discussed during the debate on the Appropriation Bill.
During the period under review, Budget was presented to the Assembly on five occasions, as detailed below:

<table>
<thead>
<tr>
<th>Budget year</th>
<th>Presented by-</th>
<th>Replied by-</th>
<th>Date of presentation</th>
<th>Dates of discussion</th>
<th>Dates of voting</th>
</tr>
</thead>
<tbody>
<tr>
<td>Revised Budget for</td>
<td>Hon. Sri. M. Bhaktavatsalam.</td>
<td>Hon Sri M. Bhaktavatsalam</td>
<td>30th July 1962</td>
<td>2nd to 7th July 1962</td>
<td>9th to 14th, 16th to 21st and 23rd to 27th July 1962.</td>
</tr>
<tr>
<td>1962-63</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td>9th, 11th to 16th, 18th, 23rd, 25th, 27th and 28th March 1963.</td>
</tr>
<tr>
<td>Budget for 1963-64</td>
<td></td>
<td></td>
<td>1st March 1963</td>
<td>2nd and 4th to 8th March 1963.</td>
<td>9th to 14th, 16th to 21st and 23rd to 26th March 1964.</td>
</tr>
<tr>
<td>Budget for 1964-65</td>
<td>-do-</td>
<td>-do-</td>
<td>29th February 1964</td>
<td>2nd to 7th March 1964.</td>
<td>9th to 13th, 15th to 20th, 22nd to 27th March 1965.</td>
</tr>
<tr>
<td>Budget for 1965-66</td>
<td>-do-</td>
<td>-do-</td>
<td>1st March 1965</td>
<td>2nd to 6th and 8th March 1965.</td>
<td>7th to 12th, 14th to 19th, 21st, 22nd and 24th to 26th March 1966.</td>
</tr>
</tbody>
</table>
(II) SUPPLEMENTARY STATEMENTS OF EXPENDITURE AND DEMANDS FOR GRANTS FOR EXCESS EXPENDITURE

Article 205 of the Constitution provides that if the amount authorized by any law made in accordance with the provision of Article 204 to be expended for a particular service for the current financial year is found to be insufficient for the purposes of that year or when a need has arisen during the current financial year for supplementary or additional expenditure upon some "new service" not contemplated in the annual financial statement for that year or if any money has been spent on any service during a financial year in excess of the amount granted for that service and for that year, a statement for supplementary expenditure or for excess grants shall be laid before the Houses of the Legislature on a day appointed by the Governor. The provisions of Articles 202, 203 and 204 shall apply to such supplementary statement of expenditure and Demands for Grants for excess expenditure.
During the period under review, 14 supplementary statements of expenditure and 6 Demands for Grants for Excess Expenditure were presented to the House as detailed below:

<table>
<thead>
<tr>
<th>Statement of demands for grants for excess expenditure and supplementary statement of expenditure</th>
<th>Presented by</th>
<th>Replied by</th>
<th>Date of Presentation</th>
<th>Date of Discussion</th>
<th>Date of Voting</th>
</tr>
</thead>
<tbody>
<tr>
<td>3 First Supplementary Statement of Expenditure for 1963 – 64</td>
<td>-Do-</td>
<td>-Do-</td>
<td>7th August 1963</td>
<td>10th August 1963</td>
<td>12th August 1963</td>
</tr>
<tr>
<td>4 Demands for Grants for Excess Expenditure for 1959-60</td>
<td>-Do-</td>
<td>-Do-</td>
<td>21st November 1963</td>
<td>22nd November 1963</td>
<td>22nd November 1963</td>
</tr>
<tr>
<td>5 Demands for Grants for Excess Expenditure for 1960-61</td>
<td>-Do-</td>
<td>-Do-</td>
<td>-Do-</td>
<td>-Do-</td>
<td>-Do-</td>
</tr>
<tr>
<td>6 Second Supplementary Statement for Expenditure for 1963-64</td>
<td>-Do-</td>
<td>-Do-</td>
<td>17th January 1964</td>
<td>22nd January 1964</td>
<td>22nd January 1964</td>
</tr>
<tr>
<td>7 Final Supplementary Statement for Expenditure for 1963-64</td>
<td>-Do-</td>
<td>-Do-</td>
<td>25th March 1964</td>
<td>28th March 1964</td>
<td>28th March 1964</td>
</tr>
<tr>
<td>8 First Supplementary Statement for Expenditure for 1964-65</td>
<td>Hon. Sri R. Venkataraman</td>
<td>Hon. Sri R. Venkataraman</td>
<td>17th July 1964</td>
<td>22nd July 1964</td>
<td>22nd July 1964</td>
</tr>
<tr>
<td>9 Demands for Grants for Excess Expenditure for 1959-60</td>
<td>-Do-</td>
<td>-Do-</td>
<td>-Do-</td>
<td>-Do-</td>
<td>-Do-</td>
</tr>
<tr>
<td></td>
<td>Demand Title</td>
<td>Hon. Sri</td>
<td>Hon. Sri</td>
<td>Date</td>
<td>Date</td>
</tr>
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</tr>
<tr>
<td>10</td>
<td>Second Supplementary Statement for Expenditure for 1964-65</td>
<td>M.Bhaktavatsalam</td>
<td>M.Bhaktavatsalam</td>
<td>19th October 1964</td>
<td>20th October 1964</td>
</tr>
<tr>
<td>11</td>
<td>Demands for Grants for Excess Expenditure for 1961-62</td>
<td>-Do-</td>
<td>-Do-</td>
<td>21st October 1964</td>
<td>-Do-</td>
</tr>
<tr>
<td>14</td>
<td>First Supplementary Statement for Expenditure for 1965-66</td>
<td>-Do-</td>
<td>-Do-</td>
<td>31st July 1965</td>
<td>3rd August 1965</td>
</tr>
<tr>
<td>16</td>
<td>Demands for Grants for Excess Expenditure for 1962-63</td>
<td>-Do-</td>
<td>-Do-</td>
<td>8th November 1965</td>
<td>10th November 1965</td>
</tr>
<tr>
<td>19</td>
<td>Demands for Grants for Excess Expenditure for 1963-64</td>
<td>-Do-</td>
<td>-Do-</td>
<td>4th November 1966</td>
<td>7th November 1966</td>
</tr>
<tr>
<td>20</td>
<td>Second Supplementary Statement for Expenditure for 1966-67</td>
<td>-Do-</td>
<td>-Do-</td>
<td>-Do-</td>
<td>-Do-</td>
</tr>
</tbody>
</table>
(III) THE MADRAS STATE ELECTRICITY BOARD BUDGET

Under section 61 of the Electricity Supply Act, 1948 (Central Act 54 of 1948) the Annual Financial Statements (Budget Estimates) of the estimated capital and revenue receipts and expenditure of the State Electricity Board shall be prepared in the prescribed form and submitted to the State-Government for being placed on the Table of the Houses of the State Legislature and the State Government shall cause it to be laid on the Table of the Houses the Legislature. The statement shall be open to discussion, but shall not be subject to vote.
During the period under review five annual Financial Statements and Supplementary Financial Statements were laid on the Table of the Assembly and discussions thereon were held as given below:

<table>
<thead>
<tr>
<th>Details of statement</th>
<th>Laid on</th>
<th>Discussion initiated by</th>
<th>Discussed on</th>
</tr>
</thead>
<tbody>
<tr>
<td>3 Annual Financial Statement for 1964 -65 and the Supplementary Financial Statement for 1963 - 64</td>
<td>18th March 1964</td>
<td>-Do-</td>
<td>17th, 18th and 20th July 1964</td>
</tr>
</tbody>
</table>
CHAPTER XVI
MOTIONS AND RESOLUTIONS
GOVERNMENT MOTIONS

During the period under review, 12 motions relating to the approval of rules and notifications and four motions on other important subjects were considered by the House. Details of those motions are given below:—

(1) Approval of rules and notifications

Certain enactments empower the State Government to issue notifications or rules for carrying out the purpose of the Act and they are subject to the prior approval of the Assembly or both Houses of the Legislature, as the case may be. Details of motions moved in the Assembly for the approval of the rules and notifications are given below:—

<table>
<thead>
<tr>
<th>Serial Number and details of motion</th>
<th>Dates on which moved and approved</th>
</tr>
</thead>
<tbody>
<tr>
<td>4 Approval of the draft rules proposed to be made by the Governor under section 305 (1) of the Madras District Municipalities Act, 1920, Amending Schedule V of that Act.</td>
<td>28th February 1964.</td>
</tr>
<tr>
<td>5 Approval of Notification under the Madras Land Reforms (Fixation of Ceiling on Land) Act, 1961</td>
<td>22nd January 1965.</td>
</tr>
<tr>
<td>7 Approval of the draft of an amendment to Schedule III to the Madras District Municipalities Act, 1920</td>
<td>30th March 1966.</td>
</tr>
<tr>
<td>8 Approval of the draft rules proposed under the Madras Motor Vehicles Taxation Act, 1931.</td>
<td>30th March 1966.</td>
</tr>
</tbody>
</table>
(1) Approval of the draft rules proposed under the Madras Motor Vehicles (Taxation of Passengers and Goods) Acts, 1952
10 300th March 1966.
(1) Approval of the draft amendment to rules under the Madras Estates (Abolition and Conversion into Ryotwari) Act, 1948
11 30th March 1966.
(1) Approval of the draft of an amendment to rules under the Madras District Municipalities Act, 1920
12 9th August 1966.

(2) Motions on other subjects

(i) Education - A note on the "Educational Pattern" was placed on the Table of the Houses on the 25th March 1963. On 30th March 1963, the Hon. Minister for Finance and Education moved the following motion:-

"That the Educational Pattern as enunciated in the note placed on the Table of the Houses on the 25th March 1963 be taken into consideration."

Sri K.B. Palani, Sri K.A. Mathialagan and Sri M. Karunanidhi moved certain amendments. The following amendments moved by Sri K.B. Palani was put and carried on 1st April 1963:-

Add at the end, the following : "and on such consideration the House while approving the Educational Pattern enunciated in the note is also of the opinion that History and Geography should be subjects for examination:"

(ii) Official Language Policy.- On 30th March 1965, the Hon. the Chief Minister moved the following motion:-

"That the Official Language Policy be taken into consideration".


The discussion on the motion took place for three days, viz., 30th March, 31st March and 3rd April 1965. The amendment was withdrawn by leave of the House after reply by the Hon. Chief Minister to the discussion.

(iii) Third Five-Year Plan- On 27th February 1964, the Hon. the Chief Minister moved that "The Report on the Mid-term appraisal of the Third Five-Year Plan relating to Madras State be taken into consideration". There was a discussion on 27th and 28th February 1964. Fifteen members took part in the discussion.

(iv) Fourth Five-Year Plan- On 27th July 1965, the Hon. the Chief Minister moved the following motion:-
"That the draft outline of the Fourth Five-Year Plan be taken into consideration". The discussion on the motion was held on the 6th, 7th, 9th and 10th August 1965 and 58 members including the Chief Minister took part in the discussion.

Amendments were moved to the motion by the following member:-
(1) Sri K.S. Subramanian Gounder,
(2) Sri. V.R. Nedunchezhiyan,
(3) Sri M. Kalyanasundaram
(4) Sri T.P. Alagamuthu.

The motion with the amendment of Sri K.S. Subramanian Gounder, Viz., "and on such consideration, this House approves the Draft Outline of the Fourth Five-Year Plan" was put and carried on 10th August 1965.

GOVERNMENT RESOLUTIONS

During the period under review, 20 Government Resolutions were carried and the details thereof are as follows:—

(1) Condemnation of foreign aggression

(i) On 29th October 1962, the Hon. the Chief Minister moved the following resolution;—

"That this House is deeply shocked at the unwarranted and naked act of aggression indulged in by the Chinese on the Northern borders of our country and assures the Prime Minister that the Government and the people of Madras State wholeheartedly pledge their support to any measure that may be taken to drive out the intruders from our soil and in this connection, the House calls upon the people of this State to forget any small differences that may exist and to come together in common endeavour for this noble cause, and further, this House pays its tributes to the gallant soldiers who, against heavy odds, are fighting to uphold the dignity and safeguard the integrity of our country and wishes to assure them that in their heroic efforts they have the good wishes of the entire country behind them."

Five members including the Hon. the Chief Minister took part in the discussion. At the end of the discussion, the motion was passed nem con.

(ii) On 3rd November 1956 the Hon. the Chief Minister moved the following resolution :—
"This House strongly condemns the naked and wanton aggression by Pakistan and assures the Prime Minister that the Government and the people of the Madras State solemnly pledge their wholehearted support, service and sacrifice in men, money and material for the defence of our Motherland;

This House further expresses its grateful appreciation of the magnificent response of the people to the call of the Nation and exhorts them to maintain and promote the unity, patriotism, sense of service and sacrifice displayed by them in this hour of grave crisis;

This House expresses its profound tribute to the Armed Forces for their heroism, valour and patriotism in the face of grave danger and pays its sincere homage to those who made supreme sacrifice and laid down their lives in defence of the Motherland and its freedom;

This House solemnly affirms that it is for us here to dedicate ourselves anew to the great task that remains to be fulfilled, that from these honoured dead we take increased devotion to the cause for which they gave their lives and we hereby resolve that these dead shall not have died in vain and that this Nation conceived in liberty and dedicated to peace, democracy and secularism shall expel the aggressor from our sacred soil and march forward in fulfilment of the cherished goal.

Six members including the Hon. Chief Minister participated in the discussion and the motion was passed unanimously.

(2) Constitution amendment bills

(i) On the 31st October 1962, the Hon. Minister for Finance moved the following resolution:

"That this House ratifies the amendments to the Constitution of India proposed to be made by the Constitution (Thirteenth Amendment) Bill, 1962, as passed by the two Houses of Parliament".

(ii) On the 31st October 1962, the following resolution was also moved by the Hon. Minister for Finance:

"That this House ratifies the amendments of the Constitution of India falling within the purview of the proviso to Article 368 thereof proposed to be made by the Constitution (Fourteenth Amendment) Bill, 1962, as passed by the two Houses of Parliament".

Eight members including the Hon. Minister for Finance took part in the discussion.
(iii) On the 6th August 1963, the Hon. Minister for Finance moved a resolution as follows:

"That this House ratifies the amendments to the Constitution of India proposed to be made by the Constitution (Fifteenth Amendment) Bill, 1963, as passed by the Houses of Parliament"

Ten members including the Hon. Chief Minister took part in the discussion.

(iv) On the 6th August 1963, the Hon. Minister for Finance moved the following resolution:

"That this House ratifies the amendments to the Constitution of India proposed to be made by the Constitution (Sixteenth Amendment) Bill, 1963, as passed by the Houses of Parliament"

Eighteen members took part in the discussion.

(3) Debentures issued by the Madras Co-operative Land Mortgage Bank Limited

(i) On 27th April 1962, the Hon. Sri N. S. S. Manradiar, Minister for Co-operation, moved the following resolution:

"This Assembly recommends to the State Government that they may under sub-section (2) of section 6 of the Madras Co-operative Land Mortgage Banks Act, 1934, increase the maximum amount of the guarantee given by them in respect of the debentures issued by the Madras Co-operative Central Land Mortgage Bank Limited, up to a total face value of Rs. 2,000 lakhs (rupees two thousand lakhs only) exclusive of such debentures as the Bank may from time to time redeem such debentures being issued for periods not exceeding in any case 25 years from the date of issue and bearing interest at a rate not exceeding 5 per cent per annum."

(ii) On 31st July 1965, the Hon. Sri N. S. S. Manradiar, Minister for Co-operation, moved the following resolution:

"This Assembly recommends to the State Government that they may, under sub-section (2) of section 6 of the Co-operative Land Mortgage Banks Act, 1934, increase the maximum amount of the guarantee given by them in respect of debentures issued by the Madras Co-operative Central Land Mortgage Banks Act, 1934, increase the maximum amount of the guarantee given by them in respect of the debentures issued by the Madras Co-operative Central Land Mortgage Bank, Limited, up, to a total face value of Rs. 30 crores (rupees thirty crores only) exclusive of such debentures being issued for periods
not exceeding in any case 25 years from the date of issue and bearing interest at a rate not exceeding the rate of interest approved by the Reserve Bank of India for each floatation."

(4) Concurrence of the Assembly for an Act of Parliament on Public Health

"Whereas, public health is a matter of the utmost importance and the problems that face State Governments in the administration of public health are common to all States;

And whereas, with a view to securing uniformity in the administration of public health throughout the Union of India, it is desirable that Parliament should pass an Act delating to public health applicable to the whole of India;

Now, therefore in pursuance of clause (1) of Article 252 of the Constitution of India, this Assembly resolves that the matter aforesaid and all other matters connected therewith or incidental thereto, in so far as they fall within Entry 6 in List II (State List) of the Seventh Schedule to the Constitution of India, shall, in this State, be regulated by an Act of Parliament."

(5) Regulation of storage of certain commodities in warehouses by an Act of Parliament

On 23rd January 1964, the Hon. Minister for Industries, on behalf of the Minister for Food moved the following resolution:—

"Whereas the Central Warehousing Corporation and the State Warehousing Corporation established under the Warehousing Corporations Act, 1962 (Central Act 58 of 1962) are empowered to run warehouses for the storage of agricultural produce, seeds, manures, fertilisers, agricultural implements and any notified commodity, being commodities with respect to which Parliament has power to make laws by virtue of Entry 33 of List III (Concurrent List) in the Seventh Schedule to the Constitution of India;

And whereas it appears to this Assembly to be desirable that legislation should be undertaken to enable the said Corporation to store in their warehouses other commodities also in addition to those mentioned in the aforesaid Central Act;

And whereas, legislation for the purpose mentioned above is relatable to matters enumerated in Entry 26 and Entry 27 of List II (State List) of the Seventh Schedule to the Constitution of India with respect to which Parliament has no power to make a law for the States except as provided in Articles 249 and 250 thereof;
And whereas, it appears to this Assembly to be desirable that such legislation should be undertaken by Parliament;

Now, therefore in pursuance of clause (1) of Article 252 of the Constitution of India, this Assembly hereby resolves that storage of commodities other than those covered by the Warehousing Corporations Act, 1962 (Central Act 58 of 1962), in the warehouses run by the Corporations established under that Act shall, in this State, be regulated by an Act of Parliament."

(6) Constitution of Townships

Resolutions were moved for the constitution of Townships mentioned below on the dates noted against each:

(i) Constitution of townships for (1) the Aravankadu Cordite Factory, (2) the Madukkarai Factory, (3) the Annamalai University Campus, (4) the Sankar Nagar, (5) Harveypati; and (6) Manimuthar Project Area, 2nd February 1963.


(7) Enhancement of the loan-limit for borrowing by Madras State Electricity Board

(i) On 30th July 1962, the Hon. Sri E. Venkataraman, Minister (or Industries moved as follows:

"That the proposal of the State Government under subsection (3) of section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948) to fix the maximum amount which the Madras State Electricity Board may at any time have on loan under sub-section (1) of the said section as twenty crores of rupees be approved ".

(ii) On 31st March 1964, the Hon. Minister for Industries moved as follows:

"That the proposal of the State Government under subsection (3) of section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948) to fix the maximum amount
which the Madras State Electricity Board may at any time have loan under sub-section (1) of the said section as thirty crores of rupees, be approved."

(8) Appreciation of the services of Sri T. Hanumanthappa, Secretary, Legislative Assembly

On the 16th October 1964, the Hon. Speaker announced to the House the receipt of a letter from Sri T. Hanumanthappa, Secretary, Madras Legislative Assembly, regarding his transfer as Additional Secretary to the Mysore Legislature and read out the letter to the House.

On the 17th October 1964, the Hon. Chief Minister moved the following motion:- "That the Hon. Speaker be requested to convey to Sri T. Hanumanthappa, B.A. (Hons.), B.L., appointed as Additional Secretary to the Mysore Legislature, the appreciation of this House of his long, sincere and meritorious service in our Legislature from 1946 to 3ji64 which, by his ready advice and his great knowledge of the law and the custom of the Legislature, he has rendered to it and to all its Members in the conduct of their business and the good wishes of this House for his future career in the Mysore State."


NON-OFFICIAL RESOLUTIONS

During the term of the Third Assembly Members gave notice of 72 resolutions of which 58 were admitted. The number of resolutions actually moved in the Assembly was 18.

The following resolution moved by Sri A. Raghava Reddy on 24th January 1964 was the only resolution that was put and carried during the period under review :

"This House recommends to the Government to amend the Madras Payment of Salaries and Removal of Disqualifications Act, 1951 (Madras Act XX of 1951), raising the salary of the Members of the Legislature from Rs. 150 to Rs. 250 per mensem ". 
The resolutions mentioned below were discussed in the Assembly and disposed of in the manner noted against each.

<table>
<thead>
<tr>
<th>Serial number and date of discussion</th>
<th>Name of the member</th>
<th>Subject</th>
<th>How disposed of.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 1st November 1962</td>
<td>Sri M.Kalyanasundaram.</td>
<td>That this House recommends to the Government to Launch a programme of nationalization of all bus routes extending over 25 miles so as to complete the same before the end of Third Five Year-Plan.</td>
<td>Put and Lost.</td>
</tr>
<tr>
<td>2 30th March 1963</td>
<td>Sri M.S. Selvarajan.</td>
<td>This House recommends to the government to constitute a special Tamil Popularization Board to popularise Tamil Language in non-Tamil Speaking areas especially in place like Delhi, Calcutta and Bombay on the lines of the Hindu Prachar Sabha in Madras.</td>
<td>By Leave of the House withdrawn by the member.</td>
</tr>
<tr>
<td>3 30th March 1963</td>
<td>Sri K.A. Mathialagan</td>
<td>This House approves the stand taken by the Government with regard to Prohibition and urges that Vigorous steps be taken to effectively implement the same.</td>
<td>Put and Lost.</td>
</tr>
<tr>
<td>4 8th August 1963</td>
<td>Sri Rama Arangannal</td>
<td>This House recommends to the Government to issue instruction to the Public Service Commission to conduct examinations for appointments to the services of the State the regional languages of the state also, Viz. Tamil.</td>
<td>Put and Lost.</td>
</tr>
<tr>
<td>5 8th August 1963</td>
<td>Sri K.A. Mathialagan</td>
<td>This House recommends to the Government to convey to the Union Government that this House is of opinion that steps should be taken to recognise all the fourteen languages enumerated in the English Schedule of the Constitution as the Official Languages of the Union under Article 343 and till such time English shall be retained for all official purposes of the Indian Union.</td>
<td>Put and Lost.</td>
</tr>
<tr>
<td></td>
<td>Date</td>
<td>Speaker</td>
<td>Motion</td>
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<tr>
<td>6</td>
<td>21st November 1963</td>
<td>Sri K.A. Mathialagan</td>
<td>This House recommends to the Government to appoint a Committee consisting of Members of the Assembly to enquire into the working condition of Government City Bus Transport and to suggest ways and means for ensuring efficiency and economy. Sri M.Kalyanasundaram moved the following amendment to the above resolution, which was also put and lost. Add at the end for improving the service conditions of the workers&quot;.</td>
</tr>
<tr>
<td>7</td>
<td>21st November 1963</td>
<td>Pulavar K.Govindan</td>
<td>This Assembly recommends to the Government that a day as Thiruvalluvar Day may be noticed as a Public Holiday under the Negotiable Instruments Act.</td>
</tr>
<tr>
<td>8</td>
<td>21st November 1963 and 24th January 1964</td>
<td>Sri M.Kalyanasundaram.</td>
<td>This House resolves to recommends to the Government that a Committee of Enquiry be appointment for enquiry and report on the measures to be taken by the Government to secure reduction of prices of essential articles of life to prevent hoarding, speculation and black-marketing and to arrest the growing menace of adulteration.</td>
</tr>
<tr>
<td>9</td>
<td>24th January 1964.</td>
<td>Sri A.Raghava Reddi</td>
<td>This House recommends to the Government to amendment the Madras Payment of Salaries and Removal of Disqualification Act, 1951 (Madras Act XX of 1951) raising the salary of the member from Rs.150 to Rs.250 per mensem.</td>
</tr>
<tr>
<td>10</td>
<td>24th January 1964.</td>
<td>Pulavar K.Govindan</td>
<td>This House recommends to the Government that the Educational Department should fix a reasonable teacher-pupil ration in the elementary schools and should enforce the rule of one teacher for every Class.</td>
</tr>
</tbody>
</table>
Sri Rama Arangannal  
This House recommends to the Government to urge upon the Government of India that the name of Madras State be changed into Tamilnadu by bringing in suitable Legislation as provided for in the Constitution of India.  
Doomed to have been withdrawn.

Sri K.A. Mathialagan  
This House recommends to the Government to urge upon the Government of India the need to include Tamil also as one of the media for the various competitive examination conducted by the Union Public Service Commission.  
Put and Lost.

13 23rd July 1964 and 1st April 1965  
Sri M.Kalyanasundaram.  
This House recommends to the Government that a Committee of Enquiry be appointed to enquire and report on the working of the State Transport System with a view to secure:-  
(a) Reduction in fare in the City service;  
(b) Improvement in the efficiency of services;  
(c) Economy in working expenditure; and  
(d) Prevention of wasteful expenditure and other avoidable wastages in the use of spare parts, tyres, etc.  
Member did not press his resolution

14 5th August 1965.  
Sri T.P. Alagamuthu  
This House recommends to the Government of India that all the languages referred to in the English Schedule be declared as National Languages of India by a suitable amendment to Articles 351 of the constitution.  
The Member also moved an amendment that for the expression "by a suitable amendment to Articles 351 of the constitution" substitute the expression by suitably amendment was also put and lost'  
Put and Lost.
This House recommends to the Government to move the Government of India to bring in necessary legislation under Articles 171 (2) of the constitution or amend sub-clause (c) of clause (3) of Articles 171 of the constitution to provide a separate constitution for elementary school teacher in the Legislative Council.

By Leave of the House withdrawn

This House recommends to the Government to constitute a Committee of Professor in Tamil and History, experts in Philology and Archaeology to publish a comprehensive History of Tamilnadu by conducting research on the ancient Tamil Classics, excavating the great cities which lie buried, arranging for the study of the inscriptions found in the ancient temples of the state and with such other proofs available in neighboring states and foreign countries.

Put and Lost.

This House recommends to the Government that Land Revenue and several other surcharges collected on the basis of land revenue may be relinquished so as to induce the agriculturists who are the backbone of the country to evince keen interest in agriculture and to reduce their tax burden and augment their income.

Put and Lost.
This House is of opinion that the grave food situation in the state has resulted in Chronic scarcity, famine conditions and exorbitant prices, breeding speculation, hoarding and black marketing and therefore recommends to the government to take steps to implement inter alia the following urgent measures:

(1) Radical agrarian reforms ensuring land to the tillers;
(2) Adequate credit fertilizer, improved seeds and other fertilizer to cultivators;
(3) Remuneration price to the producer;
(4) State Monopoly of Wholesale of food grain trade;
(5) Procurement of all available marketable surplus from Land-Lords, exempted being decided from area to area taking into account the normal produce from land in the area;
(6) Arrangement for an adequate quantity of rations and for equitable distribution of procured stock.
(7) Reduction of the price of rationed food grains by means of effective price control and Government subsidy and
(8) Stoppage of all the revenue and debt collections in all the scarcity affected areas.

Discussion not concluded for the day.
CONDOLENCE RESOLUTIONS

Condolence Resolutions or obituary references are made at the commencement of the meeting of the House before the question hour.

During the period under review, 8 condolence resolutions were moved and carried and 51 obituary references were made by the Hon. Speaker. The House was adjourned for the day on two occasions and for a short time on eight occasions.

I. In the case mentioned below, condolence resolutions were passed nem con. and the House adjourned for the day as a mark of respect to the deceased:-

<table>
<thead>
<tr>
<th>Date of Reference</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 Sri Jawaharlal Nehru, Prime Minister of India. 16th July 1964.</td>
</tr>
<tr>
<td>2 Sri Lal Bahadur Shastri, Prime Minister of India. 28th January 1966.</td>
</tr>
</tbody>
</table>

II. Condolence Resolutions were passed *nem. Con.* and the House adjourned for a short time as detailed below:

<table>
<thead>
<tr>
<th>Date of Reference</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 Dr. P. Subbaroyan, Governor of Maharashtra and a former Chief Minister of Madras 29th October 1962.</td>
</tr>
<tr>
<td>2 Dr. Rajendra Prasad, the first President of Republic of India (only silence observed for two minutes as a mark of respect). 1st March 1963.</td>
</tr>
<tr>
<td>3 Mr. John F. Kennedy, President, United States of America. 23rd November 1968.</td>
</tr>
<tr>
<td>4 Five Top ranking Military Officials of Indian Army and Air Force. 23rd November 1963.</td>
</tr>
<tr>
<td>5 Maharaja Krishnakumarsinhji Bhavasinhji, Ex-Ruler of Bhavanagar and former Governor of Madras (only silence observed for two minutes as a mark of respect). 3rd April 1965.</td>
</tr>
<tr>
<td>6 Sri Balwantrai Mehta, Chief Minister of Gujarat and Srimathi Mehta (only silence observed for two minutes as a mark of respect). 3rd November 1965.</td>
</tr>
</tbody>
</table>

III. Occasions on which the House adjourned for a short time after the obituary references were made to the following members:-

<table>
<thead>
<tr>
<th>Date of Reference</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 Sri M.G. Shankar (a Sitting Member of the Madras Legislative Assembly). 29th January 1963.</td>
</tr>
<tr>
<td>2 Sri A.S. Subbaraj (a Sitting Member of the Madras Legislative Assembly). 27th February 1963.</td>
</tr>
<tr>
<td>3 Sri A.S. Palani Pillai (a Sitting Member of the Madras Legislative Assembly). 27th February 1963.</td>
</tr>
</tbody>
</table>
OBITUARY REFERENCES

Obituary references were made on the death of Member mentioned below by the Hon. Speaker:-

<table>
<thead>
<tr>
<th>Date of Reference</th>
<th>Member and Position</th>
</tr>
</thead>
<tbody>
<tr>
<td>19th January 1965</td>
<td>Sri R.S. Veerappa Chettiar (a Sitting Member of the Madras Legislative Assembly).</td>
</tr>
<tr>
<td>2nd November 1966</td>
<td>Sri A. Ramachandra Rayar (a Sitting Member of the Madras Legislative Assembly).</td>
</tr>
<tr>
<td>2nd November 1966</td>
<td>Sri B. Parameswaran (a Sitting Member of the Madras Legislative Assembly).</td>
</tr>
<tr>
<td>24th April 1962</td>
<td>Sri G. Annamalai Muthuraja, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>24th April 1962</td>
<td>Dr. P. S. Srinivasan, a former Member of the Madras Legislative Assembly.</td>
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<tr>
<td>24th April 1962</td>
<td>Sri A. Kaleswara Rao, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>4th May 1962</td>
<td>Sri K.C. Saphatarishi Reddiar, a former Member of the Madras Legislative Assembly.</td>
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<tr>
<td>4th May 1962</td>
<td>Sri N.R.M. Muthu Thevar, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>2nd July 1962</td>
<td>Dr. B.C. Roy, Chief Minister of West Bengal.</td>
</tr>
<tr>
<td>2nd July 1962</td>
<td>Sri Purushothamadoss Tandon, former Speaker of U.P. Legislative Assembly.</td>
</tr>
<tr>
<td>29th October 1962</td>
<td>Sri S. Lazar, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>29th October 1962</td>
<td>Sri J.L.P. Roche Victoria, former minister of the Madras State and also a former Member of the Madras Legislative Assembly Council.</td>
</tr>
<tr>
<td>29th January 1963</td>
<td>Sri K. Varadachari, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>29th January 1963</td>
<td>Sri P. Jeevanandam, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>6th August 1963</td>
<td>Sri R.S.K. Pandian, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>7th August 1963</td>
<td>Sri M.P. Mangala Gowder, a former Member of the Madras Legislative Assembly.</td>
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<tr>
<td>18th November 1963</td>
<td>Sri S.R. Munuswamy, a former Member of the Madras Legislative Assembly.</td>
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<tr>
<td>18th November 1963</td>
<td>Sri U.Muthuramalinga Thevar, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>17th January 1964</td>
<td>Sri T.P. Srinivasa Varadhan, a sitting Member of Madras Legislative Council.</td>
</tr>
<tr>
<td>17th January 1964</td>
<td>Sri K.Ramaswamy Doss, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>17th March 1964</td>
<td>Sri T.Shanmugam, a former Member of the Assembly.</td>
</tr>
<tr>
<td>23rd July 1964</td>
<td>Sri A.K.Hanumantharaya Gounder, a former Member of the Assembly.</td>
</tr>
<tr>
<td>No.</td>
<td>Name and Designation</td>
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<tr>
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</tr>
<tr>
<td>20</td>
<td>Dr. A. Srinivasan, a Sitting Member of the Madras Legislative Council</td>
</tr>
<tr>
<td>21</td>
<td>Dr. D.S. Ramachandra Rao, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>22</td>
<td>Sri P.M. Audikesavalu Naicker, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>23</td>
<td>Sri H.C. Dasappa, Union Minister for Industry and Supply.</td>
</tr>
<tr>
<td>24</td>
<td>Sri. T. Kuppuswamy Iyer, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>25</td>
<td>Mr. W.K.M. Langley, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>26</td>
<td>Sri V.C. Palaniswamy Gounder, a former Member of the Madras Legislative Assembly.</td>
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<tr>
<td>27</td>
<td>Sri N. Mounagurūswamy Naidu, a former Member of the Madras Legislative Assembly.</td>
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<tr>
<td>28</td>
<td>Sri V. Shanmugasundaram, a former Member of the Madras Legislative Assembly.</td>
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<tr>
<td>29</td>
<td>Sri B.Pocker Sahib, a former Member of the Madras Legislative Assembly.</td>
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<tr>
<td>30</td>
<td>Sri K. Venkata Shetty, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>31</td>
<td>Sri K.S. Ramaswamy Gounder, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>32</td>
<td>Dr. Homi Jehangir Bhaba, the Great Indian Scientist and Physicist.</td>
</tr>
<tr>
<td>33</td>
<td>Sri T.S. Chockalingam, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>34</td>
<td>Sri K.S. Venkatakrishna Reddiar, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>35</td>
<td>Sri B.Ananthachar, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>36</td>
<td>Sri V.D. Savarkar, a Great Indian Patriot.</td>
</tr>
<tr>
<td>37</td>
<td>Sri Abdul Hameed Khan, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>38</td>
<td>Sri AR. A.RM. Chockalingam Chettiar, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>39</td>
<td>Sri SP. K.A. Lakshmanan Chettiar, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>40</td>
<td>Sri M. Kandaswamy Kandar, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>41</td>
<td>Sri A. Rathinam, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>42</td>
<td>Sri S. Kandaswamy Gounder, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>43</td>
<td>Sri N. Rajagopal, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>44</td>
<td>Sri H.M. Jagannathan, a former Member of the Madras Legislative Assembly.</td>
</tr>
<tr>
<td>45</td>
<td>Dr. C.P. Ramaswamy Aiyar</td>
</tr>
</tbody>
</table>
CHAPTER XVII

PRIVILEGES

Subject to the provisions of the Constitution and to the rules of procedure of the Legislature, freedom of speech in the Legislature is guaranteed to a member of the Legislature of a State under clause 1 of Article 194 of the Constitution. Clause (2) grants to the members immunity from liability to any proceedings in any Court in respect of anything said or any vote given in the Legislature or any Committee thereof.

Clause 3 of Article 194 says that, in other respects, the powers, privileges and immunities of a House of the Legislature of a State and of the members and the Committees of a House of such Legislature, shall be such as may from time to time be defined by the Legislature by law, and until so defined, shall be those of the House of Commons of the Parliament of the United Kingdom, and of its members and Committees at the commencement of the Constitution.

The privileges of Parliament are the peculiar rights enjoyed by the Parliament. These rights are absolutely necessary for the performance of its functions and the execution of its powers. They are enjoyed by (i) individual members because the House cannot perform its functions without unimpeded use of the services of its members and (ii), each House for the protection of its members and the vindication of its own authority and dignity.

Subject to the conditions laid down in the Rules of Procedure any member may raise a matter of privilege after question hour and before the list of business for the day is entered upon. The manner in which a matter of privilege may be raised, dealt with and disposed of is set out in Rules 184-189.

(i) During the quinquennium, the following eight cases were referred to the Committee of Privileges:—

The "Malai Murasu" Case

On 7th July 1962, Sri M. Kalyanasundaram, raised a question of privilege stating that a news item under the caption "சாய் தமிழில் தேசியம் திருமணம்" published in the Tamil Daily "Malai Murasu" amounted to a misrepresentation of the proceedings of the House and contained insinuations calculated to bring the House and its Hon. Members to disrespect and therefore constituted a gross breach of privilege. On 11th July 1962, the Hon. Speaker held that there was a prima facie case of breach of privilege and,
on a motion moved, the matter was referred to the Committee of Privileges for examination and report.

The Committee was of opinion that the news item was a distorted report of the proceedings of the Assembly, lowered the members of the House in the estimation of the public, and held that both the Editor and News Editor were guilty of a gross breach of privilege of the House. The Committee recommended that in view of the unconditional apology tendered by the Editor and the News Editor to the Hon. Speaker and the Chairman of the Committee and the corrections published in the subsequent issues of the daily no further action need be taken in the matter.

The report of the Committee was presented to the House on 2nd November 1962 and the same was approved by the House on 4th February 1963.

The "Dina Thanthi" Case

On the 30th July 1962, Sri M. Bhaktavatsalam, Leader of the House and Minister for Finance, raised a matter of privilege in regard to an incorrect news item published in the Tamil Daily "Dina Thanthi" in its issue, dated 29th July 1962 about the incidents that took place in the Madras Penitentiary. The Minister contended that whereas he categorically stated in the Assembly on previous occasions that the Police had no part in dealing with the disturbances within the jail and only the convict warders and regular staff of the jail had to deal with the situation, the daily published a news item that some disturbances took place in the Madras Penitentiary and the Police had dealt with the situation by resorting to lathi-charge.

The Speaker after ascertaining the opinion of the Minister and some of the Leaders of the Opposition Parties, ruled that there was a prima facie case and the matter was referred to the Committee of Privileges.

The Committee in its report presented to the House on 30th March 1963, was of the opinion that the publication in question was a misrepresentation of the proceedings of the House. The Committee further considered the question whether the misrepresentation was due to a bona fide mistake. It held that the conduct of this paper had come to the notice of the Privileges Committee on two occasions during the last Assembly on the same charge of misreporting the proceedings of the House and found that the paper was also in the habit of publishing proceedings of the House without mentioning that they were reports of the proceedings of the House. It recommended that the paper should be warned. In view of the previous conduct of the paper, the Committee also opined that the
paper should be severely warned that any similar lapses would be taken serious notice of in future.

On the 7th August 1963, the motion "that the consideration of the report of the Committee of Privileges be dropped in view of the unconditional apology tendered by the Editor of the Daily "Dina Thanthi" was put and carried.

"Broadway Times" Cases I and II

Case I

Broadway Times, an English weekly published in the Madras City, reported in its issue, dated 13th December 1963, a news item under the caption "D.M.K. Cells in Madras Secretariat" which contained among other things the following:—

"The Legislature Secretariat is packed with D.M.K. men. Some of the information like answers for Starred Questions is being leaked out to D.M.K. Legislators long before the session begins."

As the above publication contained serious allegations against the Secretariat working under the Speaker and also against certain Members of the Assembly, the publication along with the correspondence the Secretariat had with the Editor in this regard was brought to the notice of the House by the Speaker on 17th January 1964, and, on a motion moved by the Chief Minister, the matter was referred to the Committee of Privileges. (M.L.A. Debates, Vol. XVI, pp. 26-30).

When the above matter was pending before the "Committee of Privileges" the weekly published in its issue dated 24th January 1964, certain further matters under the caption "Privilege and Broadway Times" and under the sub-headings "Madras Assembly Takes up B.T.", "Posers for Committee of Privileges", "B.T. Editors Press Statement on 22nd January 1964" and in its issue, dated 7th February 1964, under the caption "City man's Diary". As the matter in these publications related to the matter already referred to the Committee of Privileges on 17th January 1964, the Hon. Speaker brought it to the notice of the House on 2nd March 1964 and on a motion moved by the Leader of the House, this matter was also referred to the Committee of Privileges.

The Committee examined the Secretary, Legislative Assembly, and also the Editor of the weekly and presented its report on 31st March 1964. The Committee observed as follows:—

(i) The Editor was not prepared to prove the allegation that the Legislature Secretariat was packed with D.M.K. men. Legislature Secretariat is constituted under
Article 187 of the Constitution of India. The Editor by his allegation had charged the officers of the House with partiality. This had a tendency to deter them from doing their work. This constituted contempt of the House.

(ii) The second allegation also was a serious allegation casting aspersions against the permanent officers and the members. Since the Editor could not prove this allegation, he had committed contempt of the House.

(iii) The Editor had also exhibited his impropriety by publishing in his paper a matter of privilege when it was pending before the Privileges Committee.

(iv) About the correspondence with the Speaker, the Editor betrayed his ignorance about the procedure of correspondence. By persistent publication in his paper that he had no correspondence with the Speaker, the Editor had tried to create an impression in the minds of the readers of his paper that the Speaker had made an untrue statement in the House. This was certainly a contempt of the House.

(v) As regards the posers, it was not easy to think that he posed these questions out of ignorance. The Committee was of the view that the untenable posers were published more in impudent defiance of established authority than as a matter of legal enlightenment. The posers were published in order to create a contemptuous impression about the Legislature, Speaker, Members, etc., and thereby he had committed contempt of the House.

As there was no mitigating circumstances and as the Editor was not repentant, the Committee recommended that the Editor be awarded suitable punishment.

Case II

On 24th January 1964, a starred question on intercaste marriages was put and answered on the floor of the House. A supplementary question was put by a D.M.K. member whether the Hon. Chief Minister had any personal knowledge in the matter when he stated that it would be good that the persons who made speeches on intercaste marriages would come forward to do so without charging a fee. The Hon. Chief Minister replied that he had no personal experience in the matter but that he had received complaints that some leaders, invited on such occasions, demanded Es. 50, Es. 100 and so on. With reference to the above, the Editor of the Broadway Times had published in the weekly, dated 7th February 1964, a news item as follows:—

" Supplementary Boomerang: The D.M.K. members could have left the matter at that but then their Legislature Party is woefully disorganised and so a cashew-nut among them bobbed up with the Supplementary question as to whether the Chief Minister was
speaking from personal experience when he commented that orators attending intercaste weddings charged a fee. This was just the type of question which the astute Chief Minister had been waiting for and his sledge-hammer reply that he had heard complaints about some dignatories charging Rs. 100 or Rs. 50 for the purpose of delivering a speech at the auspicious functions literally felled the Opposition for every one knew that the innuendo was aimed at the top brass of the D.M.K".

On 28th February 1964, Sri S. Madhavan, a member of the Assembly, raised a question of privilege stating that the above publication constituted a breach of privilege. The Speaker ruled that a prima facie case of breach of privilege had been made out and on a motion moved, the matter was referred to the Committee of Privileges.

The Committee considered whether the description of the Members by the Editor in the article in question would amount to a breach of privilege of the House. According to the Tamil Lexicon the word "cashew-nut" meant "a presumptuous person who poked his nose into others' affairs. " The Committee felt that the description of the member in the article by the Editor was certainly objectionable and would tend to lower his respect in the estimation of the public, and, thus it would amount to a breach of privilege.

The Committee recommended that the Editor was guilty of committing a gross breach of privilege and that appropriate punishment might be awarded to the Editor.

The report of the Committee was presented to the House on 31st March 1964.

Subsequently on the same day, Sri M. Bhaktavatsalam, Chief Minister and Leader of the House, moved that the press gallery pass issued to the weekly "Broadway Times" be suspended for the whole of a session, and the motion was adopted. (M.L.A. Debates, Vol. XVII, pp. 85—89, 28th February 1964, and Vol. XXI, p. 799, 31st March 1964).

"Tamil Seithi" Case

On 18th March 1964, Sri K. Cheemaichamy, raised a question of privilege and stated that an article in "Tamil Seithi" under the caption (செய்தி, புதிய சைதி, புதிய, சைதி) cast aspersion against the members and tended to lower the dignity of the House in the eyes of the public. The Hon. Speaker ruled that a prima facie case had been made out and on a motion moved by the Leader of the House, the matter was referred to the Committee of Privileges.

The Committee came to the conclusion that the contents of the article and the passages referred to in the article technically amounted to a breach of privilege and that it was written in an irresponsible way. It however felt that it was not consistent with the
dignity of the House to take notice of every such statement which might technically constitute a contempt of the House and the House would best consult its dignity if it ignored such improprieties and indiscretions. The Committee, therefore, recommended that no further action need be taken by the House in the matter in view of the fact that the matter was trivial and that it did not deserve any consideration.

The report which was presented to the House on 25th July 1964, was approved on a motion moved by the Chief Minister and Leader of the House on the 16th October 1964.

"Obstruction of the Proceedings by certain Members in the Chamber" Case

On 1st March 1965, as the Hon. the Chief Minister began to deliver his Budget Speech and read one or two sentences, lion. Members of the Opposition Parties staged a walk-out; and while they walked out of the Chamber, some of them shouted certain slogans. As a result of this disturbance, the Hon. Chief Minister could not proceed with his Budget Speech for sometime. This disturbance to the proceedings of the Assembly was raised as a breach of privilege and the matter was referred to the Committee of Privileges by a Motion of the House on 1st March 1965.

The Committee held that the conduct of the Hon. Member Sri Y. Krishnamoorthy in having raised slogans and disturbed the proceedings in the House amounted to disorderly conduct and was a clear offence against the House and contempt of the dignity of the House and so punishable as a breach of privilege. It also recommended that if the member expressed apology to the House the matter might be dropped. If he did not apologise to the House, the Committee recommended that he be suspended from the service of the House for one day. The report of the Committee was presented to the House on 29th March 1965.

On the 1st April 1965, Hon. Sri M. Bhaktavatsalam, Chief Minister, moved that the recommendation of the Committee of Privileges be approved. Sri Bama. Arangannal moved an alternate motion that the matter be dropped if the hon. Member Sri V. Krishnamoorthy expressed regret in the House as this was the first instance of its kind in the House. After the Hon. Chief Minister replied to the debate on both the motions, some of the Opposition Members staged a walk-out. The motion moved by Sri Bama. Arangannal was deemed to have been withdrawn as he was not present in the House. The motion of Hon. Chief Minister was agreed to. On the 3rd April 1965, Hon. the Speaker announced
to the House that as Sri Y. Krishnamoorthy was not prepared to apologise to the House, he had suspended the member from the service of the House for that day.

**The "Nava Mani" Case**

On 1st March 1965, when the Hon. the Chief Minister began to deliver his Budget Speech and read one or two sentences, hon. Members of the Opposition Parties staged a walk-out; and while they walked out of the House some of them shouted certain slogans. This conduct of some of the hon. Members of the House in shouting slogans inside the House was referred to the Committee of Privileges. On the same evening, the text of the slogans raised by the Members was published in the front page of the daily "Navamani" with a three-column head line. On the 3rd March 1965, the Hon. the Leader of the House brought to the notice of the House the above publication of the news item in "Navamani" and observed that the publication of a matter which had been referred to the Committee of Privileges was itself a breach of privilege of the House. On a motion moved by the Hon. Leader of the House, the matter was referred to the Committee for examination and report.

The report of the Committee with its recommendation that in view of the regret expressed by the Editor, no further action need be taken in the matter was presented to the House on 11th August 1966 and was approved by the House on the same date.

**The "Nathigam" case**

On 1st March 1965, when the Hon. Chief Minister began to deliver his Budget Speech and read one or two sentences, hon. Members of the Opposition Parties staged a walk-out; and while they walked out of the House some of them shouted certain slogans. In an article published in the weekly "Nathigam", the D.M.K Members who walked out of the House were described in derisive terms and it was mentioned that the pay and allowance paid to them were a waste that their having shouted slogans inside the Assembly was a great shame and that their action was against the oath of allegiance they had taken. The matter was raised in the Assembly on 10th March 1965 by Sri M. S. Mani, M.LA. and on a motion moved by the Leader of the Opposition, the matter was referred to the Committee of Privileges for examination and report.

The Committee held that the description of the D.M.K members in the Assembly in depreciating terms referred to their conduct in the House and, therefore, constituted a breach of privilege of the House. The Committee, however, recommended that in view of the regret expressed by the Editor, no further action in the matter need be taken. The
report was presented to the House on 11th November 1965 and approved on the same date.

(ii) The following cases of privilege were raised in the House and the Hon. Speaker ruled out that no prima facie case had been made out:—

On 7th May 1962, Sri V. Krishnamoorthy, raised a matter of privilege relating to the publication in the Tamil Weekly 'Bharatham', dated 6th May 1962.

The weekly made certain comments on an article written by a staff reporter of 'The Mail' under the heading 'Last week in the Madras Legislature'. In the course of its comments, the paper criticised the manner in which one member conducte himself in the House using unpalatable words.

The Speaker, after getting a clarification from the Editor of the Weekly as well as the Member Sri M. Karunanidhi, as to what they meant by the words that were objected to, held on 16th July 1962 that no prima facie case had been made out.

Delay in laying Statutory Rules on the Table of the House

Sri M. Kalyanasundaram, M.L.A. raised a matter of privilege in the House on the 30th June 1962 in regard to the delay involved in sending a particular Notification issued under Section 41 of the Madras Beedi Industrial Premises (Regulation of Conditions of Work) Act, 1958 to Members after it ceased to be in force, and thus denying the Assembly the opportunity to make modifications, if any, by way of amendment or repeal for which provision had been made in the Act and contended that it constituted contempt of the House.

On the 13th July 1962, the Hon. Speaker, after hearing the explanation given by the Hon. Leader of the House, ruled that it was not necessary to pursue the matter further. He also made it clear that the fact that the Court did not invalidate that notification, because it was not placed before the House in time, was not a proper explanation for not placing the notification before the House in time. He further observed that the responsibility was all the more greater because there must be some check by the Assembly as provided by the rules.

Policy statements made by the Minister outside the Legislature before presentation of particulars in the Legislature

On the 3rd July 1962, Sri M. Kalyanasundaram, M.L.A., raised two matters of privilege. In the first one he stated that a policy statement in regard to education had been
published in the Hindu, a Madras daily, dated 8th June 1962. The Member stated that it was a policy statement which ought to have been made in the House.

In the second one, the Member stated that the Chief Minister of the Madras State had made a speech in Madurai revealing the Budget proposals.

The Speaker ruled on 3rd July 1962 that the alleged policy statement regarding education did not seem to be a policy statement at all and it was only a restatement of the existing policy. He further stated that there was nothing to show that the statement had been made by a Minister. The Speaker therefore held that no prima facie case was made out. He however observed that it would be advisable for Ministers to make statements realising their responsibility to the House.

Regarding the second matter that there was a disclosure of the Budget proposals, the Speaker held that the statement did not contain anything definite and that no secrets seemed to have been disclosed.

He added that even if they were Budget proposals and they had been leaked out, they did not form a matter of privilege of the House. He therefore ruled that no prima facie case of breach of privilege of the House was made out.

"The Murasoli" Case

On the 16th July 1962 Sri J. Matha Gowder, M.L.A. raised a matter of privilege in the House on the remarks in the editorial in the Tamil daily 'Murasoli' dated 14th July 1962 about the Hon. Leader of the House and his reply to the debates.

The Speaker on 16th July 1962 ruled that the issue need not be pursued as Sri M. Karunanidhi, M.L.A., who was also the Editor of the daily expressed his regret and said that an expression, of regret would be published in a subsequent issue of the paper.

Absence of main opposition party members

On the 24th July 1962, Sri K. T. Kosalram raised a matter of privilege, namely, the continued and deliberate absence of the members of the D.M.K., the principal Opposition Party of the Assembly when the House was engaged in major and important legislative work, constituted a grave breach of privilege of the House and a calculated insult to the House. On 25th July 1962, the Hon. Speaker ruled the matter of privilege out of order, because if a member was absent for 60 days consecutively without the permission of the House, he would suffer the consequences and that it was not for the House to consider that point. He also observed that the Hon. Members were normally
bound to attend the meetings of the House and discharge their duties not only to the House but also to their constituents.

**Arrest of a member**

Sri M. Kalyanasundaram, a Member of the Madras Legislative Assembly, was arrested on 21st November 1962 under section 151 of the Indian Criminal Procedure Code under orders issued by the Commissioner of Police, Madras, and remanded to custody in the Central Jail, Madras On 24th November 1962, the Member was served with an order under rule 30 of the Defence of India Rules by the Deputy Secretary to Government, Public Department, and he was taken to Central Jail, Cuddalore, where he was lodged.

While under detention he wrote two letters to the Speaker, raising the following matters of privilege:

(i) That the action of the Commissioner of Police in arresting him under section 151, Criminal Procedure Code and of the Deputy Secretary, Public Department, in issuing an order under rule 30 of the Defence of India Rules for detaining him in the Central Jail, Cuddalore and that of the Superintendent, Central Jail, Cuddalore, in detaining him there amounted to a breach of privilege.

The contention of the member was that the Madras Legislative Assembly passed a resolution on 29th October 1962 regarding the Chinese aggression and pledged its support to any measure that had to be taken up to drive out the Chinese and that he was also a party to the resolution who took the pledge to support the Government and that in view of this, to arrest and detain him would amount to a breach of privilege.

On 5th February 1963, Hon. Speaker ruled that the officers mentioned above did their duties according to law and did not commit any breach of privilege of the House or its members.

(ii) In regard to the other matter of privilege raised by the Member, viz., that he gave some letters to the Jail authorities to be despatched to the Speaker but that letters were sent to Government who in turn passed them on to the Speaker; that he had a right to send letters direct to the Speaker and that therefore by (Sending the letters to Government, the Superintendent, Central Jail, Cuddalore, had committed a breach of privilege of the House.
The Speaker in the course of his ruling observed

"The transmission of the communications addressed by a security prisoner, who was a member of the State Legislature or Parliament, to the Presiding Officers concerned is governed by Rule 11 (4) of the Madras Security Prisoners Rules, 1950. In this case, the Superintendent, Central Jail, sent all letters addressed by the Member to the Secretary to Government, Home Department, who forwarded them to the Legislative Assembly Department. The Security Prisoners Rules would apply to all prisoners including the Members of the Legislature."

Incorrect report in a newspaper—'Viduthalai'

On the 11th March 1963, Sri K. A. Mathialagan, raised a matter of privilege stating that the proceedings of the Assembly in regard to certain supplementary questions put by D.M.K. Party Member on the 4th March 1963, published in "Viduthalai", a Tamil daily, dated 5th March 1963, cast aspersions on the members who put the questions and that it was not a complete account of all the supplementaries and answers relating to the question. The member further alleged that the heading ("அனுரூபமானத்திலே வதில் னேரோமனே") given was intended to bring the Members of a particular party into ridicule and that thereby the paper had committed breach of privilege.

On the 12th March 1963, the Hon. Speaker held that no prima facie case was made out. He however ruled that the paper should have kept up decorum of the House by avoiding the publication of painful and irresponsible epithets like "Kanmoodi Thanam" (blindly) used in the news item whenever it published the proceedings of the House.

Prorogation of the Assembly

On the 6th August 1963, Sri M. Kalyanasundaram, a Member of the Assembly, raised a question of privilege in regard to the action of the Leader of the House and the Chief Minister in advising the Governor to prorogue with effect from the 6th June 1963, the session of the Assembly after the Speaker had called for a meeting of the Assembly on the 24th July 1963 and contended that such action amounted to interference with the sovereignty of the House and encroachment on the powers of the Speaker.

On 7th August 1969, the Hon. Speaker held that no prima facie case had been made out.

He pointed out that under Article 174 of the Constitution of India, the Governor was empowered to prorogue the Assembly from time to time, and the Governor's action
could not be challenged even on the ground of malafides. In the present case, the Assembly had been prorogued to enable the Governor to promulgate an ordinance as no ordinance could be promulgated if the Assembly or the Council was in session. The necessity and urgency of the ordinance was a matter entirely for the decision of the Governor, who acted on the advice of the Ministry.

Sub-editorial in the 'Dinamani'

Sri M. Kalyanasundaram, a Member of the Assembly, raised a matter of privilege on 19th November 1963 in regard to an editorial in a Tamil daily 'Dinamani', dated 25th October 1963. The editorial quoted the following observations made during the Seminar conducted by the Madras Bar Association:— "... the tendency to enact legislation without a proper study and without bestowing much thought over the problems without embodying clear statements of objects and reasons and without clearly indicating the charges likely to arise as a consequence of such legislation is on the increase. The legislation so enacted may well be contrary to principles of natural justice and reasons."

On 19th November 1963, the Hon. Speaker ruled that the matter did not involve any privilege of the House or its Members as the observations were only general in nature and should not be interpreted as relating particularly to Madras Legislature and its Members and that there was no imputation of malafides. He also observed that the Parliamentary privilege should not be administered in a way which would fetter or discourage the free expression of opinion or criticism however prejudiced or exaggerated such opinion or criticism might be.

Arrest of a Member

On 21st November 1963, Sri S. Madhavan and Sri Rama Arangannal, Members of the Assembly raised a matter of privilege that the arrest of a Member, Sri P. V. Sriramulu, on 20th November 1963, had not been communicated to the Speaker and that it amounted to a breach of privilege and by that arrest the member was prevented from attending the meeting of the Assembly.

On the 22nd November 1963, the Hon. Speaker ruled that the delay was not much which could be construed as a breach of privilege, and that if a member was prevented from attending the meeting of the Assembly on account of arrest on a criminal charge or under preventive detention no privilege would arise.
The burning of a part of the Constitution by D.M.K. Members.

On the 23rd November 1963, Sri S. Nanjunda Rao raised a matter of privilege as to whether the Members of the Assembly belonging to the D.M.K. Party, who had publicly announced that their policy was to burn a part of the Constitution, could be allowed to function as members of the Assembly in view of the fact that those members had broken or purposed to break the oath they had taken that they would bear true faith and allegiance to the Constitution. The contention of the member was that burning a part of the Constitution would be against the spirit of the affirmation made by the members.

On the 16th March 1964, the Hon. Speaker ruled that the matter did not involve any breach of privilege.

He also observed that burning of the Constitution had been made an offence under the Act of this Legislature. If anybody committed the offence the law would take its course. The House, under the circumstances, could not do anything.

Arrest of Members

On the 20th January 1964, Sri S. Madhavan, a Member of the Assembly, gave notice of a privilege matter in regard to the arrest of two Members belonging to the D.M.K. Party within the precincts of the Legislators' Hostel when they were proceeding to attend the Assembly and said that thereby they were prevented from doing their duty and that the fact of arrest had not been communicated to the Speaker.

On the 21st January 1964, the Hon. the Speaker ruled that the matter did not involve a matter of privilege on the following grounds:

(i) That the arrest was effected at 1.45 p.m. on the 20th January and that the intimation of arrest was received at 3.40 p.m. and that the fact of arrest had therefore been intimated as required under rule 245 of the Assembly Rules.

(ii) That the two members were arrested for criminal offence under section 120 (B), Indian Penal Code read with section 188, Indian Penal Code and section 30 (2) of the Police Act and section 5 of Prevention of Insults to the National Honour Act and sections 109 and 147, Indian Penal Code and that the privilege of freedom of arrest did not apply to criminal offences, but only to civil cases.

(iii) That in criminal cases it was immaterial whether the Member was arrested when he was on his way to the Assembly or not.

(iv) That arrest in the Legislators' Hostel did not amount to a breach of privilege as the Hostel had not been included within the definition of 'Precincts of the House'; and
(v) That the privileges of Legislature could not be invoked as the Member had been arrested for criminal offences and that the privilege of freedom from arrest could not be allowed to interfere with the course of criminal justice.

**Sign Board placed at the entrance to the Assembly Chamber at Fort St. George**

On the 21st October 1964, certain Members of the Opposition Parties went on a token fast for a day in sympathy with the public in their difficulty in getting foodstuffs in the Madras State. However, they were squatting on the verandah of the Assembly Chamber. On that day a sign board had been placed near the entrance to the Fort. St. George where the Assembly Chamber was situated, with the following inscription:—

"Once a Session, it will do you good If you give up food".

On the 22nd October 1964, Sri Saw. Ganesan, Sri M. Kalyanasundaram and Sri Rama. Arangannal, members of the Opposition parties raised a matter of privilege stating that the sign board had been fixed on the day on which they went on a token fast only with a view to insults or ridicule their fast and that whoever was responsible for that had committed contempt. The Hon. Speaker ruled that the Members admittedly in the instant case were not on their way to the Chamber of the Legislative Assembly, in the course of their duty or for the performance of their obligations as Members-gua Members. Further more the inscription on the board did not relate to anything connected with their duties or obligations as Members but obviously referred to an extraneous act not connected with their duties or obligations as Members. He therefore ruled that no *prima facie* case was made out.

**Alleged delay in the framing of rules under the Madras Inam Estates (Abolition and Conversion into Ryotwari) Act, 1963 and other connected Acts**

On 23rd January 1965, Sri M. Kalyanasundaram, M.L.A. raised a matter of privilege, viz., the failure of the Government to frame rules and implement the Madras Inam Estates (Abolition and Conversion into Ryotwari) Act, 1963 and other connected Acts passed by the Legislature a year ago, "which brought the Legislature into distrust in the eyes of the public".

The Hon. Speaker after hearing the views of the Hon. Leader of the House ruled that no *prima facie* case was made out in view of the fact that the delay in framing the rules could not be held to be a breach of privilege of the House.
Statement to press by Leaders of opposition parties

On the 3rd March 1965, the Hon. Chief Minister brought to the notice of the House a statement issued to the Press by the Leaders of the Opposition Parties in regard to certain matters that took place in the Business Advisory Committee.

On the 4th March 1965, the Hon. Speaker ruled that it was a well established Parliamentary practice that the proceedings of the Committees of the House or evidence tendered must be treated as confidential until they are submitted to the House and that the remarks or observations made by members of the Committee should not be divulged to others. He also expressed the view that though it was necessary to evolve a proper convention or procedure for guidance in such matters he would leave it to the good sense of the members instead of referring it to the Committee of Privileges.

Walk-out by the Members of Opposition Parties

On the 1st March 1965, certain members of the Opposition parties staged a walk-out immediately after the Hon. Speaker disallowed the No-confidence Motion moved by the Hon. Leader of the Opposition and other Members. Sri S. Nanjunda Rao, M.L.A., gave notice of a privilege motion regarding the walk-out staged by the Opposition party members.

The Hon. Speaker on the 3rd March 1965 with-held his consent to raise the matter as walk-outs had been recognised as a Parliamentary form of protest.

Arrest and detention of a Member

On the 5th March 1965, the Hon. Speaker brought to the notice of the House, the privilege motion given by Sri S. Madhavan in regard to the arrest and detention of Sri M. Karunanidhi, M.L.A., and ruled that it would not constitute a breach of privilege, for the reason that the arrest of the Member was in order to effect preventive detention which was lawful. He also stated that Sri M. Karunanidhi had been arrested and detained under the D.I.R. 1962 with a view to prevent him from acting in any manner prejudicial to public safety and maintenance of public order. The intimation of arrest and detention of the Member was also to him as required under the rules of the Assembly.

Editorial in the daily 'Nam Nadu'

On 8th March 1965, Sri T. Karcha Gowder, M.L.A., raised a matter of privilege against the Tamil daily 'Nam Nadu' as his speech in the Assembly on 4th March 1965
had been characterised as ('உத்தராக்த ஆரம்பிக்கும் கைது நீக்கும்') in the editorial of the daily on 5th March 1965, and contended that it was a reflection upon him and also affected his freedom of speech in the Assembly. The Editor of the daily who was also a Member of the Assembly immediately expressed regret for the publication and the matter was therefore dropped.

Publications of the proceedings of the Assembly in 'Thenral Thirai'

On the 18th March 1965, the Hon. Speaker referred to a matter of privilege raised by Sri M. S. Mani in regard to the publication in the Tamil daily 'Thenral Thirai', dated 15th March 1965 of a part of the proceedings of the Assembly which was ordered to be expunged from the proceedings and suggested that in view of the apology tendered by the Editor the matter be dropped. The House decided to drop the matter.

Publication of 'Nava Sakthi'

On the 23rd March 1965, a matter of privilege was raised by Sri T. P. Alagamuthu in regard to a publication in 'Nava Sakthi' in its issue dated 19th March 1965 of a distorted version of the proceedings of the Assembly. The House decided to ask the daily to express regret and to publish a correction. On the 30th March 1965, the Hon. Speaker informed the House that the daily 'Nava Sakthi' had expressed regret and had published the correction. The matter was dropped by the House.

Speech made by the Minister for Industries at a Public Meeting

On the 28th July 1965, Sri T. P. Alagamuthu, raised a question of privilege in regard to a speech reported to have been made by the Hon. Minister for Industries Sri R. Venkataraman, at a public meeting at Madras on 16th April 1965. The member took objection to the statement of the Minister, viz., that the Members of the Legislature, especially the Opposition Members did not study the connected papers or the Budget or other legislations with proper care and attention, but criticised at random.

The Speaker after hearing the Hon. Minister for Industries and the Leader of the House, ruled that the criticism in question was a bonafide act and that it was not one casting any reflection on particular Members or particular Parties. The speech only suggested ways of improving the value of discussion in the House, which was the purpose of any bonafide criticism. He therefore, withheld consent to the matter being raised as a privilege.
Alleged treatment meted out to Sri M. Rajangam, M.L.A., while in police custody

On the 8th March 1965, Sri S. Madhavan, M.L.A., raised a matter of privilege regarding the assault or ill-treatment of Sri M. Rajangam, M.L.A., at the time of his arrest and in custody when he was engaged in the work of his constituency.

On the 10th March 1965, the Hon. Speaker after hearing the Chief Minister ruled that no prima facie case was made out inasmuch as the member was arrested on criminal charges and as the right of privilege could not interfere with the administration of criminal justice but was limited to civil cases only. As regards the alleged ill-treatment or assault of the member while he was in police custody, the Speaker held that it would not come under any established privileges of the House and its members.

Delay in placing the Rules on the Table of the House

On the 30th July 1965, Sri M. Kalyanasundaram, M.L.A., raised a matter of privilege regarding the failure of the departments (Rural Development and Local Administration and Revenue Departments) to place in time on the Table of the House of the rules framed by them in pursuance of delegated legislation. On the 31st July 1965, the Hon. Speaker recalled his ruling on 13th July 1962 on a similar privilege issue and observed as follows:

"If a studied disregard of the provisions of the statute by the departments is manifest, then, definitely the Legislature can think of steps to be taken to correct the concerned persons or departments responsible for the same, and a case of contempt of the House may or may not be inferred. If, on the other hand, the delay or failure is due to inadvertance or negligence it may not amount to contempt of the House and hence, it may not be viewed as breach of privilege.

'In the instant cases, there seem to be no justifiable or acceptable reason for the delay inasmuch as, at the time the rules were published, the Assembly was in session and the departments could have within a reasonable time, to wit, within a week or two might have caused the rules placed on the Table of the House. This has not been done. This House may take a serious view of the matter that in spite of the fact that the same question was raised on the floor of the House in 1962 and that the lapses on the part of the departments have been repeatedly pointed out in the various reports of the Committee on Subordinate Legislation, the departments have not corrected themselves and realised their responsibilities. But I cannot find a precedent in which such matters..."
have been decided as breach of privilege. Further, I do not want to precipitate the matter, since the Legislature and the Executive are only two wings of the State. But I want to impress on the Hon. Ministers that they may issue suitable directions and see that the departments under their control place the rules framed pursuant to delegated legislation with the least possible delay on the Table of the House and avoid such complaints, and that the departments realise the gravity involved in cases of such omissions. There I leave it".

**Issue of Ordinance after the summoning of the Assembly**

On the 30th July 1965, Sri M. Kalyanasundaram. M.L.A., raised a matter of privilege, in regard to the issue of Ordinance No. 1 of 1965 on 16th July 1965, when the notification summoning the Assembly had already been issued on 30th June 1965. The Member contended that there was no justification to advise the Governor to issue the Ordinance after the date for the meeting of the Assembly had been fixed, that the statement made in the preamble to the reference viz., "The Legislature of the State is not in Session", was a distortion of fact and that the advice given to the Governor in that respect was not only improper but amounted to a contempt of the House.

The Hon. Speaker on hearing the Hon. the Leader of the House ruled that on 16th July 1966, when the Ordinance was issued, the House was not in session and secondly the question of emergency was entirely a matter for the Governor to satisfy himself for the issue of Ordinance. He therefore held that there was no breach of privilege.

**Publication of expunged portions of Assembly proceedings in 'Navasakthi'**

On the 7th March 1966, Hon. Speaker brought to the notice of the House a matter of privilege given by Sri T. P. Alagamuthu, M.L.A., which stated that on 4th March, 1966 when the temporary Chairman was in the Chair, certain words used by a lady Member were ordered to be expunged by him and that in spite of that specific direction by the Chair the newspaper 'Navasakthi' in its issue dated 5th March 1966 had repeated all the relevant remarks made in the House and finally concluded with the observation "that the temporary Chairman had ordered the expunction of these proceedings".

The Hon. Speaker administered a warning to the journal that the expunged portion should not be published and held that no further action was necessary.
Prosecution of a Member for forwarding to Chief Minister a Petition containing allegedly false accusations

On the 10th March 1966, Sri S. Madhavan, raised a matter of privilege in regard to the prosecution of Sri V. Krishnamoorthi, M.L.A., on his forwarding to the Chief Minister a petition containing allegedly false accusations against police officials. On 21st March 1966, Hon. Speaker ruled that there was no prima facie breach of privilege involved in this ease.

Chief Minister's statement Re. Deteneue Sri Umanath, M.P.

On the 15th March 1966, Sri K. A. Mathialagan, raised a matter of privilege in regard to the statement made by the Chief Minister on 9th March 1966 in answer to the notice under Rule 41 by Sri Saw. Ganesan and contended that the Chief Minister had expressed facts which were not true and which were incorrect and thereby deliberately misled the House which was a gross breach of privilege and contempt of the House.

The facts of the case were as follows:— On 9th March 1966, Sri Saw. Ganesan raised a matter under Rule 41 of the Assembly Rules on the reports appeared in newspapers that day regarding a motion of contempt against the Madras Government in the Lok Sabha. The Chief Minister in the course of his statement said that no fresh order was issued by the Government of Madras and that no such order was served by any Sub-Inspector of Police on Sri Umanath, a Member of Parliament, who was a deteneue on parole. Subsequently, it was as certained that the Sub-Inspector of Police, "Woraiyur had served an order on Sri Umanath, M.P., on 22nd March informing him ' that he should not go to Delhi under the present conditions of parole' on the basis of a wireless message from the Deputy Secretary, Public Department, Madras. The Chief Minister explained that the communication was not an order of the Government or by any competent authority, but only a clarification of the existing conditions of parole made with good intention. He also stated that at the time he replied to the notice of Sri Saw. Ganesan on the 9th March 1966, he was not aware of the clarification served by the Sub-Inspector or the message of the Deputy Secretary. He, therefore, maintained that there was no ground for a motion for breach of privilege.

On the 17th March 1966, the Hon. Speaker after careful consideration of the facts and circumstances of the case observed that there was no room to believe that the Chief Minister was in possession of the facts of the order or the clarification served on Sri Umanath on the 9th and that he had wilfully suppressed the same before the House.

He, therefore, ruled that there was no prima facie case of breach of privilege.
Alleged distorted reporting in 'The Hindu'

On the 18th March 1966, Sri M. Kalyanasundaram, raised a matter of privilege against the newspaper 'The Hindu' in regard to a distorted reporting of the proceedings of the House in its issue, dated 18th March 1966.

On the 21st March 1966, the Hon. Speaker on hearing the Hon. Leader of the House and other Members concerned, ruled that though there had been omission in the reporting, it was not a fit matter to be referred to the Committee of Privileges.

Dismissal of a temple servant of Meenakshi Sundareswarar Devasthanam

On the 24th March 1966, Sri M. Kalyanasundaram raised a matter of privilege in regard to the dismissal of a temple servant of Meenakshisundareswarar Devasthanam, Madurai.

The facts of the case are as follows:—

"One Sri Muthuswami a full-time employee of Sri Meenakshisundareswarar Devasthanam had presented a petition containing some allegations against the administration of the temple to Sri M. Kalyanasundaram, who in turn presented the petition to the Chief Minister and made his representation also. Subsequently a charge was framed against the said employee and one of the items of the charges was that he approached Sri Kalyanasundaram, who was a political leader, for getting redress of his grievances against the order of the superiors in the Department, Sri Kalyanasundaram had raised the point that the action of the Executive Officer amounted to an unwanted interference with the work and reflected on his action as a Member of the House. Therefore, he had stated that there was a breach of privilege which had to be referred to the Committee of Privileges."

The Chief Minister "contended that Government servants and also those on a par with them, should confirm to rules and regulations in their conduct and service. They should not think of bringing political influence in the affairs of the administration. In the present case, the charge was only against the servant who violated the rules and there was no breach of privilege in the matter.

On consideration of a similar case raised by one Mr. Geoffrey Cooper in England in 1951 and another in this House in 1956 by the same member, the Hon. Speaker on 25th March 1966 ruled that there was no prima facie case to refer the matter to the Committee of Privileges."
Chief Minister's announcement of date of meeting of the Legislature before publication of Governor's Notification

On the 2nd August 1966, Sri T. P. Alagamuthu, raised a matter of privilege regarding the propriety of announcing the date of summoning of Legislature by the Chief Minister before the publication of notification by the Governor. The member contended that it was the privilege of the members of the House to be informed in the first instance, of the date of the meeting of the Legislature.

On the 3rd August 1966 the Hon. Speaker ruled that it was not a matter which was to be informed to the members or to the House in the first instance as in the case of important business which was brought before the House for transaction such as Budget, No-confidence motion or any policy of Government and as such no question of privilege arose. The Hon. Speaker further observed that it would be always, better to leave all conventions to be carried out through respective machineries according to normal procedure.

Delay in intimation of the arrest of a member

On the 2nd August, 1966, Sri M. Kalyanasundaram raised a matter of privilege regarding the alleged failure of the authorities to intimate the Hon. Speaker about his arrest on 3rd July 1966.

On the 3rd July 1966 the Hon. Member was secured under section 151 of the Criminal Procedure Code, as he had a design to commit cognizable offences. But this matter was reported to the speaker by a communication, dated 16th July 1966 by the Superintendent of Police. As there was a long delay in intimating the arrest, the Hon. Speaker on 3rd August 1966, administered a warning to the officers concerned and impressed on "the Government the need to give necessary instructions to their officers not to repeat such violations of rules. He then ruled that it was not necessary to refer the matter to the Committee of Privileges."
CHAPTER XVIII
COMMITTEES OF THE HOUSE

(A) COMMITTEE ON ESTIMATES

1. The Committee on Estimates, one of the two standing Financial Committees of the House, was constituted for the first time in the Madras Legislative Assembly in March 1955. The Committee consists of 14 members of the Assembly elected on the basis of proportional representation by means of single transferable vote and the Minister for Finance and the Chairman, Committee on Public Accounts, are Members ex-officio. In addition, five members of the Council are also associated with the Committee. The term of office of the Members is one year and if a fresh election is not conducted before the end of the year to constitute a Committee for the ensuing year, the existing members of the Committee will continue to hold, office until new members are elected.

The functions of the Committee are the examination of such of the estimates as may seem fit to the Committee, or, are specifically referred to it by the House and to report what economies improvements in organisation, efficiency or administrative reform, consistent with the policy underlying the estimates may be effected; to suggest alternative policies in order to bring about efficiency and economy in administration; to examine whether the money is well laid out within the limits of the policy implied in the estimates and to suggest the form in which the estimates shall be presented to the Legislature. As the life of the Committee is only one year, it is not incumbent on the Committee to examine the entire estimates in the course of a year. The Demands for Grants may be voted upon notwithstanding the fact that the Committee has made no report on the estimates covered by the Grant. Usually the Committee selects estimates of three or four Departments for scrutiny during its term of office. Occasionally, the Government also request the Committee to take up for scrutiny the estimates relating to a particular Department or any special scheme like the Rural Water-supply Comprehensive Scheme.

2. The Committee for the year 1962-63 was constituted on the 5th May 1962. Sri T. M. Nallaswamy, M.L.A. was nominated as Chairman of the Committee. At its inaugural meeting held on the 8th May 1962, the Committee decided to take up for scrutiny, the estimates relating to 'District Administration and Miscellaneous', 'Labour including Factories', 'Motor Vehicles Administration and Jails' and other allied department. In connection with the scrutiny of estimates relating to the above subjects, the Committee toured in the districts of Madurai, Ramanathapuram, Salem, Coimbatore,
the Nilgiris and Chingleput. The Committee also visited certain institutions in the Madras City. The Committee examined the (1) Transport Commissioner, (2) Inspector-General of Prisons and Chief Probation Superintendent, (3) Chief Inspector of Approved Schools and "Vigilance Service, (4) Director of Women's Welfare, (5) Commissioner of Labour and Director of Employment, (6) Commissioner for Land Revenue and (7) Registrar of Co-operative Societies.

The Committee also held discussions with the District Collectors of Madurai, Ramanathapuram, Salem, Coimbatore, the Nilgiris, Chingleput and Madras in connection with the scrutiny of estimates relating to District Administration.

The Committee also had discussions with the Director of State Transport, Madras and the Joint Director of Industries and Commerce (Engineering) when it considered the statement of action taken by the Government on the recommendations of the Committee contained in its previous reports on the State Transport (Nationalised) and the Small-Scale Industries, respectively. The Committee held 38 sittings, finalised and presented its reports on (1) Motor Vehicles Tax Administration, (2) Jails and other allied Departments, (3) Labour including Factories and (4) District Administration.

The Committee also presented three reports on the statement of Action taken by the Government on the recommendations of the Committee contained in its earlier reports on (1) State Transport (Nationalised), (2) Small Scale Industries and (3) Animal Husbandry.

3. The Committee for the year 1963-64 was constituted on the 12th August 1963. Sri K. S. G. Haja Sheriff, M.L.A., was nominated as Chairman of the Committee. At the inaugural meeting held on the 6th August 1963, the Committee decided to take up for scrutiny the estimates relating to 'Police', 'Collegiate Education', 'Technical Education', 'State Legislature' Capital Outlay on Schemes of Government Trading (Madras Milk and Dairy Project) and 'Loans and Advances by the State Government'. The Committee visited a number of Engineering Colleges Polytechnics and Police stations and also the Madras Dairy and Milk Project, Madhavaram. The Committee also visited Bangalore for a comparative study of the working of the Police Department and had a discussion with the officers of the Mysore Police. The Committee examined the (1) Director of Technical Education, (2) Inspector-General of Police and (3) Milk Commissioner. The Chairman also had informal discussions with the Chairman, State Electricity Board, Secretary, Industries, Labour and Co-operation Department, Director of Employment and Training
and also certain Industrialists in Madras City in connection with the scrutiny of the estimates relating to Technical Education.

In connection with the scrutiny of estimates of the Madras Dairy and Milk Project, the Committee also visited the Madras Co-operative Milk Supply Union Limited, Ayanavaram and the Coimbatore Co-operative Milk Supply Union, Coimbatore for a comparative study.

The Committee held 29 sittings, finalised and presented its reports on (1) Technical Education, (2) Police and (3), Madras Dairy and Milk Project.

The Committee also considered the estimates relating to the State Legislature and had a discussion with the Secretary, Legislative Assembly Department but did not present any report.

The Committee did not complete the scrutiny of the estimates relating to (1) Collegiate Education and (2) Loans and Advances by the State Government.

4. The Committee for the year 1964-65 was constituted on the 22nd July 1964, Sri K. S. Subramania Gounder, M.L.A., was nominated as Chairman of the Committee. At the inaugural meeting held on the 23rd July 1964, the Committee decided to take up for scrutiny the estimates relating to 'Community Development', 'Public Health including Sanitary Engineering', 'Highways', 'Women's Welfare', 'Industrial Estates including Colonies', 'Hindu Religious and Charitable Endowments (Administration) Department', and 'Khadi and Village Industries'.

The Committee visited a number of works in the Development Blocks in the districts of Tirunelveli, Tiruchirappalli, Madurai, Ramanathapuram, South Arcot, North Arcot and the Nilgiris in connection with the scrutiny of the estimates relating to Community Development Programmes. The Committee also had discussions with the Collectors and Members of the District Development Councils of the Tirunelveli, Tiruchirappalli, South Arcot and the Nilgiris districts.

The Committee also visited certain road works, Industrial Estates, Women's Welfare Institutions, Khadi and Village Industries Centres, a number of Colleges, Water-supply and Public Health Schemes and Temples in the State in connection with the scrutiny of the estimates which relate to the other departments taken up for scrutiny. The Committee also visited the Annamalai University and had a discussion with the University authorities in regard to Collegiate Education.
At the meeting of the Committee held on 5th May 1965, the Committee decided to scrutinise the estimates of the State Transport Department also, as suggested by the Minister for Industries. The Committee visited the Central Workshop of the State Transport Department, Chrompet, certain depots in the City and also the State Transport House, Mount Road, Madras for an on the spot study.

The Committee examined the (1) Director of Women's Welfare, (2) Secretary, State Khadi and Village Industries Board, (3) Director of Industries and Commerce, (4) Director of Higher Education, (5) Chief Engineer, Highways and Rural Works, (6) Director, State Transport Department, (7) Joint Development Commissioner and (8) Director of Agriculture.

The Committee also held discussion with the Joint Secretary to Government, Food and Agriculture Department and the Deputy Director of Fisheries when it considered the statement of action taken by the Government on the recommendations of the Committee contained in its previous report on Fisheries Department.


The Committee could not present its Reports on the Hindu Religious and Charitable Endowments (Administration) Department and Public Health including Sanitary Engineering Department for want of time.

5. The Committee on Estimates for the year 1965-66 was constituted on the 11th August 1965. Sri P. Ramachandran, M.L.A. was nominated as Chairman of the Committee. At its inaugural meeting held on the 6th September 1965, the Committee decided to take up for scrutiny the estimates relating to 'Public Health and Medical', 'Hindu Religious and Charitable Endowments (Administration) Department', 'Directorate of Handlooms', 'Madras Record Office', and 'Directorate of Vigilance and Anti-Corruption'.

At its meeting held on the 7th December 1965 the Committee also decided to scrutinise the estimates relating to the Information and Publicity Department.

The Committee toured in the districts of Tirunelveli, Madurai, Kanyakumari, Ramanathapuram, Thanjavur, Tiruchirappalli, Salem, Coimbatore and Dharmapuri and
visited a number of institutions of the Departments concerned whose estimates have been taken up for scrutiny. The Committee also visited the Madras Record Office.

The Committee examined the (1) Curator, Madras Record Office, (2) Commissioner, Hindu Religious and Charitable Endowments (Administration) Department and (3) Director of Information and Publicity Department.

The Committee also held discussion with the Secretary to Government, the Additional Secretary to Government, Food and Agriculture Department and the Milk Commissioner in connection with the consideration of the statement of action taken on the recommendations of the Committee contained in the Report on the Madras Dairy and Milk Project. The Committee also held discussions with the Deputy Chief Engineer (Irrigation), the Joint Registrar of Co-operative Societies and the Director of Agriculture in connection with the consideration of the statements of action taken on the recommendations of the Committee contained in the Report on Irrigation, Co-operation and Agricultural Experiment Farms, Agricultural Demonstration and Propaganda including Public Exhibitions and Fairs respectively.

The Committee held 37 sittings, finalised and presented its Reports on (1) Madras Record Office, (2) Hindu Religious and Charitable Endowments (Administration) Department and (3) Statement of action taken by the Government on the recommendations of the Committee contained in the Report on the Madras Dairy and Milk Project.

The Committee could not present the Report on Public Health and Medical, Directorate of Handlooms and the Information and Publicity Department and also the Reports on the action taken by the Government on the recommendations of the Committee contained in the Reports on Irrigation, Co-operation and Agricultural Experimental Farms, Agricultural Demonstration and Propaganda including Public Exhibitions and Fairs for want of time. In view of the special nature of the functions of the Vigilance and Anti-Corruption Department, the Committee decided to drop the scrutiny of the estimates of this Department.

6. In view of the General Elections in February 1967, the Committee for the year 1965-66 was re-constituted on the 1st August 1966 as the Committee on Estimates for the year 1966-67. The Committee continued the scrutiny of the estimates, of the Information and Publicity Department, the Directorate of Handlooms, Medical and Public Health including Sanitary Engineering and Town Planning which had not been completed earlier.
The Committee visited certain City Hospitals and Public Health Institutions for an on the spot study in connection with the scrutiny of estimates relating to Medical and Public Health Departments. The Sub-Committee which was constituted to go into the details of the working of the Hospitals in the City also visited some of the Hospitals in the City. The Committee also examined (1) The Director of Medical Education and Director of Medical Services, (2) Director of Public Health, (3) Chief Engineer, Public Health Engineering and Municipal Works, (4) Director of Town Planning, (5) Chief Water Analyst, (6) Government Analyst and (7) Director of Handlooms.

The Committee held 15 sittings, finalised and presented its reports on (1) Information and Publicity Department, (2) Directorate of Handlooms and (3) Medical, Public Health, Public Health Engineering and Town Planning Departments.

7. The composition of the Committee on Estimates for the various years during the period under review is given in Section II—Table No. XVI.

The details of the witnesses, both official and private examined by the Committee and the Institutions and Projects visited by the Committee are given in Section II—Table No. XVII and XVIII respectively.

8. During the period under review, the members of the Committee on Estimates of certain State Legislatures including the Lok Sabha visited Madras State to discuss common problems with members of the Committee on Estimates of the Madras Legislature and also to study the organisational set-up and functions of Departments of the Madras Government which correspond to the Departments taken up for scrutiny by those Committees.

The following Committees on Estimates of other States visited Madras State during the period from 1962 to 1967 on the dates noted against each:

2. Lok Sabha—9th to 11th October 1963, 1st July 1964 to 8th July 1964, 28th June to 5th July and 7th July 1966.
3. Rajasthan Legislative Assembly—24th to 28th July 1965.

Sri A. C. Guha, Chairman. Committee on Estimates of the Lok Sabha addressed the Members of the Committee on Estimates of the Madras Legislature on the 9th October 1963 about the work of the Estimates Committee of the Lok Sabha in connection with the scrutiny of the estimates of the Ministry of International Trade.

The Committee on Estimates of Goa, Diu, Daman Legislature also observed the proceedings of the Estimates Committee of the Madras Legislative Assembly at its meeting held on the 6th, 7th and 8th September 1965.

The Committee on Estimates of the Rajasthan Legislature had discussion with (1) Registrar of Co-operative Societies, (2) Joint Development Commissioner, (3) Secretary to Government, Food and Agriculture Department, (4) Chief Engineer (Irrigation), (5) Secretary to Government, Finance Department and (6) Commissioner for Hindu Religious and Charitable Endowments (Administration.) Department from 24th to 28th July 1965.

The Committee on Estimates of the Mysore Legislature had discussion with the Director of Industries and Commerce and other Officers of the Industries Department of this State Government on the 27th October 1966.

(B) COMMITTEE ON PUBLIC ACCOUNTS.

The Public Accounts Committee is one of the two Standing Financial Committees of the House. The Committee is constituted each year for the examination of accounts which show the appropriation of sums granted by the House for the expenditure of the State Government, the annual finance accounts of the State Government and such other accounts laid before the House as the Committee thinks fit.

The Committee consists of nineteen members in addition to the Finance Minister and the Chairman of the Committee on Estimates, who shall be members ex-officio. Up to the end of the term of the present Assembly, the Committee consisted of 14 members elected from the Legislative Assembly and 5 members of the Legislative Council, nominated from the Council as Associate Members. Consequent on the amendment of the Madras Legislative Assembly Rules in August 1966, the present position is that out of the nineteen elected members of the Committee, fourteen are to be elected by the Assembly from among its Members and not more than five members are to be elected by the Legislative Council from among its Members.
The functions of the committee are set out in detail in rule 177 of the Assembly Rules.

The Committee for the year 1962-63 was constituted on 5th May 1962 and Sri V.R. Nedunchezhiyan, Leader of the Opposition was nominated as the Chairman of the Committee. It may be mentioned here that Sri V.R. Nedunchezhiyan was nominated as Chairman of the Committee on Public Accounts that were constituted each year during the period under review. The Committee met for 17 days and considered the Appropriation Accounts for 1960-61 and the Finance Accounts for 1960-61, Audit Report, 1962 and the Statement showing the further action taken by the Government on the recommendations of the Committee on the accounts for 1955-56, 1956-57 and 1957-58. The Committee presented its Report to the Assembly on 6th August 1963.


The Committee also presented a Report on the Audit Report on the accounts of the Madras State Electricity Board for the year 1957-58 on 17th July 1964.

On 16th October 1963, the Committee visited the Neyveli Lignite Project and saw the various works in progress and on 17th October 1963 the Committee visited the Government Ceramic Units, Vridhachalam and the Seshasayee Industries Ltd., Vadalur. On 22nd March 1964, the Committee visited the Madurantakam Co-operative Sugar Mills, Ltd., Padalam, Chingleput District. On the same day, the Committee inspected the loan accounts maintained in the Taluk Office, Madurantakam, Chingleput District and also visited the Bird Sanctuary at Vedanthangal.


On 2nd and 3rd July 1965, the Committee visited the Ramaiyanpatti Agricultural Farm and Pudugramam Farms of Sami Private Ltd., Tirunelveli district and the State Seed Farm at Killikulam. The Committee also visited on 4th July 1965 the Vilathurai Lift Irrigation Scheme and Kanyakumari Canal Scheme.


In view of the General Elections in February 1967, a fresh Committee was not constituted and the Committee for 1965-66 was re-constituted on 1st August 1966 as the Committee for 1966-67 till the dissolution of the Assembly. The Committee met for 12 days. It considered the Audit Report on the accounts of the Madras State Housing Board for the year 1962-63 and presented the Report on 4th November 1966. The Committee also considered the propriety of the transaction in regard to the purchase of 400 grounds of vacant lands comprised in R.S. No.124/6 of Perambur Division (Erukkancheri) by the Madras State Electricity Board in 1963 and presented its Report on 9th November 1966.

The Composition of the Committee on Public Accounts for the years 1962-67 is given in Section II--Table No.XIX.

(C) BUSINESS ADVISORY COMMITTEE

Rule 193 of the Madras Legislative Assembly Rules provides for the Constitution of the Business Advisory Committee. The Speaker nominates the Committee at the commencement of the House or from time to time as the case may be and it shall consist of not more than fifteen members including the Speaker who shall be the Chairman of the Committee. The main function of the Committee is to draw up the programme of the
sittings of the House and to recommend the time that should be allocated for the
discussion of the various stages of the business of the House.

During the period of Third Assembly (1962-67) the Committee was nominated by
the Speaker on 5 occasions and the names of the members who served on the Committee
are given in Section II—Table No. XX. The Committee met on thirty-one occasions
during the period.

(D) COMMITTEE OF PRIVILEGES

Rule 183 of the Madras Legislative Assembly Rules provides for the constitution
of the Committee of Privileges at the commencement of each financial year consisting of
the Deputy Speaker and fifteen other members elected by the Members of the Assembly,
from among themselves according to the principle of proportional representation by
means of the single transferable vote and in accordance with the regulations framed by
the Speaker. The above rule has been amended recently according to which the
Committee on Privileges shall consist of the Leader of the House and the Leader of the
Opposition who shall be members ex-officio and the Deputy Speaker and twelve other
members to be elected according to the principle of proportional representation by means
of the single transferable vote and in accordance with the regulations framed by the
Speaker.

The Chairman of the Committee is nominated by the Speaker from amongst the
members of the Committee. The function of the Committee of Privileges is to examine
and report to the House about their findings on those cases that are referred to them by
the House and suo motu by the Speaker. The following cases were considered by the
Committee and reports presented to the House :—

2. " Dina Thanthi case.
3. " Broadway Times " case No. 1.
4. " Broadway Times " case No. 2.
5. "Tamil Seithi " case.
6. " Shouting of slogans by certain members in the Chamber " case.
7. " Navamani " case.
8. " Nathigam " case.
The details of these cases are given separately in Chapter XVI. The names of the members of the Committee during the period under review are given in Section II—Table No. XXI. The committee held 27 meetings during this period.

(E) COMMITTEE ON SUBORDINATE LEGISLATION.

General.—The Committee consists of ten members nominated by the Hon. Speaker under rule 201 of the Madras Legislative Assembly Rules. The Chairman of the Committee is also nominated by the Hon. Speaker. Three members of the Legislative Council are associated with the Committee by resolutions passed in the Assembly and Council.

1962-63.—The Committee for the year 1962-63 was nominated by the Hon. Speaker on 24th April 1962. Sri K. Parthasarathy, Deputy Speaker, was nominated Chairman of the Committee. Three members from the Legislative Council were associated with the Committee by resolutions passed in the Assembly on 24th April 1962 and in the Council on 26th April 1962 respectively. The Committee held 17 sittings and considered 268 rules, notifications, etc., and 15 draft rules and notifications. The Committee also considered the action taken by the Departments on the recommendations of the Committee contained in the Ninth and Tenth Reports (Second Assembly). The Committee presented four Reports to the Assembly in July 1962 (Two Reports) November 1962 and March 1963. The Committee passed a condolence resolution on 23rd March 1963 on the death of Sri M. Patanjali Sastri, who was an associated member in the Committee during 1959-60.

1963-64.—The Committee for the year 1963-64 was nominated with effect from 1st April 1963. Three members from the Legislative Council were also associated with the Committee by resolutions passed in the Assembly on 29th March 1963 and in the Council on 30th March 1963. The Committee held 16 sittings and considered 356 rules, amendments to rules, etc., and 33 drafts rules. The action taken by the Government on the recommendations made by the Committee in its Twelfth, Fifteenth, Seventeenth and Eighteenth Reports (Second Assembly), First and Third Reports (Third Assembly) and the further action taken on the recommendations made in Sixth, Seventh, Ninth and Tenth Reports (Second Assembly) was also considered by the Committee. The Committee presented four Reports in August 1963 (Two Reports) and March 1964 (Two Reports).
1964-65.—The Committee for the year 1964-65 was nominated with effect from 1st April 1964. Three members from the Legislative Council were also associated with the Committee by resolutions passed in the Assembly on 30th March and in the Council on 31st March 1964. Sri M. Rajah Iyer was nominated by the Council to the Committee on 22nd October 1964 in the vacancy caused by the resignation of Dr. P. V. Rajamannar from the Council. The Committee held seven sittings and considered 254 roles, amendments to rules and 16 draft rules and amendment rules. The Committee also considered the action taken by the departments on the recommendations of the Committee made in the Thirteenth and Fourteenth Reports (Second Assembly), Fourth Report (Third Assembly) and the further action taken on the Twelfth, Fifteenth, and Seventeenth Reports (Second Assembly). The Committee presented two reports in March 1965.

The Committee passed a condolence resolution on 29th June 1964 on the death of Sri Jawaharlal Nehru, Prime Minister of India.

1965-66.—The Committee for the year 1965-66 was nominated with effect from 1st April 1965. Three members from the Legislative Council were also associated with the Committee by resolutions passed in the Assembly on 24th March and in the Council on 29th March 1965. The Committee held seven sittings and considered 464 rules, amendments to rules, etc. and 15 draft rules. The Committee also considered the action taken by the Government on the recommendations of the Committee made in the Fifth, Seventh and Ninth Reports (Third Assembly) and the further action taken on the Ninth and Eighteenth Reports (Second Assembly), First, Third and Fourth Reports (Third Assembly). It presented Three Reports to the Assembly in November 1965 (two) and March 1966.

1966-67.—The Committee for the year 1966-67 was nominated with effect from 1st April 1966. Three members from the Legislative Council were associated with the Committee by resolutions passed in the Assembly on 21st March and in the Council on 26th March 1966. The Committee held six sittings and considered 445 rules, amendments to rules, etc., and five draft rules. It also considered the action taken by the Government on the recommendations of the Committee made in the Eleventh Report (Third Assembly) and the further action taken on the Fifth and Seventh Reports (Third Assembly). The Committee presented two reports in November 1966.
Change in composition.—Rule 201 of the Rules was amended in August 1966 raising the membership of the Committee to fifteen —Ten from Assembly nominated by the Speaker, and five from the Council nominated by the Chairman.

Out of 108 recommendations made, the Government accepted 66 recommendations.

The Composition of the Committee for the years 1962-67 is given in the Section II—Table No. XXII and the total number of sittings and the number of rules considered, etc., are given in Section II—Table No, XXIII.

The following Committees on Subordinate Legislation of other States visited Madras on the dates noted against each to study the working of the Madras Committee.

(1) Punjab Legislative Council ... ..... 28th November and 6th December 1964.
(2) Goa, Diu and Daman ... ... .....24th to 26th October 1966.

(F) COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances consists of seven members, nominated by the Speaker for each financial year. The functions of the Committee are to scrutinise the assurances, promises and undertakings given by Ministers from time to time, on the floor of the House and to report on—

(a) the extent to which such assurances have been implemented; and
(b) where implemented, whether such implementation has taken place within the minimum time necessary for the purpose (Rule 213).

The Committee for the year 1962-63 was constituted on 24th April 1962. Sri A. Kunjan Nadar was nominated Chairman of the Committee.

The Assurances given by the Ministers are culled out from the proceedings and placed before the Committee for approval before they are sent to the Departments of the Secretariat. On receipt of replies as to the action taken thereon from the departments, a statement showing the action taken on each assurances is placed before the Committee for consideration. The assurances which are treated by the Committee as implemented or closed are included in a report and presented to the Assembly. The Committee generally followed the procedure adopted by the previous Committees of the Second Assembly.

During the year 417 assurances were culled out from the proceedings of the Assembly and communicated to the Departments. The Committee also pursued the 309 assurances which were pending when the second Assembly (1957-62) was dissolved. The Committee held nine sittings. Out of the 309 assurances that related to the previous
Assembly 164 assurances were treated by the Committee as implemented or closed. The Committee also treated 106 assurances that related to the third Assembly as either implemented or closed. The Committee presented two reports in July 1962 and March 1963.

The Committee for the year 1963-64 was nominated with effect from 1st April 1963. Sri A. Kunjan Nadar was renominated Chairman of the Committee. The Committee held 10 sittings. Two hundred and four assurances were culled out and communicated to the Departments. Two hundred and three assurances were treated by the Committee as implemented or closed. Seventy-seven assurances that related to the second Assembly were also treated by the Committee as implemented or closed. The Committee presented two reports in August 1963 and March 1964.

The Committee visited the seepage effected areas in Kunnur village on the Foreshore of Vaigai Dam, Madurai district on 7th September 1963 as an assurance in the matter was pending from 1961. The Committee also visited on 21st February 1964 the proposed dam sites on Nasunair and Vellore in Thanjavur district and the forest areas below the Maravakadu-Adiramapattinam Railway line as the proposals to construct dams on the above rivers were pending for more than five years and also to have a first hand knowledge of the proposal.

The Committee for the year 1964-65 was nominated with effect from 1st April 1964. Sri A. Raghava Reddi was nominated Chairman. The Committee held 13 sittings. One hundred and sixty-nine assurances were culled out and communicated to the Departments. One hundred and sixty-six assurances of the third Assembly and 57 assurances of the second Assembly were treated by the Committee as implemented or closed. The Committee presented two reports in October 1964 and March 1965.

At its meetings on 31st July and 1st August 1964 the Committee summoned the Secretaries to Government of the various Departments in order to ascertain from them the reasons for the delay and the difficulties, if any, experienced by them in implementing the assurances that were given during the second Assembly.

The Committee also visited Colachel and Leepuram in Kanyakumari district on 3rd December 1964 in connection with the assurances pending for the construction of fishing harbours in the above places.

The Committee for 1965-66 was nominated with effect from 1st April 1965. Sri Rama. Arangannal was nominated Chairman. The Committee held 15 sittings. Two hundred and fifty-five assurances were culled out and communicated to the Departments.
Two hundred and eighteen assurances were treated by the Committee as implemented or closed. The Committee presented two reports in September 1965 and March 1966.

At its meetings held on the 16th and 17th July 1965 the Committee examined the Secretaries to Government of the various Departments with reference to the long pending assurances from the years 1962-63, in order to ascertain the reasons for the delay in implementing the assurances.

At its meeting held on 28th May 1965 the Committee considered the procedure adopted by it in culling out and approving the assurances and communication of the same to the Departments for taking action. In this connection the Committee decided to know the procedure followed in other State Legislatures. After careful consideration of the procedure followed in other State Legislatures, the Committee decided on 30th November 1965 that the present procedure followed by the Committee might be continued.

The Committee for the year 1966-67 was nominated with effect from 1st April 1966. Sri Rama Arangannal was renominated Chairman of the Committee. The Committee held ten sittings. Seventy assurances were culled out and communicated to the Departments. One hundred and fifty-three assurances were treated by the Committee as implemented or closed. The Committee presented two reports in August and November 1966.

Change in composition.—Rule 214 (1) of the Madras Legislative Assembly Rules has been amended in August 1966 raising the number of members of the Committee from seven to ten.

The composition of the Committee during the period under review is given in Section II—Table No. XXIV.

Statement showing the number of assurances given, implemented and pending is given in Section II—Table No. XXV.

(G) COMMITTEE ON RULES

Rule 228 of the Madras Legislative Assembly Rules provides for the constitution of a Committee on Rules to consider matters of procedure and conduct of business in the House and to recommend any amendments or additions to the rules that may be deemed necessary. The Committee on Rules shall be nominated by the Speaker and shall consist of 15 members, including the Speaker, who shall be the ex-officio Chairman Of the
Committee. The Committee nominated for the purpose shall hold office for one year or until a new Committee is nominated.

During the period under review, the Committee was nominated by the Speaker on five occasions and the names of members who served on the Committee are given in Table XXVI. The Committee met on eight occasions during the period and examined the Rules of Procedure and recommended certain changes in the rules in the light of the experience gained in the course of the years.

(H) HOUSE COMMITTEE.

The House Committee is constituted every financial year to consider and advise upon all matters connected with the comforts and convenience of members. The Deputy Speaker is the ex-officio Chairman of the Committee. Eleven members are to be elected by the Assembly. In addition, the Speaker may at his discretion, nominate four members to the Committee,

The Committee is in charge of looking after the convenience of the members in the Legislators' Hostels.

The composition of the Committee for each year is given separately in Table No. XXVII.

During the term of the Assembly the Committee met on 18 occasions and passed 109 resolutions most of which were implemented.
CHAPTER XIX
PAPERS PLACED ON THE TABLE OF THE HOUSE

Statutory rules, regulations and notifications made and issued in exercise of the powers conferred on the Government by Acts of Parliament and the State Legislature and also by the Constitution which are required to be placed before the House as also documents of importance and interest such as White Papers, Reports, etc, issued by the Government are placed on the Table of the House.

Under Rule 21(5) of the Madras Legislative Assembly Rules, a paper shall be deemed to have been placed on the Table of the House or laid before the House on the date on which a note to that effect is entered in the list of business for the day or is found in the proceedings of the Assembly.

Papers are actually laid on the Table on the day on which the Assembly sits and they are sent by post on other days as the case may be and entry made in the Agenda for the first day of the next meeting.

Besides the papers placed under statutory provisions, a number of other papers, namely, statements mentioned in answers to questions, statements with reference to assurances by Ministers in answer to questions, etc., are placed on the Table of the House.

In the course of the last five years (1962-67) 2,929 papers were placed on the Table of the House as shown below :

<table>
<thead>
<tr>
<th>Session</th>
<th>Number of papers placed</th>
<th>Session</th>
<th>Number of papers placed</th>
</tr>
</thead>
<tbody>
<tr>
<td>I</td>
<td>366</td>
<td>VI</td>
<td>296</td>
</tr>
<tr>
<td>II</td>
<td>260</td>
<td>VII</td>
<td>404</td>
</tr>
<tr>
<td>III</td>
<td>357</td>
<td>VIII</td>
<td>274</td>
</tr>
<tr>
<td>IV</td>
<td>479</td>
<td>IX</td>
<td>364</td>
</tr>
<tr>
<td>V</td>
<td>129</td>
<td>TOTAL</td>
<td>2,929</td>
</tr>
</tbody>
</table>

Certain statutes provide that the rules, notifications, orders, etc., issued pursuant to delegated or subordinate legislation, shall be laid on the Table of both the Houses of the Legislature and shall be subject to modification or annulment within the prescribed time. Amendments were moved by members to the Rules or Regulations laid on the Table of the Assembly in respect of the cases mentioned below :—
(1) AMENDMENT TO THE MADRAS LIQUOR (LICENCE AND PERMIT) RULES, 1960 (LAID ON THE TABLE OF THE HOUSE ON 30TH JUNE 1962).

On the 6th July 1962, Sri M. Kalyanasundaram moved certain amendments to the Madras Liquor (Licence and Permit) Rules, 1960 and they were taken into consideration. The amendments were then put and lost.

(2) AMENDMENT TO THE RULES FOR THE CO-OPTION AS COUNCILLORS OF PERSONS BELONGING TO SCHEDULED CASTES BY THE ELECTED MEMBERS OF THE COUNCIL (LAID ON THE TABLE OF THE HOUSE ON 10TH JULY 1962).

On the 27th July 1962, Sri M. Kalyanasundaram moved certain amendments to the rules for the Co-option as Councillors of persons belonging to Scheduled Castes by the elected members of the Council. The Hon. Sri R. Venkataraman, Minister for Industries, moved an amendment to one of the amendments of the member. The amendment as amended and also another amendment of Sri M. Kalyanasundaram were put and carried.

(3) AMENDMENT TO THE NOTIFICATION ISSUED IN G.O. MS. NO. 260, LOCAL ADMINISTRATION, DATED 1ST FEBRUARY 1962, RELATING TO THE RULES FRAMED UNDER THE MADRAS PANCHAYATS ACT, 1958 (LAID ON THE TABLE OF THE HOUSE ON 29TH OCTOBER 1962)

On 30th October 1962, Sri M. Kalyanasundaram, moved certain amendments to the rules framed under the Madras Panchayats Act, 1958. The amendments were discussed on 30th October 1962. The amendments were by leave withdrawn.

(4) AMENDMENT TO THE MADRAS CO-OPERATIVE SOCIETIES RULES, 1963 (LAID ON THE TABLE OF THE HOUSE ON 22ND NOVEMBER 1963)

On 31st March 1964, Sri R. S. Veerappa Chettiar, moved certain amendments to the Madras Co-operative Societies Rules, 1963. The amendments were discussed on the same day. After discussion, the amendments were by leave of the House withdrawn.

(5) AMENDMENT TO THE CONDUCT OF ELECTION OF MEMBERS OF VILLAGE PANCHAYATS RULES, 1964 (LAID ON THE TABLE OF THE HOUSE ON 20TH NOVEMBER 1964)

On 22nd January 1965, Sri M. Kalyanasundaram moved certain amendments to the Conduct of Election of Members of Village Panchayats Rules, 1964. The amendments were discussed on 22nd January 1965 and they were put and lost.
CHAPTER XX
DIVISIONS

Rule 71 of the Legislative Assembly Rules provides that on the conclusion of the debate on a motion, the Speaker shall put the question to the vote of the House and shall decide it by voices. If the opinion of the Speaker as to the decision of the House is challenged, he shall take the votes of the House by division.

During the last five years there were in all 29 divisions, the details of which are given below:

<table>
<thead>
<tr>
<th>Serial number and date.</th>
<th>Subject.</th>
<th>Ayes.</th>
<th>Noes.</th>
<th>Neutral</th>
<th>Result</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 27th April 1962.</td>
<td>Amendment moved by Sri M.Kalyanasundaram to the Motion of Thanks to the Governor for his address regretting the failure of the Government to increase the scales of D.A. of all categories of the employees in the services of the State Government, Local Bodies and Educational Institutions Proportionate to the rise in the cost of living.</td>
<td>54</td>
<td>113</td>
<td>3</td>
<td>Lost.</td>
</tr>
<tr>
<td>2 27th April 1962.</td>
<td>Amendment moved by Sri M.Karunanidhi to the Motion of Thanks to the Governor for his address regretting the failure of the Government to nationalise the bus transport.</td>
<td>49</td>
<td>112</td>
<td>6</td>
<td>Lost.</td>
</tr>
<tr>
<td>3 12th July 1962.</td>
<td>Cut Motion moved by Sri M.Karunanidhi to reduce the allotment of Rs. 5,98,31,900 under Demand No. XII- Police by Rs. 100</td>
<td>38</td>
<td>59</td>
<td>...</td>
<td>Lost.</td>
</tr>
<tr>
<td>4 1st November 1962.</td>
<td>Non-Official Resolution of Sri M.Kalyanasundaram, Viz., that the House recommends to the Government to launch a programme of nationalisation of all bus routes extending over 25 miles so as to complete the same before the end of Third Five Year Plan</td>
<td>28</td>
<td>78</td>
<td>...</td>
<td>Lost.</td>
</tr>
<tr>
<td>No</td>
<td>Date</td>
<td>Event</td>
<td></td>
<td></td>
<td></td>
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<td>----</td>
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<td>--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>27th Feb 1963</td>
<td>Amendment of Sri S. Madhavan to clause 6 of the Madras Additional Assessment and Additional Water Cess Bill 1963 (L.A. Bill No.4 of 1963).</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>9th Mar 1963</td>
<td>Cut Motion moved by Sri V.R. Nedunchezhiyan, to reduce the allotment of Rs. 1,82,32,200 under Demand (No. VIII. Head of State Ministers and the Head quarters Staff by Rs. 100.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4</td>
<td>8th Aug 1963</td>
<td>Non-Official Resolution of Sri K.A. Mathialagan regarding recognition of all the Fourteen Languages enumerated in the Eighth Schedule of the Constitution as the Official Languages of the Union.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>7</td>
<td>22nd Jan 1964</td>
<td>Amendment moved by Pulavar K. Govindan to the Motion of Thanks to the Governor's Address.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>8</td>
<td>13th Mar 1964</td>
<td>Cut Motion moved by Sri. T.P. Alagamuthu to reduce the allotment of Rs. 15,85,000 under Demand No.II. Motor Vehicles Acts-Administration by Rs.100.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>9</td>
<td>25th Mar 1964</td>
<td>Cut Motion moved by Sri C.G. Viswanathan to reduce the allotment of Rs. 1,61,82,600 under Demand No.XI. Jails by Rs.100.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>Date</td>
<td>Motion</td>
<td>Results</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>------------</td>
<td>------------------------------------------------------------------------</td>
<td>---------</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>21st July 1964</td>
<td>Motion that the Madras (Transferred Territory) Ryotwari Settlement Bill, 1964 (L.A. Bill No.13 of 1964) as amended by the Select Committee be taken into consideration.</td>
<td>64 41 .. Carried.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>17th October 1964</td>
<td>Motion that the Madras State Legislative (Continuance of use of English Language) Bill 1964 be Passed.</td>
<td>Division by Standing. .. Carried.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>24th October 1964</td>
<td>Motion moved by Sri K.A.Mathialagan expressing want of confidence in the Council of Ministers.</td>
<td>58 130 .. Lost.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>23rd January 1965</td>
<td>Amendment moved by Sri K.Kunjan Nadar to the Motion of Thanks to the Governor's Address.</td>
<td>23 67 .. Lost.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3rd March 1965</td>
<td>Alternative Motion moved by Sri M.Kalyanasundaram that the matter of Privilege regarding a publication in the Nava Mani, dated 1st March 1965, be discussed in the House.</td>
<td>50 95 .. Lost.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3rd March 1965</td>
<td>Motion that a publication in the Nava Mani, dated 1st March 1965 be referred to the Committee of Privilege.</td>
<td>Division by Standing. .. Carried.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>29th July 1965</td>
<td>Motion moved by Sri S. Madhavan that the Disclosure of Assets of the Member of the Legislative Bill 1964 (L.A. Bill No.30 of 1964) be taken into Consideration</td>
<td>49 65 .. Lost.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4th August 1965</td>
<td>Motion of Sri V. R.Nedunchezhiyan to refer the Madras City Municipal Corporation (Amendment) Bill, 1965, (L.A. Bill No.16 of 1965) to a Joint Select Committee of both the Houses.</td>
<td>37 36 .. Lost.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>Date</td>
<td>Resolution/Proposal</td>
<td>Result</td>
<td>Votes</td>
<td></td>
<td></td>
</tr>
<tr>
<td>------------</td>
<td>--------------------------------------------------------------------------------------</td>
<td>--------</td>
<td>---------</td>
<td></td>
<td></td>
</tr>
<tr>
<td>23 5th August 1965</td>
<td>Non-Official Resolution of Sri K.A.Mathialagan to recommend to the Government to urge the Government of India on the need to include Tamil also as one of the media for writing the various competitive examinations conducted by the U.P.S.C.</td>
<td>34 77</td>
<td>Lost</td>
<td></td>
<td></td>
</tr>
<tr>
<td>24 5th November 1965</td>
<td>Amendment of Sri Rama Arangannal to clause 4 of the Madurai University Bill, 1965 (L.A. Bill No.11 of 1965)</td>
<td>40 63</td>
<td>Lost</td>
<td></td>
<td></td>
</tr>
<tr>
<td>25 10th November 1965</td>
<td>Amendment of Sri S.Madhavan to circulate the Madras Land Revenue and Water-Cess (Surcharge)Bill, 1965 (L.A. Bill No.30 of 1965) for the purpose of eliciting opinion thereon.</td>
<td>50 91</td>
<td>Lost</td>
<td></td>
<td></td>
</tr>
<tr>
<td>26 1st February 1966</td>
<td>Amendment moved by Sri K.A. Mathialagan to clause 2 of the Madras University (Amendment) Bill, 1965 (L.A. Bill No.42 of 1965).</td>
<td>40 63</td>
<td>Lost</td>
<td></td>
<td></td>
</tr>
<tr>
<td>27 15th March 1966</td>
<td>Cut Motion of Sri T.P. Alagamuthu moved to reduce the allotment under Demand No.1 by Rs. 100</td>
<td>35 59</td>
<td>Lost</td>
<td></td>
<td></td>
</tr>
<tr>
<td>28 30th March 1966</td>
<td>Amendment moved by Sri Rama Arangannal to clause 2 of the Madras Co-operative Societies (Amendment) Bill, 1966 (L.A. Bill No.2 of 1966).</td>
<td>33 75</td>
<td>Lost</td>
<td></td>
<td></td>
</tr>
<tr>
<td>29 5th August 1966</td>
<td>Motion expressing want of confidence in the Ministry moved by Sri V.R.Nedunchezhian.</td>
<td>56 130</td>
<td>Lost</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
CHAPTER XXI

OFFICIAL REPORT OF THE PROCEEDINGS OF THE ASSEMBLY

An official report of the day to day proceedings of the Assembly is published under the supervision of the Secretary and is made available to every Member and to Government departments and National Libraries. The reports are exchanged with the other Legislatures on a reciprocal basis. These reports are also supplied to certain persons and institutions outside India.

The Legislative Assembly met on the whole for 252 days spread over nine sessions. The Official Report of the proceedings of these days was published in 40 volumes as shown below:

<table>
<thead>
<tr>
<th>Sessions</th>
<th>From</th>
<th>To</th>
<th>Number of meeting days</th>
<th>Volume</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>29th March 1962</td>
<td>2nd November 1962</td>
<td>40</td>
<td>I VI</td>
</tr>
<tr>
<td>2</td>
<td>28th January 1963</td>
<td>1st April 1963</td>
<td>35</td>
<td>VII XII</td>
</tr>
<tr>
<td>3</td>
<td>6th August 1963</td>
<td>23rd November 1963</td>
<td>16</td>
<td>XIII XV</td>
</tr>
<tr>
<td>4</td>
<td>17th January 1964</td>
<td>28th July 1964</td>
<td>46</td>
<td>XVI XXIII</td>
</tr>
<tr>
<td>5</td>
<td>16th October 1964</td>
<td>24th October 1964</td>
<td>8</td>
<td>XXIV ....</td>
</tr>
<tr>
<td>6</td>
<td>19th January 1965</td>
<td>3rd April 1965</td>
<td>34</td>
<td>XXV XXIX</td>
</tr>
<tr>
<td>7</td>
<td>27th July 1965</td>
<td>12th November 1965</td>
<td>23</td>
<td>XXX XXXII</td>
</tr>
<tr>
<td>8</td>
<td>28th January 1966</td>
<td>30th March 1966</td>
<td>35</td>
<td>XXXIII XXXVIII</td>
</tr>
<tr>
<td>9</td>
<td>1st August 1966</td>
<td>9th November 1966</td>
<td>15</td>
<td>XXXIV XI</td>
</tr>
</tbody>
</table>

Under Rule 61 of the Madras Assembly Rules, the business of the Assembly shall be transacted in English or in Tamil provided that any Member may address the Assembly in any recognised language of the State or in Hindi, and provided further that the Speaker may permit any Member who cannot adequately express himself in any of the aforesaid languages to address the Assembly in his mother-tongue. Telugu, Malayalam, Kannada and Hindustani have been recognised as languages of the State. During the period under review the proceedings were mostly in Tamil and speeches in English were few.

Details of speeches made in Tamil and English are given in Section II—Table No. XXVIII

If the Speaker is of opinion that a word or words has or have been used in debate which is or are defamatory or indecent, or unparliamentary or undignified, he may, in his discretion, order that such word or words be expunged from the Official Report of the
proceedings of the Assembly, and all consequential alterations made in each report. It also sometimes happens that a member draws the attention of the Speaker to certain unparliamentary expressions used in the course of the debate and the Speaker orders that such expressions be expunged from the proceedings. The portion of the proceedings of the Assembly so expunged are marked by asterisks in the printed proceedings with a foot-note to the effect: "Expunged as ordered by the Chair".

During the lifetime of the Assembly such expunctions have been ordered on 71 occasions as shown below:

1 25th April 1962 Discussion on Governor's Address.
2 12th July 1962 Discussion on Police Demands
3 26th July 1962 During Question Hour.
4 28th July 1962 During Question Hour.
5 2nd March 1963 General discussion on the Budget.
6 15th March 1963 During Question Hour.
7 15th March 1963 During Question Hour.
8 20th January 1964 Discussion on Governor's Address.
9 5th March 1964 General discussion on the Budget for 1964-65.
12 23rd October 1964 Motion expressing want of confidence in the Ministry and Motion disapproving the food policy of the Ministry.
13 23rd October 1964 Motion expressing want of confidence in the Ministry and Motion disapproving the food policy of the Ministry.
14 23rd October 1964 -Do-
15 20th January 1965 Question Hour.
16 20th January 1965 Question Hour.
17 20th January 1965 Discussion on Governor's Address.
18 20th January 1965 -Do-
19 21st January 1965 Question Hour.
<table>
<thead>
<tr>
<th>Date</th>
<th>Event Description</th>
</tr>
</thead>
<tbody>
<tr>
<td>21st January 1965</td>
<td>Use of unparliamentary expression in the House.</td>
</tr>
<tr>
<td>22nd January 1965</td>
<td>Use of unparliamentary expression in the House.</td>
</tr>
<tr>
<td>22nd January 1965</td>
<td>Discussion on Governor's Address.</td>
</tr>
<tr>
<td>22nd January 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>22nd January 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>23rd January 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>23rd January 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>23rd January 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>3rd March 1965</td>
<td>Privilege Motion re. a publication in the NavaMani.</td>
</tr>
<tr>
<td>3rd March 1965</td>
<td>General discussion on the Budget for 1965-66.</td>
</tr>
<tr>
<td>3rd March 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>4th March 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>4th March 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>6th March 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>6th March 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>9th March 1965</td>
<td>Voting on Demands for Grants for 1965-66. State Legislature - Head of State,</td>
</tr>
<tr>
<td></td>
<td>Ministers, Head, Quarters Staff, etc.</td>
</tr>
<tr>
<td>13th March 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>13th March 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>13th March 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>15th March 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>23rd March 1965</td>
<td>Voting on Demands for Grants for 1965-66 Agriculture, Animal Husbandary, etc.</td>
</tr>
<tr>
<td>29th July 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>29th July 1965</td>
<td>-Do-</td>
</tr>
<tr>
<td>6th November 1965</td>
<td>Question Hour.</td>
</tr>
<tr>
<td>29th January 1966</td>
<td>Discussion on Governor's Address.</td>
</tr>
<tr>
<td>2nd February 1966</td>
<td>Discussion on Governor's Address.</td>
</tr>
<tr>
<td>26th February 1966</td>
<td>Point re. Supply of Full information during Question Hour.</td>
</tr>
</tbody>
</table>
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50 1st March 1966  Question Hour.
52 1st March 1966  -Do-
53 2nd March 1966  -Do-
54 2nd March 1966  -Do-
55 2nd March 1966  -Do-
56 4th March 1966  -Do-
57 4th March 1966  -Do-
60 11th March 1966  -Do-
64 2nd August 1966  -Do-
65 4th August 1966  No-Confidence Motion.
66 5th November 1966  Question Hour.
67 5th November 1966  Question Hour.
68 7th November 1966  Second Supplementary Statement of Expenditure - Supplementary Demands.
69 7th November 1966  -Do-
70 8th November 1966  Non-Official Resolution re. abolition of Land Tax and other taxes.
71 8th November 1966  -Do-
CHAPTER XXII
ELECTION BY MEMBERS

(i) PRESIDENTIAL ELECTION

Article 54 of the Constitution provides that the President shall be elected by the members of an electoral college consisting of the elected members of both the Houses of Parliament and the elected members of the State Legislative Assemblies.

The Third Presidential election was held in April-May 1962 and the election was conducted according to the provisions of the Presidential and Vice-Presidential Elections Act, 1952 and the rules made thereunder. The Secretary, Legislative Assembly Department, acted as Assistant Returning Officer and the poll was taken on the 7th May 1962. The elected members of the Madras Legislative Assembly and six members of Parliament specially permitted by the Election Commission to vote at Madras, cast their votes. The members who voted at the election were:

- Members of the Madras Legislative Assembly: 150
- Members of the House of the People: 3
- Members of the Council of States: 3

Total: 156

Dr. S. Radhakrishnan was declared duly elected as the President of India on 11th May 1962.

(II) INDIRECT ELECTIONS TO THE COUNCIL OF STATES AND LEGISLATIVE COUNCIL

(a) Council of States.

Biennial Election.—The number of seats allotted to this State in the Council of States is 18.

During the period under review, three biennial elections were conducted to the Council of States in 1962, 1964 and 1966. The Election Commission had fixed the following programme of dates for the biennial election held in March 1962:

(i) 7th March 1962 as the date for the issue of notice of election in Form I.
(ii) 14th March 1962 as the last date for making nominations.
(iii) 16th March 1962 as the date for scrutiny of nominations.
(iv) 19th March 1962 as the last date for the withdrawal of candidatures.
From 10 a.m. to 3 p.m. on 29th March 1962 as the time and date on which poll shall, if necessary, be taken.

As only six candidates filed their nominations for the above election and as the number of vacancies to be filled up was also six, all the six candidates who filed their nominations were declared elected to the Council of States on 19th March 1962, the last date fixed for the withdrawal of candidatures. The names of the members declared elected are as follows--

2. Sri M. Ruthnaswami (Swatantra).
3. Sri J. Sivashanmugam Pillai (Congress).
4. Sri M. A. Manickavelu Naicker (Congress).
5. Sri K. S. Ramaswami Gounder (Congress).

The following programme of dates was fixed by the Election Commission for the biennial election held in March 1964.—

(i) 4th March 1964 as the date for the issue of notice of election in Form I.
(ii) 11th March 1964 as the last date for making nominations.
(iii) 13th March 1964 as the date for scrutiny of nominations.
(iv) 16th March 1964 as the last date for withdrawal of candidatures.
(v) From 10 a.m. to 3 p.m. on 26th March 1964 as the time and date on which poll shall, if necessary, be taken.

Seven candidates had filed their nominations for six seats. As there was no withdrawal of nominations election was held.

The following six candidates were declared duly elected :—

1. Sri A. K. A. Abdul Samad (Muslim League).
2. Sri Anandan (Congress).
3. Dr. S. Chandrasekar (Congress).
4. Sri S. S. Mariswamy (Swatantra).
5. Sri G. Rajagopalan (Congress).

The following programme of dates was fixed by the Election Commission for the biennial election held in March 1966 :—

(i) 9th March 1966 as the date for the issue of notice of election in Form I.
(ii) 16th March 1966 as the last date for making nominations.
(iii) 18th March 1966 as the date for scrutiny of nominations.
(iv) 21st March 1966 as the last date for the withdrawal of candidatures.
(v) From 10 a.m. to 3 p.m. on 28th March 1966 as the time and date on which poll
shall, if necessary, be taken.

Seven candidates had filed their nominations for sit seats. As there was no
withdrawal of nominations election was held. The following six candidates were
declared duly elected:
(1) Sri K. Sundaram (Swatantra).
(2) Sri T. Chengalvarayan (Congress).
(3) Sri G. P. Somasundaram (D.M.K.).
(4) Sri R. T. Parthasarathi (Congress).
(5) Sri N. R. Muniswamy (Congress).
(6) Sri N. Ramakrishna Iyer (Congress).

2. Bye-elections.—Bye-elections to the Council of States are also conducted by
this department and the same procedure adopted for the biennial elections is followed for
these elections except that the notification calling on elected members to fill the vacancies
is issued by the Election Commission, instead of by the President. The following three
bye-elections were conducted by this department during the period under review.

<table>
<thead>
<tr>
<th>Serial number and nature of vacancy</th>
<th>Name of member elected</th>
<th>Date of declaration</th>
</tr>
</thead>
<tbody>
<tr>
<td>1  Resignation of Sri B. Parameswaran,</td>
<td>Sri K. Santhanam</td>
<td>16th April 1962.</td>
</tr>
<tr>
<td>4  Death of Sri G. Rajagopalan</td>
<td>Srimathi Lalitha</td>
<td>11th January 1965.</td>
</tr>
<tr>
<td></td>
<td>Rajagopalan</td>
<td></td>
</tr>
</tbody>
</table>

(b) Legislative Council

1. Biennial Election.—The Madras Legislative Council consists of 63 members of
whom 21 are elected by the Members of the Assembly. One third of the members of the
Council, retire every two years. In the biennial election to the Madras Legislative
Council, all the members of the Assembly including the nominated members, if any, are entitled to vote. Three biennial elections to the Legislative Council were conducted in 1962, 1964 and 1966.

The Election Commission had fixed the following programme of dates for the various stages of the biennial election held in 1962:—

(i) 7th March 1962 as the date for the issue of notice of election in Form I.
(ii) 14th March 1962 as the last date for making nominations.
(iii) 16th March 1962, as the date for the scrutiny of nominations.
(iv) 19th March 1962, as the last date for the withdrawal of candidatures.
(v) From 10 a.m. to 3 p.m. on 30th March 1962 as the time and date on which poll shall, if necessary, be taken.

Eight candidates had filed their nominations for seven vacancies. Out of these, one candidate withdrew his candidature. As the number of candidates was equal to the number of vacancies to be filled in, all the candidates were declared duly elected. The names of the elected candidates are furnished below—

(1) Sri K. S. Abdul Wahab (Indian Union Muslim League).
(2) Sri Krishnaswamy Vandayar (Congress).
(3) Sri V. K. Palaniswamy Gounder (Congress).
(4) Sri J. Ponnuswamy Villavarayar (Congress).
(5) Sri M. G. Ramachandran (D.M.K.).
(6) Sri K. Ramadoss (Congress).
(7) Sri K. Rajaram Naidu (Congress)

The following dates were fixed by the Election Commission for the various stages of biennial election held in 1964:—

(i) 4th March 1964 as the date for the issue of notice in Form I.
(ii) 11th March 1964 as the last date for making nominations.
(iii) 13th March 1964 as the date for the scrutiny of nominations.
(iv) 16th March 1964 as the last date for the withdrawal of candidatures.
(v) 10 a.m. to 3 p.m. on 28th March 1964 as the time and date on which a poll shall, if necessary, be taken.

Eight candidates had filed their nominations for seven seats. As no candidate had withdrawn his candidature, election was held. The following were declared duly elected:—

(1) Sri M. Ethirajalu (Congress).
(2) Sri C. P. Chinnaraj alias Sri C. P. Chitrarasu (D.M.K.).
(3) Sri N. V. Natarajan (D.M.K.).
(4) Sri M. A. Manickavelu Naicker (Congress).
(5) Sri Mohanlal Mehta (Congress).
(6) Srimathi Lakshmi Krishnamoorthi (Congress).
(7) Sri R. Venkataraman (Congress).

The following dates were fixed by the Election Commission for the various stages of biennial election held in 1966:—

(i) 10th March 1966 as the date for the issue of notice of election in Form I.
(ii) 17th March 1966 as the last date for making nominations.
(iii) 19th March 1966 as the date for the scrutiny of nominations.
(iv) 22nd March 1966 as the last date for the withdrawal of candidatures.
(v) 10 a.m. to 3 p.m. on 30th March 1966 as the time and date on which poll shall, if necessary, be taken.

Seven candidates had filed their nominations for the seven vacancies to be filled and all of them were declared elected. The names of the elected candidates are furnished below:—

(1) Sri T. S. Arunachalam (Congress)
(2) Sri Ponnappa Naidu (Congress)
(3) Sri S. Muthu (D.M.K.)
(4) Sri K. Ramakrishna Achari (Congress)
(5) Sri Raman Nair (Congress)
(6) Sri C. V. Rajagopal (D.M.K.)
(7) Sri S. V. Lakshmanan (Congress)

2. Bye-elections.—The following two bye-elections to the Legislative Council were conducted during the period under review:—

<table>
<thead>
<tr>
<th>Serial number and nature of vacancy</th>
<th>Name of member elected</th>
<th>Date of declaration</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 Vacation of seat by Sri N. Nallasenapathi Sarkarai Manradiar consequent on his elections to the Madras Legislative Assembly.</td>
<td>Sri A.Somasundara Reddiar.</td>
<td>16th April 1962.</td>
</tr>
</tbody>
</table>

(III) OTHER ELECTIONS AND NOMINATIONS TO STATUTORY BODIES

1. ELECTION OF TWO MEMBERS TO THE BOARD OF INDUSTRIES

(i) Under section 3 (1) (b) of the Madras State Aid to Industries Act, 1922 (Madras Act V of 1923) which was enacted to give power to the State Government to
assist the establishment and development of industries in this State and rule XXII (2) of the Madras Small Scale and Cottage Industries Loans and Subsidy Rules, 1956 made there under, two members of the Assembly are to be elected to the Board of Industries for a term of three years.

During 1962, the following two members were declared elected to fill the two vacancies in the Board of Industries on 12th July 1962 as they were the only two candidates who had filed their nominations:—

Sri N. Shanmugasundaram.
Sri R. V. Swaminathan.

(ii) In 1965, the following two members had filed their nominations for the two vacancies in the Board of Industries and they were declared duly elected on 10th November 1965:—

(1) Sri R. Jeevarathnam.
(2) Sri V. R. Nedunchezhiyan.

2. ELECTION OF THREE MEMBERS TO THE SENATE OF THE ANNAMALAI UNIVERSITY

(i.) Under section 15, Class III, Clause 3 of the Annamalai University Act (Madras Act I of 1929), three members are to be elected to the Senate by the Madras Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote. During 1963, the following three members had filed their nominations for the three vacancies in the Senate of the Annamalai University and they were declared duly elected on 4th February 1963:—

(1) Srimathi C. Kolandaiammal.
(2) Sri S. Sivasubramaniam.
(3) Sri K. A. Mathialagan.

(ii) In 1965, the following three members had filed their nominations for the three vacancies in the Senate of the Annamalai University and they were declared duly elected on 10th November 1965:—

(1) Sri K. Parthasarathi.
(2) Sri G. Rajaram.
(3) Sri K. A. Mathialagan.
(3) ELECTION OF FOUR MEMBERS TO THE SENATE
OF THE MADURAI UNIVERSITY

Under section 15, Class III, item (3) of the Madurai University Act, 1965 (Madras
Act No. 33 of 1965) four members are to be elected to the Senate by the Madras
Legislative Assembly from among its members in accordance with the directions of the
Hon. Speaker.

In 1965, as the following four candidates only filed their nominations, they were
declared duly elected to fill the vacancies in the Senate on 8th August 1966:—

2. Sri R. Krishnaswamy Naidu.

(4) ELECTION OF THREE MEMBERS TO THE LAND IMPROVEMENT
BOARD

Under Section 8 (2) (f) of the Madras Land Improvement schemes Act, 1959
(Madras Act 31 of 1959), three members are to be elected by the members of the
Assembly to the Madras Land Improvement Board according to the principle of
proportional representation by means of single transferable vote. During 1963, the
following three members had filed their nominations to fill the three casual vacancies in
the Madras Land Improvement Board lasting up to 1st December 1963, and they were
declared duly elected unopposed to the above Board on 2nd February 1963:—

2. Sri A. P. Dharmalingam.

In the same year, election to the above Board was conducted to fill the three
vacancies caused by the retirement of the above members by efflux of time. The
following three members had filed their nominations and they were declared duly elected
on 23 November 1963:—

2. Sri R. Rajagopalaswamy.

(5) ELECTION OF ONE MEMBER TO THE STATE
LIBRARY COMMITTEE

Under section 3 of the Madras Public Library Act, 1948 (Madras Act XXIV of
1948) and rule 2 (1) (v) of the Madras Public Library Rules, 1950, a member is to be
elected for a term of three years by the Legislative Assembly to serve on the Committee. As only one candidate, Kumari D. Sulochana, filed her nomination for election, she was declared duly elected to the Library Committee on the 27th April 1962.

(6) NOMINATION OF TWO MEMBERS TO THE REGIONAL ADVISORY COMMITTEES TO ASSIST SAILING VESSELS ORGANISATIONS

Two members of the Assembly have to be nominated by the Hon. Speaker to serve on the Regional Advisory Committees to assist Sailing Vessels Organisation, for Masulipattanam and Tuticorin constituted by the Ministry of Transport and Communications, Government of India, New Delhi. On 31st May 1962, the Hon. Speaker nominated the following two members to the above Committees:—

(1) Sri K. S. G. Haja Sheriff.
(2) Sri A. P. C. Veerabahu.
CHAPTER XXIII

LEGISLATIVE ASSEMBLY DEPARTMENT

(a) GENERAL

Article 187 (1) of the Constitution requires that there shall be separate Secretarial Staff for the House or each House of the Legislature of a State with a bicameral legislature.

For the Legislative Assembly there is a separate department called the Legislative Assembly Department, Sri T. Hanumanthappa was the Secretary up to October 1964 when Sri C. D. Natarajan assumed charge as Secretary.

During the period under review, Sri M. Shanmugasubramaniam a full member in the State Judicial Service who was appointed on transfer to act as Assistant Secretary assumed that office on the 1st November 1962. Sri K. Bhujanga Rao, an Advocate who was also appointed as Assistant Secretary assumed that office on 22nd April 1963. Sri T. Radhakrishnan, a permanent Superintendent of this Department who was appointed as Estate Officer (a post newly created for the administration of Hostel affairs) assumed that office on 3rd August 1966.

Sri T. Hanumanthappa, Secretary, Legislative Assembly, Madras, was appointed as Additional Secretary to the Mysore Legislature and Sri C. D. Natarajan, Secretary, Legislative Council, was appointed as Secretary, Legislative Assembly with effect from 17th October 1964 afternoon. Consequently Sri G. M. Alagarswamy, Deputy Secretary, Legislative Assembly was appointed as Secretary, Legislative Council. Sri M. Shanmugasubramaniam, Assistant Secretary was appointed as Deputy Secretary and Sri T. Radhakrishnan as Assistant Secretary with effect from 29th October 1964, forenoon. As Sri T. Radhakrishnan was on other duty as Estate Officer, Sri G. Raghavan, a permanent Superintendent of this Department was promoted as Assistant Secretary with effect from 29th October 1964, forenoon.

During the period, the posts of one Estate Officer in the Gazetted rank, one Assistant, one Store keeper, one Steno-typist, three Counter Clerks, four Telephone Operators, seven Peons, and one Chowkidar were created for efficient and effective administration of the Legislator's Hostel. The post of Superintendent of the Hostel Section and three posts of Attenders, Grade II were kept in abeyance. One post of English Reporter was Converted as Tamil Reporter. Besides above, no new section was created.
In all, there are at present 10 sections in this department as follows:

1. Bills Section
2. Establishment Section
3. Subordinate Legislation Section
4. Committee Section
5. Travelling Allowances Section
6. Questions Section
7. Reference and Research Section
8. Reporting Section
9. Library
10. Hostel

Sections (1) to (7) are each under the control of a Superintendent, Section (8) is under the control of the Chief Reporter and Section (9) is under the control of the Librarian. The Hostel Section is under the direct control of the Estate Officer. The Hostel and the Library continue to remain to be common for both the Legislative Assembly and Legislative Council Departments, but they are under the control of the Legislative Assembly Department for administrative purposes.

The important items of work done by each section are furnished in Section II—Table XXIX.

The strength of this department is furnished class-war in Section II—Table XXX. A separate and self-contained Service Rules, namely, the Madras State Legislative Assembly Secretariat Service Rules govern the recruitment, appointment and service conditions of the officers and staff of this department.

During the period under review, the Madras State Legislative Assembly Secretariat Service Rules, have been amended in certain respects.

In pursuance of the recommendations made by the National Integration Conference, an amendment to the Madras State Legislative Assembly Secretariat Service Rules was made prescribing the qualification of degrees and diplomas granted by all the Universities or Institutions recognised by the Central University Grants Commission for appointment to various posts, instead of the degrees of the Madras or Annamalai Universities.

By another amendment, provision regarding possession of adequate knowledge of Tamil for direct recruits was also introduced in the Rules.

In the Madras State Legislative Assembly Secretariat Service Rules, there were provisions to recruit District Munsifs to the post of the Assistant Secretary, Legislative Assembly Department, both by direct recruitment as well as by transfer. By an
amendment, the District Munsifs were excluded from being appointed as Assistant Secretary by direct recruitment. By another amendment the maximum age-limit of 32 years for candidates appointed by direct recruitment to the post of Assistant Secretary and 40 years for those appointed by transfer was prescribed.

Prior to November 1962, the Rules provided for the appointment of an advocate of the Madras High Court only by direct recruitment to the post of Assistant Secretary. By an amendment, provision was made for the appointment of an advocate of any High Court in India.

By another amendment, provision was made for the appointment to the post of Secretary, Legislative Assembly Department, by transfer from Class I of the Madras State Legislative Council Secretariat Service. (Secretary, Legislative Council Department)

(b) ACCOUNTS

(i) Salaries and allowances of speaker and Deputy Speaker

Article 186 provides for the payment of salaries and allowances to the Speaker and the Deputy Speaker. The salary and allowances have to be fixed by law. The Madras Payment of Salaries and Removal of Disqualifications Act, 1951, has fixed the salary and allowances to the Speaker and the Deputy Speaker.

The Speaker is paid a salary of Rs. 1,000 plus house rent allowance of Rs. 250 and a conveyance allowance of Rs. 250 per mensem. If the Speaker occupies a house provided by the State Government free of rent, the house rent allowance will not be paid to him. The Speaker is having the same status and privileges as those of Ministers.

The Deputy Speaker is paid a salary of Rs. 500 in addition to a consolidated house rent and conveyance allowance of Rs. 250 per mensem.

During the period under review the expenditure incurred towards pay and allowances of the Speaker and the Deputy Speaker came to Rs. 1,13,643. The expenditure towards traveling allowances for their journeys inside and outside the State was Rs. 49,423.

(ii) Salaries and Allowances to Members

1. (a) Under Article 195 of the Constitution, members of the Legislative Assembly of a State shall be entitled to receive salaries and allowances as may from time to time be determined by the Legislature of the State. Provision has been made in the Madras Payment of Salaries and Removal of Disqualifications Act, 1951, for the
payment of the salary and allowances to every member of the Legislative Assembly as below:—

(a) a salary of Rs. 250 per mensem; and
(b) traveling and daily allowance at such rates as may be determined by rules made by the State Government.

Prior to 1st April 1964, the members of the Legislature were eligible to draw a salary of Rs. 150 per mensem only. Under the Madras Legislature Travelling Allowance Rules, a member is eligible for every journey performed to attend the meetings of the Legislature and Committees thereof.

Sri N. Mahalingam was the only member who had relinquished his salary under Section 13 of the Act.

The salary and traveling allowance drawn by members, during the period under the review are given in Section II—Table No. XXXI.

(b) Traveling Allowance on Government Committee.— Members of the Legislature are appointed as members of the various Government Committees set up by the departments of the Government. The Traveling Allowance and Daily Allowance for attendance of these Government Committee meetings are payable by the departments concerned but their Traveling Allowance bills are sent to this department for issue of non-drawal certificate.

This department issues non-drawal certificates with reference to Traveling Allowance Registers before such bills are countersigned by the heads of the departments concerned.

The number of bills in respect of which non-drawal certificates have been issued and the amount involved are also shown in Section II—Table No. XXXI.

2. Medical facilities to Members of the Legislature.— Under section 12 (4) of the Madras Payment of Salaries and Removal of Disqualifications Act, 1951, and the rules framed in G.O. Ms. No. 38, Education and Public Health, dated 8th January 1964, the members of the Legislature are entitled to certain medical facilities for the entire period of their membership.

Concessions in regard to reimbursement of Cost of drugs purchased in the open market on account of their non-availability in the hospitals, as are admissible to the Gazetted Officer are also extended to the members.

The details of the bills preferred by members and the amount involved therein are given in Section II—Table No. XXXI.
(iii) Pay and Allowances of office Staff

The pay and allowances to the officers and staff of the Legislative Assembly Department came to Rs. 17,58,100 in all and other expenses towards telephones, electric current and other contingencies to Rs. 2,06,413. A sum of Rs. 42,449 was spent towards the purchase of books to the Legislature Library.

Year-war particulars of expenditure incurred in respect of various items are furnished in Section II—Table No. XXXII.
CHAPTER XXIV
MADRAS LEGISLATURE LIBRARY

General.—The Madras Legislature Library, which came into being in the year 1921 is located in the ground-floor of the Secretariat building at Fort St. George. For want of accommodation in the Fort St. George, a small part of the Library is located in the Cellars below the Rajaji Hall, Government Estate, Madras-2.

The Library is primarily intended for the use of the members of the Madras Legislature. However, officers and departments of the Secretariat are also allowed to consult books. Besides, research-students also make use of the Library, With the permission of the Secretary. It is kept open during the regular office hours. At the time of sitting of the Assembly and Council, it is opened at 8 a.m. and closed after the meeting of the Council is over, in the afternoon.

The Legislature Library has a good collection of books on History, Politics, Constitutions of various countries, Law, Economics, Geography, Social Science, Labour and Industrial Relations, Animal Husbandry, etc., Government publications such as Acts, Codes, Manuals, Administration Reports, etc., and publications of International Organizations such as U.N.O., F.A.O., I.L.O., U.N.E.S.C.O., W.H.O., etc., are also received.

Proceedings of the Lok Sabha, Rajya Sabha and Legislatures of some States are obtained in exchange of the proceedings of the Madras Legislature and made available for reference of the members. Acts of Indian Parliament and reports of various Commissions appointed by the Government of India or other statutory bodies are also obtained for the Library.

Books are classified according to the Colon classification system. Current issues of all the leading periodicals including daily newspapers are made available in the reading room.

The Library gets dailies in English, Tamil and some other languages; it also subscribes for various magazines and journals both Indian and foreign.

Year-war particulars are furnished below:-

<table>
<thead>
<tr>
<th>Year</th>
<th>1962</th>
<th>1963</th>
<th>1964</th>
<th>1965</th>
<th>1966</th>
</tr>
</thead>
<tbody>
<tr>
<td>Magazine and Journals</td>
<td>Subscribed</td>
<td>84</td>
<td>70</td>
<td>76</td>
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</tr>
<tr>
<td></td>
<td>Complimentary</td>
<td>43</td>
<td>53</td>
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<td>45</td>
</tr>
<tr>
<td></td>
<td>Subscribed</td>
<td>7</td>
<td>8</td>
<td>8</td>
<td>9</td>
</tr>
<tr>
<td></td>
<td>Complimentary</td>
<td>25</td>
<td>23</td>
<td>22</td>
<td>29</td>
</tr>
</tbody>
</table>
Excluding the Government publications, Proceedings of other Legislatures, House of Commons, Parliamentary Debates, Official Records of the General Assembly of the U.N., Congressional Records, etc., etc., the Library now has a collection of 21,666 books. Year-war particulars of books purchased during 1962-66 are as tabulated below:

<table>
<thead>
<tr>
<th>Year</th>
<th>1962</th>
<th>1963</th>
<th>1964</th>
<th>1965</th>
<th>1966</th>
</tr>
</thead>
<tbody>
<tr>
<td>Books purchased</td>
<td>700</td>
<td>283</td>
<td>448</td>
<td>326</td>
<td>195</td>
</tr>
<tr>
<td>Complimentary books</td>
<td>115</td>
<td>55</td>
<td>77</td>
<td>115</td>
<td>107</td>
</tr>
</tbody>
</table>

House of Commons Parliamentary Debates and the Official Reports of the General Assembly of the United Nations are being purchased through the British Information Services- Madras, and the United Nations Information Services, respectively and cost thereof paid in Indian currency.

Papers placed on the Table of the Library—If any Bill or other matter is referred to the members of the Assembly or Council for opinion by the Parliament, the Government of India or the State Government, the papers are placed in the Library for perusal by the members. Lengthy answers (to questions) and reports referred to therein are also placed in the Library enabling the members to refer to them soon after the questions concerned are answered in the House.

Particulars of books issued during the period under review are furnished below:

<table>
<thead>
<tr>
<th>Year</th>
<th>1962</th>
<th>1963</th>
<th>1964</th>
<th>1965</th>
<th>1966</th>
</tr>
</thead>
<tbody>
<tr>
<td>Number of books issued</td>
<td>3,772</td>
<td>3,807</td>
<td>3,611</td>
<td>4,090</td>
<td>3,699</td>
</tr>
</tbody>
</table>

Administration reports of the various Departments, functioning under the Government of Madras as well as the Government of India are being received in the Library. Year-war particulars in respect of such reports received during 1962-66 are tabulated below:

<table>
<thead>
<tr>
<th>Year</th>
<th>1962</th>
<th>1963</th>
<th>1964</th>
<th>1965</th>
<th>1966</th>
</tr>
</thead>
<tbody>
<tr>
<td>Number of Reports</td>
<td>373</td>
<td>278</td>
<td>223</td>
<td>440</td>
<td>174</td>
</tr>
</tbody>
</table>

During the period under review, 440 books and reports have been presented to the Library by institutions, departments of Government and other individuals.
CHAPTER XXV
Reference and Research Section

The Reference and Research Section was constituted on the 12th April 1957 to assist the members of the Legislature in the discharge of their legislative functions.

The following are some of the important items of work attended to by this section:—

1. Issue of Information Bulletins on matters of interest to members to assist them in their legislative work.

2. Preparation of Brief Record of proceedings of each day the House sits.

3. Furnishing of information relating to activities of the various departments of Government and other statistical information whenever required by Members.

4. Arranging for supply of Books and Publications of Government costing Rs. 2.50 and below for members whenever required by them.

5. Arrangements for transport of members during meeting days from the Legislators' Hostels to the Assembly Chamber and back and for functions, both official and private.

6. Preparation of Bibliographies and Reference Sheets on important Bills, if required.

7. All arrangements regarding the Assembly Watch and Ward during meeting days.

8. Arrangements for study tours by Members to various Projects in the State and other places of interest in and around the City and in the State.

9. Issue of duty passes to the officers and staff of the Departments of the Secretariat.

10. Issue of passes to visitors to see the Assembly Chamber.

11. Collection of important Press Clippings from various dailies and their subjectwise classification and indexing.

12. Publication of the journal "Madras Legislature Information", which is meant exclusively for members of the Madras Legislature and is not for sale.

13. Issue of Identity Cards with photographs to members after every General Election.

14. Visits of Parliamentary Delegations both Indian and Foreign.
ASSISTANCE TO MEMBERS

During the days when the House is sitting a 'Notice and Enquiry Office' is also opened in this section. Every assistance is given to the Members in drafting questions, resolutions, amendments to Bills, preparing their travelling allowance bills and any other assistance that may be required by them like making out typed copies of notices, letters, etc., in connection with their work as legislators.

Books and publications intended for the use of members supplied by the Departments of the Government which are not placed on the Table of the House are also distributed through this section.

Stationery which is supplied free to Members during meeting days are also supplied through the Enquiry Office.

REFERENCE WORK

The Press Clippings collected from the various dailies are classified and clippings relating to or having a bearing on the same subject are kept together in a separate folder. Any information, required by the Members is furnished to them from these clippings and such assistance has always been appreciated by the Members. The statistical data relating to Budgets of other States and the Centre, the new taxation measures proposed in the Budget of each State, and other information like the cost of living indices and; price level indices furnished by this section has been of much use to Members during the Budget discussions.

THE MADRAS LEGISLATURE INFORMATION

Information collected from press reports pertaining to Parliamentary matters like Rulings from the Chair, Questions of Privilege, Walk-outs, No Confidence Motions, etc, relating to other States are summarised and published in the Madras Legislature Information for the guidance of Members. The particulars of volumes published during the period are as follows

Volume IV— Nos. 1 to 4—1962
Volume V— Nos. 1 to 3—1963
Volume VI— Nos. 1 to 2—1964
Volume VII— Nos. 1 to 2—1965
Volume VIII-- Nos. 1 to 2—1966
OTHER PUBLICATIONS
"Who is Who" of the Madras Legislature.
Guide to Members (both in English and Tamil).
"Our State Legislature"

BRIEF RECORD OF PROCEEDINGS
As soon as a day's sitting is over, a brief record of proceedings is prepared and circulated to the Members as far as possible on the same evening itself. Two hundred and fifty-two such brief records of proceedings were issued during the term of this Assembly.

INFORMATION SHEETS
Any information which is of interest to the Members such as arrangements for distribution of Books and Publications, availability of reference books and Reports of various Committees appointed by the State Government and the Government of India or other Statutory Bodies, film shows arranged for the Members, etc., is communicated to them by means of Information Sheets. Three hundred and three such Information Sheets were issued during the term of this Assembly.

VISITS TO PROJECTS, ETC.
In the G.O. Ms. No. 12, Legislative Assembly Department, dated 9th March 1961, the Government were pleased to sanction a scheme, whereby, the Secretary, Legislative Assembly Department was authorised to arrange to take the Members of the legislature to various projects, institutions, etc., of the State now and then so that the members could have a first-hand idea of the working of those projects and schemes. He is also permitted to incur expenditure on hiring buses, boarding and lodging for the members and other incidental expenses connected with the trips.

The visits arranged for Members were —

(1) On Sunday, the 22nd March 1964, a party of members of the Legislature visited the Vedanthangal Bird Sanctuary. Enroute the members also visited the Egg and Poultry Extension Centre at Kattupakkam, and the Co-operative Sugar Factory, Padalam.

(2) On Thursday, the 25th March 1965, a visit to Integral Coach Factory was arranged for the benefit of the members.
IRRIGATION JUKE BOX

Irrigation Juke Box incorporating latest irrigation, particulars of this State has been erected in the Library Hall in ground floor of the New Public Works Buildings, Chepauk, for demonstration to the Legislators of this State. Members of the Legislature were taken in two batches on 18th and 19th March 1962 and they witnessed the demonstration of the Irrigation Juke Box on those days.

WATCH AND WARD

As in the previous Assembly, arrangements had been made with the Commissioner of Police, Madras to get the men from the Police Force for Watch and Ward Duty in and around the Assembly Chamber, Lobbies, Galleries, etc., during the meeting days only. While engaged on such duty they were under the administrative control, of the Speaker. The strength of the staff was as follows:

- Sub-Inspector—1
- Sergeant-1
- Head Constables—17
- Police Constables—40.

This Department also provided them with special white uniforms and black shoes which were distinct from the ordinary khaki uniform of the Police.

During session days they were posted to man important points within the precincts of the Legislative Assembly. They regulated visitors getting into the Galleries. They were also in charge of the security arrangements around the Chamber, preventing the entry of unauthorised persons inside the Lobbies, Galleries, etc.

DISTINGUISHED VISITORS

During the period (1962-67) several Parliamentary Delegations and V.I.Ps. from different parts of India and abroad visited Madras. Arrangements for their boarding, lodging and transport during their stay in the City were made by the Legislative Assembly, Department. They were taken to various places of interest in and around Madras City and also important industrial establishments and Government undertakings.

Particulars of these Delegations, etc., are given in Section II— Table No. XXXIII.
CHAPTER XXVI

COMMONWEALTH PARLIAMENTARY ASSOCIATION

The Commonwealth Parliamentary Association is an organisation formed for the purpose of aiding and promoting understanding and co-operation between the countries of the Commonwealth which have parliamentary systems of Government. It arranges for exchange of information between the countries and also arranges for visits of individuals or groups from one country to another. The Headquarters of the Association is in London.

A branch of this Association was formed at Madras on a resolution passed by the Assembly on 28th September 1955 and by the Council on 30th September 1955.

OFFICE BEARERS

The Speaker, Legislative Assembly and the Chairman Legislative Council are the Presidents (ex-officio) of the Madras Branch. The Leaders of both the Houses (Sri M. Bhaktavatsalam for Assembly and Sri R. Venkataraman for Council) and the Leaders of Opposition of both the Houses (Sri V. R. Nedunchezhiyan for Assembly and Dr. A. Lakshmanaswamy Mudaliar for Council) are the Vice-Presidents (ex-officio) of the Branch. Sri V. Ramaiah who was elected as Treasurer of the Branch in May 1962 continued as such throughout the period.

Sri T. Hanumanthappa, Secretary, Legislative Assembly Department, continued as the Secretary of the Madras Branch. Consequent on an amendment issued to rule 116(iv) of the Rules of the Commonwealth Parliamentary Association, Madras Branch, Sri C. D. Natarajan, Secretary, Legislative Council, was co-opted as the Joint Secretary of the Branch. In October 1964, Sri C. D. Natarajan became the Secretary (Ex-Officio) of the Madras Branch of the Commonwealth Parliamentary Association in the place of Sri T.Hanumanthappa who had laid down his office as Secretary of the Branch on his appointment as Additional Secretary to Mysore Legislature and Sri G. M. Alagarswamy, Secretary, Legislative Council became the Joint Secretary of the Branch.

MEMBERSHIP

The members of the Madras Legislature are eligible to become members of the Branch. Any member of the Branch who ceases to be a member of the Legislature or an
ex-member of any Branch of the Association permanently residing in Madras may become an Associate Member of the Branch subject to the approval of the Executive Committee. The annual subscription for ordinary or Associate Membership is Rs. 5 and the subscription for Life Membership is Rs. 50.

The names of Members of the Executive Committee for the years under review are given in the Table XXXIV.

Lectures were arranged from time to time under the auspices of the Madras Branch, the details of which are given below:—

<table>
<thead>
<tr>
<th>Name of Speaker</th>
<th>Subject</th>
<th>Date</th>
</tr>
</thead>
<tbody>
<tr>
<td>Hon. Sri R. Venkataraman, Minister for Industries</td>
<td>Impressions of his foreign tour</td>
<td>2nd November 1962</td>
</tr>
<tr>
<td>Mrs. Emmet, a Conservative M.P. from the U.K.</td>
<td>The European Common Market.</td>
<td>17th December 1962</td>
</tr>
<tr>
<td>Hon. Sri M. Bhaktavatsalam, Minister for Finance</td>
<td>Impression of his Visit to the U.S.A.</td>
<td>7th August 1963</td>
</tr>
<tr>
<td>Mr. Malcolm Adiseshiah, Deputy Director General, UNESCO</td>
<td>UNESCO</td>
<td>16th January 1964</td>
</tr>
<tr>
<td>Dr. C. P. Ramaswamy Ayyar</td>
<td>Development of Parliamentary Democracy in India.</td>
<td>30th January 1965</td>
</tr>
<tr>
<td>Sri P. Achutha Menon, I.C.S. (Retd)</td>
<td>Experiences of an Ambassador.</td>
<td>2nd February 1966</td>
</tr>
<tr>
<td>Hon. Sri R. Venkataraman, Minister for Industries</td>
<td>Impressions of his visit to Japan.</td>
<td>4th March 1966</td>
</tr>
</tbody>
</table>

**PARLIAMENTARY COURSE, CONFERENCES AND VISITS**

2. Sri V. K. Eamaswamy Mudaliar, M.L.C. attended as a delegate to the Tenth Commonwealth Parliamentary Conference held at Jamaica (Kingston), West Indies, in November 1964.
3. Sri R. V. Swaminathan, M.L.A., was a delegate from this branch to attend the Eleventh Conference of the Commonwealth Parliamentary Association, held at Wellington (Newzealand) in November-December 1965. He was also a delegate to the Twelfth Commonwealth Parliamentary Conference at Ottawa (Canada) during September-October 1966.


(5) Sri C. D. Natarajan, Secretary, Legislative Assembly Department, Madras, and Secretary, Commonwealth Parliamentary Association, Madras Branch, attended the Twelfth Commonwealth Parliamentary Conference at Ottawa (Canada) as Secretary to the Indian States’ Delegation.

VISITS

During the quinquennium under review, the following distinguished persons visited Madras and some members of the Madras Branch also went to other countries:—

(1) Mr. L. S. Reid, M.P., a member of the Liberal and County Party representing the Urban District of Dandenong in the Victoria Legislative Assembly (Australia) on his way to London to attend a special Conference of the Commonwealth Parliamentary Association, visited Madras on 3rd June 1962.

(2) Honourable R. A. Njoku, M.P., who was on a Commonwealth tour in his capacity as Chairman of the Commonwealth Parliamentary Association and as Federal Minister of Transport and Aviation accompanied by Mr. R. V. Vanderfelt, the Secretary General of the Commonwealth Parliamentary Association, visited Madras on the 7th June 1962.

(3) Mr. L. S. Reid, M.P., a member of the Liberal and County Party representing the Urban District of Dandenong in the Victoria Legislative Assembly, visited Madras again on 23rd December 1963.

(4) Mr. H. W. Birrel, M.P. and a member of the Commonwealth Parliamentary Association (Victoria Branch), Australia, visited Madras on 3rd January 1966.

(5) Mr. L. S. Reid, M.P., of Victoria-Branch, Australia, visited Madras on 31st January 1966.

Letters of introduction were given to the Members of the Madras Branch who visited some of the Commonwealth Countries, the details of which are given below:

<table>
<thead>
<tr>
<th>Name</th>
<th>Country/Region</th>
<th>Date</th>
</tr>
</thead>
<tbody>
<tr>
<td>Sri S. Nanjunda Row</td>
<td>Ceylon</td>
<td>September 1966.</td>
</tr>
</tbody>
</table>

The following film shows were organised by the Branch:

1. On 2nd July 1962, the U.S.I.S. screened documentary films on "Friendship Seven" and "Powers of Life".
2. On 25th May 1963, the U.S.I.S. screened three documentary films on "Conversation with President Kennedy by certain Television Representatives", "Invitation to India" and "A day of Hope".
5. On 12th March 1964, the Consulate of the U.S.S.R., Madras screened a film entitled "His Vocation—The story of a talented boy who became a great musician".
6. On 18th March 1964, the U.S.I.S. screened documentary films on "Valley of the Tennessee (Tamil)" "The School at Ricon Santo (English)" , "America—Europe—America (Tamil)" and "The President (English)"
7. On 21st March 1964, the Consulate of the Federal Republic of Germany, Madras screened the films on the following:
   1. Interpreters of our Times (Porsche cars).
   2. One step at a time (Germany's new schools).
   3. Citizens welfare, citizens Job (Local Government Administration)
   4. Every vote counts (Election campaign).
   5. Berlin Guest Book (colour).
(8) On 20th July 1964, the Consulate of the Federal Republic of Germany screened a film on "The Spessart Inn".

(9) On 24th October 1964, the U.S.I.S. screened films on True study on an Election" and" World's Fair, New York".

(10) On 31st July 1965, the British Information Service, Madras screened the following films:—

1. Elections in Briton.
2. State Opening of the Parliament.
3. The Debate continues.
4. Ernest Bevin.
5. Sir Winston Churchill—1874-1965

(11) On 5th August 1965, the U.S.I.S., Madras screened a film on "John F. Kennedy—Years of Lighting, Day of Drums ".

(12) On 4th February 1966, the State Information Centre, screened the film on "Tashkent Meeting" and "Last Journey of Late Shri Lai Bahadur Shastri".

(13) On 22nd March 1966, the State Agriculture Information Office screened seven films on agriculture.

(14) On 8th August 1966, the U.S.I.S. screened the films on "Gideon's Trumpet" and "Meeting in Space ".

*****
SECTION II

TABLE No. I

PARTY POSITION AS ON 1st MAY 1962

<table>
<thead>
<tr>
<th>Name of the Party</th>
<th>Strength</th>
<th>Name of the Leader</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
</tr>
<tr>
<td>Congress</td>
<td>139</td>
<td>Sri K. Kamaraj.</td>
</tr>
<tr>
<td>Dravida Munnetra Kazhagam</td>
<td>50</td>
<td>Sri V.R. Nedunchezhiyan.</td>
</tr>
<tr>
<td>Swatantra</td>
<td>9*</td>
<td>Sri Saw. Ganesan.</td>
</tr>
<tr>
<td>Communists</td>
<td>2</td>
<td>Sri M. Kalyanasundaram.</td>
</tr>
<tr>
<td>Independents (include one Socialist)</td>
<td>6</td>
<td></td>
</tr>
<tr>
<td>Hon. Speaker</td>
<td>1</td>
<td></td>
</tr>
<tr>
<td>Total</td>
<td>206</td>
<td></td>
</tr>
</tbody>
</table>

* Includes three members of the Forward Bloc who are associate members of the Swatantra Party.

TABLE No. II

PARTY POSITION AS ON 28th FEBRUARY 1967

<table>
<thead>
<tr>
<th>Name of the Party</th>
<th>Strength</th>
<th>Name of the Leader</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
</tr>
<tr>
<td>Congress</td>
<td>135</td>
<td>Sri. M. Bhaktavatsalam.</td>
</tr>
<tr>
<td>Dravida Munnetra Kazhagam</td>
<td>50</td>
<td>Sri V.R. Nedunchezhiyan.</td>
</tr>
<tr>
<td>Swatantra</td>
<td>8</td>
<td>Sri Saw. Ganesan.</td>
</tr>
<tr>
<td>Communists</td>
<td>2</td>
<td>Sri M. Kalyanasundaram.</td>
</tr>
<tr>
<td>Independents (include one member belonging to Samyukta Socialist, one member belonging to Tamilnad Forward Bloc and one member belonging to Toilers Commonweal Party.)</td>
<td>8</td>
<td></td>
</tr>
<tr>
<td>Hon. Speaker</td>
<td>1</td>
<td></td>
</tr>
<tr>
<td>Vacancies</td>
<td>3</td>
<td></td>
</tr>
<tr>
<td>Total</td>
<td>203</td>
<td></td>
</tr>
<tr>
<td>Total</td>
<td>207</td>
<td></td>
</tr>
</tbody>
</table>
MEMBERS OF THE ASSEMBLY WITH THEIR CONSTITUENCIES
(1962-67)

(Assembly constituted on 3rd March 1962 under section 73 of the Representation of People Act, 1951, and met for the first time on 29th March 1962)

<table>
<thead>
<tr>
<th>Serial number and name of Member</th>
<th>Name and class of Constituency</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
</tr>
<tr>
<td>1 Sri Abdul Azeez, K.S. (Election set aside on 28th February 1966 Vacancy not filled in).</td>
<td>Nilakottai.</td>
</tr>
<tr>
<td>2 Sri Abdul Khaleel, R</td>
<td>Ranipet.</td>
</tr>
<tr>
<td>3 Sri Alagamuthu, T.P.</td>
<td>Perambalur.</td>
</tr>
<tr>
<td>4 Sri Alagiriswamy, M</td>
<td>Kodaikannal.</td>
</tr>
<tr>
<td>5 Sri Ambikapathhi, C.M.</td>
<td>Tiruvarur- Reserved (SC).</td>
</tr>
<tr>
<td>6 Sri Anandan, L</td>
<td>Rishivandiyam- Reserved. (SC).</td>
</tr>
<tr>
<td>7 Srimathi Anandanayaki, T.N.</td>
<td>Basin Bridge (Madras City).</td>
</tr>
<tr>
<td>8 Sri Angamuthu Naicker, S</td>
<td>Attur.</td>
</tr>
<tr>
<td>9 Sri Appavoo Thevar, A</td>
<td>Saliamangalam.</td>
</tr>
<tr>
<td>10 Sri Appavoo, P</td>
<td>Kunnathur-Reserved SC)</td>
</tr>
<tr>
<td>11 Sri Arangannal. Rama.</td>
<td>Mylapore (Madras City).</td>
</tr>
<tr>
<td>12 Sri Ardhanareswaranar Gounder, K.S.</td>
<td>Mettur.</td>
</tr>
<tr>
<td>13 Sri Arumugam, A</td>
<td>Tanjore- Reserved (SC).</td>
</tr>
<tr>
<td>14 Sri Arumugam, R.S</td>
<td>Gangaikondan- (Reserved (SC).</td>
</tr>
<tr>
<td>15 Sri Arumugam, S</td>
<td>Veerapandy.</td>
</tr>
<tr>
<td>16 Sri Arunchalam, V.S</td>
<td>Tiruvallur- Reserved (SC).</td>
</tr>
<tr>
<td>17 Sri Arunchalam, V</td>
<td>Pattukottai.</td>
</tr>
<tr>
<td>18 Sri Balagan, A.B.</td>
<td>Kadayam.</td>
</tr>
<tr>
<td>19 Sri Balagangadharan, A.M.P.S.</td>
<td>Nagapattinam.</td>
</tr>
<tr>
<td>20 Sri Balakrishnan, A.G.</td>
<td>Vanur- Reserved (SC).</td>
</tr>
<tr>
<td>21 Sri Bashyam Reddi, V.</td>
<td>Purasawalkam (Madras City).</td>
</tr>
<tr>
<td>22 Sri Bhaktavatsalam, M</td>
<td>Sripurumudur.</td>
</tr>
<tr>
<td>23 Sri Bhuvanaraha, G</td>
<td>Vridhachalam.</td>
</tr>
<tr>
<td>24 Sri Cheemaichamy, K</td>
<td>Manamadurai.</td>
</tr>
<tr>
<td>25 Sri Chelliah, M.</td>
<td>Sivilliputur- Reserved (SC).</td>
</tr>
<tr>
<td>26 Sri Chellepandian, S</td>
<td>Alangulam.</td>
</tr>
<tr>
<td>27 Sri Chidambaranathan Nadar, A</td>
<td>Nagarcoil.</td>
</tr>
<tr>
<td>28 Sri Chinnadurai, G.E.</td>
<td>Coimbatore-1.</td>
</tr>
<tr>
<td>29 Sri Chinnakaruppa Thevar, S</td>
<td>Thiruparankundram.</td>
</tr>
<tr>
<td>30 Sri Chinnaswamy Chetty, N.</td>
<td>Uddanapalli.</td>
</tr>
<tr>
<td>31 Sri Chinnarajee, C.K.</td>
<td>Chengam.</td>
</tr>
<tr>
<td>32 Sri Chinnaswamy, T</td>
<td>Kallakurichi- Reserved (SC).</td>
</tr>
<tr>
<td>33 Sri Chinnathurai Ambalakaran.</td>
<td>Andanallur.</td>
</tr>
<tr>
<td>34 Sri Chinnayan, S</td>
<td>Namakkal- Reserved (SC).</td>
</tr>
<tr>
<td>35 Sri Chinniah Gounder, A.S.</td>
<td>Manaparai.</td>
</tr>
<tr>
<td>36 Sri Chiranjeevulu Naidu, C</td>
<td>Tiruttani.</td>
</tr>
<tr>
<td></td>
<td></td>
</tr>
<tr>
<td>---</td>
<td>---</td>
</tr>
<tr>
<td>37</td>
<td>Sri Dakshinamoorthy Gounder, A.S.</td>
</tr>
<tr>
<td>38</td>
<td>Sri Dhadayuthapani, M.</td>
</tr>
<tr>
<td>39</td>
<td>Sri Dharmalingam, A.P.</td>
</tr>
<tr>
<td>40</td>
<td>Sri Duraipandian, N (Elected on 14th May 1963 in a bye-election consequent on the death of Sri M.G.Sankar).</td>
</tr>
<tr>
<td>41</td>
<td>Sri Duraiswamy, A</td>
</tr>
<tr>
<td>42</td>
<td>Sri Duraiyarasan, A.</td>
</tr>
<tr>
<td>43</td>
<td>Sri Ekambara Mudaliar, N.</td>
</tr>
<tr>
<td>44</td>
<td>Sri Ellamma Naidu, V.</td>
</tr>
<tr>
<td>45</td>
<td>Sri Elumalai, T.P.</td>
</tr>
<tr>
<td>47</td>
<td>Sri Gomathi Sankara Dikshithar, G.</td>
</tr>
<tr>
<td>48</td>
<td>Sri Gopala Gounder, K.</td>
</tr>
<tr>
<td>49</td>
<td>Sri Pulavar Govindan, K.</td>
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<td>Sri Shanmugam, P.U. (elected on 30th June 1963 in a bye-election consequent on the death of Sri P. Palani Pillai)</td>
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<td>203</td>
<td>Sri Veerababhu, A.P.C.</td>
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<td>204</td>
<td>Sri Veerappa Chettiar, R.S. (died on 26th October 1964).</td>
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<td>205</td>
<td>Sri Velappan, C.V.</td>
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<td>207</td>
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<td>211</td>
<td>Sri William, M.</td>
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TABLE IV

(Vide page 15)

STATEMENT SHOWING THE NUMBER OF VISITORS DURING MEETING DAYS

<table>
<thead>
<tr>
<th>Name of gallery</th>
<th>I Session 20th March to 19th November 1962</th>
<th>II Session 28th January to 6th June 1963</th>
<th>III Session 6th August to 3rd December 1963</th>
<th>IV Session 16th January to 1st September 1964</th>
<th>V Session 16th October to 29th October 1964</th>
<th>VI Session 19th January to 18th December 1965</th>
<th>VII Session 27th July to 13th December 1965</th>
<th>VIII Session 28th January to 11th April 1966</th>
<th>IX Session 1st August to 17th December 1966</th>
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<td>(4)</td>
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<td>(6)</td>
<td>(7)</td>
<td>(8)</td>
<td>(9)</td>
<td>(10)</td>
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<tr>
<td>Speaker's Gallery</td>
<td>7,843</td>
<td>4,464</td>
<td>1,128</td>
<td>6,458</td>
<td>1,959</td>
<td>6,353</td>
<td>4,485</td>
<td>6,478</td>
<td>3,563</td>
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<td>Visitors' Gallery</td>
<td>17,607</td>
<td>19,128</td>
<td>1,669</td>
<td>3,165</td>
<td>2,494</td>
<td>2,987</td>
<td>5,821</td>
<td>4,381</td>
<td>4,841</td>
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<td>Ladies' Gallery</td>
<td>1,409</td>
<td>2,216</td>
<td>264</td>
<td>1,210</td>
<td>1,848</td>
<td>1,658</td>
<td>1,801</td>
<td>1,903</td>
<td>524</td>
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<td>Total</td>
<td>25,859</td>
<td>25,818</td>
<td>3,361</td>
<td>10,833</td>
<td>6,301</td>
<td>10,998</td>
<td>12,107</td>
<td>12,757</td>
<td>8,928</td>
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Total Visitors during 1962-67 = 117,962
### STATEMENT SHOWING THE DATES OF COMMENCEMENT AND TERMINATION OF THE SESSIONS OF THE LEGISLATIVE ASSEMBLY FOR 1962-67

<table>
<thead>
<tr>
<th>Session</th>
<th>Date of commencement</th>
<th>Date of termination</th>
<th>Number of days the Assembly met</th>
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<tr>
<td>I Session</td>
<td>29th March 1962</td>
<td>19th November 1962</td>
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<td>29th January 1963</td>
<td>6th June 1963</td>
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<td>1st September 1964</td>
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<td>V Session</td>
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<td>26th October 1964</td>
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<td>VII Session</td>
<td>27th July 1965</td>
<td>13th December 1965</td>
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<td>28th January 1965</td>
<td>11th April 1966</td>
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<tr>
<td>IX Session</td>
<td>1st August 1966</td>
<td>17th December 1966</td>
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</table>

Total: 252
TABLE No. VI  
(Vide page 19)  

PANEL OF CHAIRMEN

I Session (1st sitting)—
1 Srimathi Rajathi Kunchithapatham.
2 Sri N. S. Sundararajan.
3 Sri T. M. Nallaswamy.
4 Sri A. Raghava Reddy.
5 Sri S. Madhavan.
6 Sri A. Swamidhas.

I Session (2nd sitting)—
1 Srimathi Rajathi Kunchithapatham.
2 Sri J. Matha Gowder.
4 Sri S. Madhavan.
5 Sri A. Raghava Reddi.
6 Sri A. Swamidhas.

II Session—
1 Sri N. Shanmugasundaram.
2 Sri C. Srinivasan.
3 Sri G. Venkataraman.
4 Srimathi A. S. Ponnammal
5 Sri Rama. Arangannal.
6 Sri C. Chiranjeevulu Naidu.

III Session—
1 Srimathi P. K. R. Lakshmikantham.
2 Sri K. B. Palani.
3 Sri M. Dhandayuthapani Pillai
4 Sri S Nanjunda Row.
5 Sri K. Cheemaichamy.
6 Sri M. Kamalanathan

IV Session—
1 Srimathi C. Kolandai Ammal.
2 Sri M. Dhandayuthapani Pillai
3 Sri T. Karoha Gowdar.
4. Sri V. Ramanathan.
5 Sri M. Kamalanathan.
6 Sri SR. RM. Kariaramanickam Ambalam.

V Session—
1 Srimathi C. Kolandai Ammal.
2 Sri M Dhandayuthapani Pillai.
3 Sri S Nanjunda Row.
4 Sri T. P Alagamuthu.
6 Sri C. Chiranjeevulu Naidu.
6 Sri V. Sankaran.
VI Session—
1 Sri S. Nanjunda Row.
2 Sri K.R RM. Kariamanickam Ambalam.
3 Sri V. Sankaran.
4 Sri K. Narayanaswami Piliai.
5 Sri M. Shanmugam.
6 Srimathi P. K. R. Lakshmikantham.

VII Session—
1 Sri S. Nanjunda Row.
2 Sri KR. RM. Kiriamanickam Ambalam.
3 Sri V. Sankaran.
4 Sri K. Narayanaswami Pillai.
5 Sri M. Shanmugam.
6 Srimathi P. K. R. Lakshmikantham.

VIII Session—
1 Sri S. Ramaswami Naidu.
2 Srimathi P. K R. Lakshmikantham.
3 Sri C. Chiranjeevulu Naidu.
4 Sri M. V. Karivengadam.
5 Sri T. Karcha Gowder.
6 Sri M. Dhandayuthapani Pillai.

IX Session—
1 Sri S. Ramaswani Naidu.
2 Srimathi P. K. R. Lakshmikaatham.
3 Sri C. Chiranjeevulu Naidu.
4 Sri M. V. Karivengadam.
5 Sri T. Karoha Gowder.
6 Sri M. Dhandayuthapani Piliai.
### ADDRESS BY THE GOVERNOR

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<th>Serial number and date of the address</th>
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<th>Days allowed for discussion</th>
<th>Number of members who took part in the discussion</th>
<th>Amendments moved and how disposed of</th>
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<td>Smt. T.N. Anandannayaki</td>
<td>Sri J. Matha Gowder</td>
<td>24th, 25th, 26th and 27th April 1962</td>
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<td>Sri J. Matha Gowder</td>
<td>29th, 30th, 31st, January and 1st February 1963</td>
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<td>Sri K.B. Palani</td>
<td>Sri A. Arumugam</td>
<td>17th, 18th, 20th, 21st and 22nd January 1964</td>
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<td>Sri V. Ramanathan</td>
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TABLE No.VIII
(Vide page 26)

A. STATEMENT SHOWING THE NUMBER OF QUESTIONS RECEIVED, DISALLOWED, ADMITTED AND ANSWERED FROM 1962 TO 1966

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### B. LIST OF MEMBERS WHO HAVE GIVEN NOTICE OF MORE THAN THOUSAND QUESTIONS

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### C. STATEMENT SHOWING THE TOTAL NUMBER OF STARRED, UNSTARRED, SHORT NOTICE AND PRIVATE NOTICE QUESTIONS RECEIVED, ADMITTED AND ANSWERED FROM 1992 TO 1966

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### D. DEPARTMENT WISE STATEMENT SHOWING THE NUMBER OF QUESTIONS ADMITTED AND ANSWERED FROM 1962 TO 1966

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<th>Number of questions answered.</th>
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E. MINISTER WISE STATEMENT SHOWING THE NUMBER OF QUESTIONS ADMITTED AND ANSWERED FROM 1962 TO 1966

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<td>6 Minister for Co-operation.</td>
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<td>7 Minister for Information and Publicity.</td>
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<td>8 Minister for Local Administration.</td>
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F. SUPPLEMENTARY QUESTION.

Number of Supplementary questions

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Members who put the largest number of supplementary questions

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Situation caused in Neyveli because of promulgation of order under section 144 Cr.P.C. prohibiting meetings and processions of workers of the I.N.T.U.C. Union in the Neyveli Lignite Corporation.

The steps taken by the Revenue Officials for levy and collection of Manimutha Betterment Tax in Tirunelveli district during the present drought conditions and the consequent distress on the part of the ryots in the district. Decision taken by the Government to stop supply Cow’s milk from Madhavaram Colony.

The grave situation and the distress of the ryots in Tirunelveli taluk. Chingleput district because of the loan advanced under the Loan-cum-Subsidy Well Scheme in the year 1948-51

The closure of several cigar factories in Tiruchirappalli district leading to unemployment of hundreds of workers because of the excise duty levied on the ‘cigars’. Partial closure of the Industries and dislocation thereof in the State due to shortage of electricity.

Crisis in Handloom Industry due to accumulation of stocks, leading to large scale unemployment of weavers in the State.

Crisis in Tiruchirappalli district due to non-availability of non-judicial stamps of lower denominations.
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<tr>
<td>133</td>
<td>8th August 1966</td>
<td>Sri M.D. Thilagaraja Pillai</td>
<td>Sri V.Ramaiah</td>
<td>Grave scarcity of rice in the whole of Thanjavur district particularly in village parts and the consequent difficulties experienced by the people in getting rice and the necessity to open fair price shops in large numbers to ensure fair and equal distribution of rice to the people at least till harvest of Kuruvai crops.</td>
</tr>
<tr>
<td>134</td>
<td>9th August 1966</td>
<td>Sri J.Matha Gowder and Sri T.Karcha Gowder</td>
<td>Sri V.Ramaiah</td>
<td>Insufficiency in the stock of food grains in Government godowns in the Nilgiris district</td>
</tr>
<tr>
<td>135</td>
<td>-Do-</td>
<td>Sri P.K.Mookiah Thevar</td>
<td>Sri M.Bhaktavatsalam</td>
<td>Frequent recurrence of fire accident and crimes in Usilampatti area of Madurai district.</td>
</tr>
<tr>
<td>136</td>
<td>5th November 1966</td>
<td>Sri T.Alagamuthu</td>
<td>-Do-</td>
<td>The decision of the U.P.S.C. to recognise only certain languages as media foe examinations and the consequent disadvantage to the Tamil students.</td>
</tr>
<tr>
<td>137</td>
<td>8th November 1966</td>
<td>Sri Rama Arangannal</td>
<td>-Do-</td>
<td>The food situation in Thanjavur district and the agitation in connection with that.</td>
</tr>
<tr>
<td>138</td>
<td>-Do-</td>
<td>Sri T.Alagamuthu and Sri A.G.Balakrishnan.</td>
<td>-Do-</td>
<td>The damages caused by the recent cyclone and heavy rains.</td>
</tr>
<tr>
<td>139</td>
<td>9th November 1966</td>
<td>Sri T.Karcha Gowder</td>
<td>Sri V.Ramaiah</td>
<td>The inability of the Government to supply rice to the family card holders in the Nilgiris District for the last two weeks.</td>
</tr>
<tr>
<td>140</td>
<td>-Do-</td>
<td>Sri K.S.Mani and Sri A.K.Subbiah</td>
<td>Sri P.Kakkan</td>
<td>The damages caused to the samba and Kuruvai crops and also to houses in Thanjavur district due to the recent heavy rains.</td>
</tr>
<tr>
<td>141</td>
<td>-Do-</td>
<td>Sri T.Karcha Gowder</td>
<td>-Do-</td>
<td>The serious situation prevailing in the Nilgiris owing to heavy and continuous rains for the past two months causing complete destruction of potato crops.</td>
</tr>
<tr>
<td>142</td>
<td>-Do-</td>
<td>Sri A.Raghava Reddi</td>
<td>-Do-</td>
<td>The pest attack and failure of crops in Penalurpet and Gummudipoondi sub-taluk of Chingleput district due to failure to supply fertilizers in time for the Samba crops.</td>
</tr>
</tbody>
</table>
BILLS PASSED BY THE ASSEMBLY AND AGREED TO BY THE COUNCIL.
ADMINISTRATION


AGRICULTURE


3. The Tiruchirappalli Kaieruvaram and Mattuvaram (Extension of Application) Bill, 1964 (L.A. Bill No. 7 of 1964)—Act No. 9 of 1964.


5. The Madras Land Improvement Schemes 'Amendment' Bill 1965 (L.A. Bill No. 5 of 1965)—Act No. 4 of 1965.


CONSTITUTIONAL


ECONOMIC


**EDUCATIONAL**


FINANCE AND FISCAL


27. The Madras Appropriation (No. 3) Bill, 1964 (L.A. Bill No. 18 of 1964)—Act No. 5 of 1964.


30. The Land Improvement Loans (Madras Amendment) Bill, 1964 (L.A. Bill No. 8 of 1964)—Act No. 10 of 1964.


41. The Madras Appropriation (No. 2) Bill, 1965 (L.A. Bill No. 18 of 1965) — Act No. 5 of 1965.
42. The Madras Appropriation (No. 3) Bill, 1965 (L.A. Bill No. 9 of 1965) — Act No. 6 of 1965.


64. The Madras General Sales Tax (Second Amendment) Bill, 1966 (L.A. Bill No. 20 of 1966)—Act No. 18 of 1966.


**FOREST**


**HEALTH**


**LABOUR**


2. The Industrial Disputes (Madras Amendment) Bill, 1963 (L.A. Bill No. 7 of 1963)—Act No. 9 of 1963.


SOCIAL


TRANSPORT


TABLE No. XI  
(Vide page 35).

STATISTICAL ANALYSIS OF BILLS

<table>
<thead>
<tr>
<th></th>
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<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
<td>(5)</td>
<td>(6)</td>
<td>(7)</td>
</tr>
<tr>
<td>1</td>
<td>Bills published after leave to introduce was granted</td>
<td>21</td>
<td>15</td>
<td>35</td>
<td>32</td>
<td>18</td>
</tr>
<tr>
<td>2</td>
<td>Bills published under the order of the Speaker before introduction.</td>
<td>3</td>
<td>16</td>
<td>11</td>
<td>12</td>
<td>9</td>
</tr>
<tr>
<td>3</td>
<td>Total numbers of Bills introduced in the Assembly.</td>
<td>24</td>
<td>31</td>
<td>46</td>
<td>44</td>
<td>27</td>
</tr>
<tr>
<td>4</td>
<td>Bills referred to Select Committees.</td>
<td>-</td>
<td>3</td>
<td>5</td>
<td>2</td>
<td>-</td>
</tr>
<tr>
<td>5</td>
<td>Bills referred to Joint Select Committees.</td>
<td>3</td>
<td>-</td>
<td>2</td>
<td>3</td>
<td>1</td>
</tr>
<tr>
<td>6</td>
<td>Number of Bills passed by the Assembly and transmitted to the Council.</td>
<td>20</td>
<td>31</td>
<td>43</td>
<td>38</td>
<td>25</td>
</tr>
<tr>
<td>7</td>
<td>Number of Bills passed by the Assembly and transmitted to the Council, and agreed to by the Council without any amendment.</td>
<td>20</td>
<td>31</td>
<td>39</td>
<td>38</td>
<td>25</td>
</tr>
<tr>
<td>8</td>
<td>Number of Bills returned to Assembly with amendments</td>
<td>-</td>
<td>-</td>
<td>-</td>
<td>-</td>
<td>-</td>
</tr>
<tr>
<td>9</td>
<td>Number of Bills introduced and passed in the Council received in the Assembly and agreed to without amendment.</td>
<td>-</td>
<td>-</td>
<td>-</td>
<td>-</td>
<td>-</td>
</tr>
<tr>
<td>10</td>
<td>Number of Bills introduced and passed in the Council received in the Assembly and agreed to with amendment.</td>
<td>-</td>
<td>-</td>
<td>-</td>
<td>-</td>
<td>-</td>
</tr>
<tr>
<td>11</td>
<td>Number of Bills assented to by the Governor/President.</td>
<td>16</td>
<td>34</td>
<td>40</td>
<td>40</td>
<td>27</td>
</tr>
<tr>
<td>12</td>
<td>Number of Bills withdrawn by the member in charge or not proceeded with or lapsed or put and lost</td>
<td>4</td>
<td>-</td>
<td>3</td>
<td>6</td>
<td>1</td>
</tr>
</tbody>
</table>
**TABLE No. XII**  
(Vide page 35)

**BILLS REFERRED TO SELECT COMMITTEE AND THE NAMES OF MEMBERS OF THE LEGISLATIVE ASSEMBLY WHO WERE MEMBERS OF THE SELECT COMMITTEES**


1. Hon. Sri V. Ramaiah.
2. Hon. Sri M. Bhaktavatsalam.
5. Sri T. P. Elumalai.
7. Sri Pulavar K. Govindan.
10. Sri M. S. Mani.
13. Sri V. Sankaran.
15. Sri G. Venkataraman.

**2) THE MADRAS ADDITIONAL ASSESSMENT AND ADDITIONAL WATER CESS BILL 1963 (L.A. BILL NO. 4 OF 1963)**

1. Hon. Sri V. Ramaiah.
2. Hon. Sri M. Bhaktavatsalam.
4. Sri M. Dhandayuthapani.
5. Sri P. K. Mookiah Thevar.
7. Sri K. B. Palani.
10. Sri P. Ramachandran.
1. Hon. Sri V. Ramaiah.
2. Hon. Sri M. Bhaktavatsalam.
3. Sri M. Dhandayuthapani.
5. Sri K. S. Mani.
7. Sri P. K. Muthuvelappa Gounder.
10. Sri P. Ramachandran
11. Sri A. Raghava Reddy
13. Sri V. Sankaran.
17. Srimathi N. D. Ranganayaki.
18. Sri C. Venkiduswamy Gounder.

(4) THE MADRAS (TRANSFERRED TERRITORY) RYOTWARI SETTLEMENT BILL, 1964 (L.A. BILL NO. 13 OF 1964)

2. Hon. Sri V. Ramaiah.
5. Sri M. Y. Karivengadam.
7. Sri S. Madhavan.
8. Sri P. K. Mookiah Thevar.
10. Dr. B. Natarajan.
15. Sri A. Swamidhas.
17. Sri R. Thangavelu.

(5) THE KANYAKUMARI SREEPANDARAVAKA LANDS (ABOLITION AND CONVERSION INTO RYOTWARI) BILL, 1964 (L.A. BILL NO. 14 OF 1964)

2. Hon. Sri V. Ramaiah.
5. Sri M. V. Karivengadam.
7. Sri S. Madhavan.
8. Sri P. K. Mookiah Thevar.
10. Dr. B. Natarajan.
17. Sri R. Thangavelu.
(6) THE MADRAS (TRANSFERRED TERRITORY) THIRUPPUVANAM PAYMENT ABOLITION BILL, 1964 (L.A. BILL NO. 15 OF 1964)

2. Hon. Sri V. Ramaiah.
5. Sri M. V. Karivengadam.
7. Sri S. Madhavan.
8. Sri P. K. Mookiah Thevar.
10. Dr. B. Natarajan.
17. Sri R, Thangavelu.

(7) THE MADRAS MINOR INAMS (ABOLITION AND CONVERSION INTO RYOTWARI) AMENDMENT BILL, 1964 (L.A. BILL NO. 16 OF 1964)

2. Hon. Sri V. Ramaiah.
5. Sri M. V. Karivengadam.
7. Sri S. Madhavan.
8. Sri P. K. Mookiah Thevar.
10. Dr. B. Natarajan.
17. Sri R. Thangavelu.

(8) THE MADRAS (TRANSFERRED TERRITORY) JENMIKARAM PAYMENT ABOLITION BILL, 1964 (L.A. BILL No. 28 OF 1964)

2. Hon. Sri V. Ramaiah.
5. Sri M. Y. Karivengadam.
7. Sri S. Madhavan.
8. Sri P. K. Mookiah Thevar.
10. Dr. B. Natarajan.
17. Sri R. Thangavelu.

(9) THE MADRAS GENERAL SALES TAX (SECOND AMENDMENT) BILL, 1965 (L.A. BILL NO. 20 OF 1965)

2. R. Krishnaswamy Naidu.
5. Sri T. P. Elumalai.
(10) THE MADRAS ENTERTAINMENTS TAX (AMENDMENT) BILL, 1965 (L.A. BILL NO. 29 OF 1965)

2. Sri N. Shanmugasundaram.
4. Sri A. Senapathy Gounder.
5. Smt. A.S. Ponnamal.
7. Sri Ponnuswami Gounder.
15. Sri P. Ramachandran.
**TABLE No. XIII**  
(Vide pages 35-36)

**NAMES OF THE MEMBERS OF LEGISLATIVE COUNCIL WHO WERE ASSOCIATED WITH SELECT COMMITTEES**


   2. Sri K. Anbazhagan.
   4. Dr. A. Chidambaranathan.
   5. Sri K. Ramadass.
   7. Sri A. Chidambara Mudaliar.
   8. Dr. Sivanandam.


   2. Sri S. T. Adityan.
   3. Sri C. Muthiah Pillai.
   5. Sri K. Rajaram.
   7. Sri A. Subramanian.


   1. Sri K. Balasubramaniya Ayyar.
   2. Sri S. Jayarama Reddiar.
   5. Sri M. Sankaralingam.
(4) THE KANYAKUMARI SREE PANDARAVAKA LANDS (ABOLITION AND CONVERSION INTO RYOTWARI) BILL, 1964 (L.A. BILL NO. 14 OF 1964)

1. Sri K. Balasubramaniya Ayyar.
2. Sri S. Jayarama Reddiar.
5. Sri M. Sankaralingam.

(5) THE MADRAS (TRANSFERRED TERRITORY) THIRUPPUVARAM PAYMENT ABOLITION BILL, 1964 (L.A BILL No. 15 OF, 1964)

1. Sri K. Balasubramaniya Ayyar.
2. Sri S. Jayarama Reddiar.
5. Sri M. Sankaralingam.

(6) THE MADRAS MINOR INAMS (ABOLITION AND CONVERSION INTO RYOTWARI) AMENDMENT BILL, 1964 (L.A. BILL No. 16 OF 1964)

1. Sri K. Balasubramaniya Ayyar.
2. Sri S. Jayarama Reddiar.
5. Sri M. Sankaralingam.

(7) THE MADRAS (TRANSFERRED TERRITORY) JENMIKARAM PAYMENT ABOLITION BILL 1964 (L.A BILL No. 28 OF 1964)

1. Sri K. Balasubramaniya Ayyar.
2. Sri S. Jayarama Reddiar.
5. Sri M. Sankaralingam.
(8) THE MADRAS GENERAL SALES TAX (SECOND AMENDMENT) BILL, 1965 (L.A. BILL No. 20 OF 1965)

2. Sri K. Balasubramanya Ayyar.
5. Sri M. Subbiah Chettiar.

(9) THE MADRAS ENTERTAINMENTS TAX (AMENDMENT) BILL, 1966 (L.A. BILL No. 29 OF 1965)

1. Sri K. Balasubramanya Ayyar.
5. Srimathi Saraswathi Pandurangam.
TABLE No. XIV
(Vide pages 36-37)

BILL REFERRED TO JOINT SELECT COMMITTEES AND THE NAMES OF MEMBERS OF THE JOINT SELECT COMMITTEES

(1) THE MADRAS IRUVARAM INAM ESTATE (ABOLITION AND CONVERSION INTO RYOTWARI) BILL, 1962 (L.A. BILL No. 2 OF 1962)

2. Hon. Sri V. Ramaiah.
4. Sri M. V. Karivengadam.
6. Sri R. Krishnaswamy Naidu
7. Sri S. Madhavan.
8. Sri K. S. Mani.
9. Sri K. B. Palani,
10. Sri K. Ponniah,
11. Sri A. Raghava Reddy
15. Sri R. V. Swaminathan.
17. Sri K. Balasubramanya Ayyar.
18. Sri T. V. Devaraja Mudaliar.
21. Dr. P. V. Rajamanthar.

(2) THE MADRAS MINOR INAMS (ABOLITION AND CONVERSION INTO RYOTWARI) BILL, 1962 (L.A. BILL NO. 3 OF 1962)

2. Hon. Sri V. Ramaiah.
4. Sri M. V. Karivengadam.
7. Sri S. Madhavan.
8. Sri K. S. Mani.
10. Sri K. Ponniah.
11. Sri A. Raghava Reddy
13. Sri V. Sankaran.
15. Sri R. V. Swaminathan.
17. Sri K. Balasubramanya Ayyar.
18. Sri T. V. Devaraja Mudaliar.
21. Dr. P. V. Rajamannar.

(3) THE MADRAS LEASE-HOLDS (ABOLITION AND CONVERSION INTO RYOTWARI) BILL, 1962 (L.A. BILL No. 4 OF 1962)

2. Hon. Sri V. Ramaiah.
4. Sri M. V. Karivengadam.
7. Sri S. Madhavan.
8. Sri K. S. Mani.
10. Sri K. Ponniah.
11. Sri A. Raghava Reddy
(4) THE MADRAS PREVENTION OF BEGGING (AMENDMENT) BILL, 1964
(L.A. BILL No. 4 OF 1964)

2. Srimathi T. N. Ananthanayaki.
5. Sri M. Kalyanasundaram.
7. Sri T. Karcha Gowder.
8. Sri V. Krishnamoorthi.
10. Sri K. B. Palani.
11. Sri K, N. Palaniswamy Gounder,
15. Kumari D. Sulochana
18. Sri C. Muthiah Pillai.
(5) THE MADRAS PUBLIC BUILDINGS (LICENSING). Bill 1964 (L.A. BILL No. 31 OF 1964)

2. Srimathi T. N. Anandanayaki.
7. Sri M. Kalyanasundaram.
10. Sri K. A. Mathialagan.
11. Sri S. Murugain
13. Sri N. Ramachandra Reddy
17. Sri C. P. Chitrarasu.

(6) THE MADURAI UNIVERSITY BILL, 1965 (L.A BILL No. 11 OF 1965)

1. Hon. Sri M. Bhaktavatsalam.
2. Dr. B. Natarajan.
5. Sri V. Sankaran.
7. Sri R. Subramaniam.
8. Sri V. R. Nedunchezhiyan.
10. Sri S. Madhavan.
11. Sri M. Kalyanasundaram.
14. Dr. A. Lakshmanaswamy Mudaliar.
15. Sri K. Anbazhagan.
17. Sri K. Rajaram Naidu.

(7) THE MADRAS MEDICAL PRACTITIONERS BILL, 1965 (L.A. BILL No. 22 OF 1965)

2. Sri K. S. G. Haja Sheriff
3. Sri P. Ramachandran,
5. Sri P. R. Sreenivasa Padayachi.
7. Sri K. P. Palaniswamy.
10. Sri S. Murugaian.
15. Sri K. Anbazhagan.
17. Sri K. Rajaram.
18. Dr. T. V. Sivanandam.
(8) THE MADRAS UNIVERSITY (AMENDMENT) BILL, 1965 (L.A. BILL No. 42 OF 1965)

1. Hon. Sri M. Bhaktavatsalam.
2. Sri N. Mahalingam.
4. Sri B. Parameswaran.
5. Srimathi T. N. Ananthanayaki.
7. Sri T. Karcha Gowder.
8. Sri M. Kalyanasundaram.
10. Sri K. A. Mathialagan.
12. Sri N. Rajangam.
14. Dr. A. Lakshmanaswamy Mudaliar.
15. Dr. A. Srinivasa Raghavan.
17. Srimathi Lakshmi Krishnamurthy.

(9) THE MADRAS PRIVATE EDUCATIONAL INSTITUTIONS (REGULATION) BILL, 1966 (L.A. BILL No. 14 OF 1966)

1. Hon. Sri M. Bhaktavatsalam.
2. Sri M. S. Selvarajan.
4. Srimathi A. Suares.
5. Sri G. Rajaram.
7. Sri P. Ramachandran.
8. Sri R. S. Arumugam.
10. Sri A. P. Dharmalingam.
15. Srimathi Lakshmi Krishnamurthy.
17. Sri C. P. Chitrarasn.
19. Sri M. Rajah Iyer
TABLE No. XV
(Vide pages 35-36)

(A) LIST OF SELECT COMMITTEES/JOINT SELECT COMMITTEES WHICH RECEIVED MEMORANDA AND RECORDED EVIDENCE


(2) The Madras Minor Inams (Abolition and Conversion into Ryotwari) Bill, 1968 (L.A. Bill No. 3 of 1962)

(3) The Madras Leaseholds (Abolition and Conversion into Ryotwari) Bill, 1962 (L.A. Bill No. 4 of 1962)


(6) The Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Bill, 1964 (L.A. Bill No. 14 of 1964)

(7) The Madras (Transferred Territory) Thiruppuvaram Payment Abolition Bill, 1964 (L.A. Bill No. 15 of 1964)

(8) The Madras Minor Inams (Abolition and Conversion into Ryotwari) Amendment Bill, 1964 (L.A. Bill No. 16 of 1964)

(9) The Madras Medical Practitioners Bill, 1965 (L.A. Bill No. 22 of 1965)


(11) The Madras Entertainments Tax (Amendment) Bill, 1965 (L.A. Bill No. 29 of 1965)

(B) LIST OF SELECT/JOINT COMMITTEES MET OUTSIDE MADRAS


(2) The Madras Minor Inams (Abolition and Conversion into Ryotwari) Bill, 1962 (L.A. Bill No. 3 of 1962)

(3) The Madras Leaseholds (Abolition and Conversion into Ryotwari) Bill, 1962 (L.A. Bill No. 4 of 1962)

(4) The Madras (Transferred Territory) Ryotwani Settlement Bill, 1964 (L.A. Bill No. 13 of 1964)


(6) The Madras (Transferred Territory) Thiruppuvaram Payment Abolition Bill, 1964 (L.A. Bill No. 15 of 1964)
(7) The Madras Minor Inams (Abolition and Conversion into Ryotwari) Amendment Bill, 1964 (L.A. Bill No. 16 of 1964)

(C) LIST OF SELECT/JOINT SELECT COMMITTEES WHICH RECEIVED MEMORANDA

(1) The Madras (Transferred Territory) Jenmitaram Payment Abolition Bill, 1964 (L.A. Bill No. 28 of 1964)

(2) The Madras Public Buildings (Licensing) Bill, 1964 (L.A. Bill No. 31 of 1964)

(3) The Madurai University Bill, 1965 (L.A. Bill No. 11 of 1965)
TABLE NO. XVI
(vide pages 84-89)

COMPOSITION OF THE COMMITTEE ON ESTIMATES 1962-63
(Constituted on the 5th May 1962)

<table>
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<tr>
<th></th>
<th>Name</th>
</tr>
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<tr>
<td>1</td>
<td>Sri T. M. Nallasamy—Chairman.</td>
</tr>
<tr>
<td>2</td>
<td>Hon Sri M. Bhaktavatsalam— Ex-Officio</td>
</tr>
<tr>
<td>3</td>
<td>Sri V. R. Nedunchezhiyan— Ex-Officio</td>
</tr>
<tr>
<td>4</td>
<td>Srimathi T. N. Anandanayaki.</td>
</tr>
<tr>
<td>5</td>
<td>Sri Rama. Arangannal.</td>
</tr>
<tr>
<td>6</td>
<td>Sri K. S. Ardhanareeswara Gounder.</td>
</tr>
<tr>
<td>7</td>
<td>Sri T. Kadambavanasundaram.</td>
</tr>
<tr>
<td>8</td>
<td>Sri J. Matha Gowder.</td>
</tr>
<tr>
<td>9</td>
<td>Sri R. Ponnappa Nadar.</td>
</tr>
<tr>
<td>10</td>
<td>Sri A. Raghava Reddi.</td>
</tr>
<tr>
<td>11</td>
<td>Sri P. Ramachandran.</td>
</tr>
<tr>
<td>12</td>
<td>Sri T. L. Sasivarna Thevar.</td>
</tr>
<tr>
<td>13</td>
<td>Sri P. V. Sriramulu.</td>
</tr>
<tr>
<td>14</td>
<td>Sri M. D. Thiagaraja Pillai.</td>
</tr>
<tr>
<td>15</td>
<td>Sri M. P. Vedivelu.</td>
</tr>
<tr>
<td>16</td>
<td>Sri G. Viswanathan.</td>
</tr>
<tr>
<td>17</td>
<td>*Sri K. Anbazhagan.</td>
</tr>
<tr>
<td>18</td>
<td>*Dr. A. Chidambaranathan.</td>
</tr>
<tr>
<td>19</td>
<td>*Sri A. Chidambara Mudaliar.</td>
</tr>
<tr>
<td>20</td>
<td>*Vidwan T. Muthukannappan.</td>
</tr>
<tr>
<td>21</td>
<td>*Sri A. Subramanyam</td>
</tr>
</tbody>
</table>

*Associate Members from the Legislative Council
1963-64
(Constituted on the 12th August 1963)

2. Hon Sri M. Bhaktavatsalam—Ex-Officio
3. Sri V. R. Nedunchezhiyan—Ex-Officio
5. Sri V. S. Arunachalam.
10. Sri M. S. Mani.
15. Sri S. Sadasivam.
*17. Sri K. Anbazhagan.
*21. Sri V. M. Surendara Ram ^
*22. Sri C. Muthiah ^^

* Associate Members from the Legislative Council
^ Ceased to be a Member with effect from the 20th April 1964 (afternoon)
^^ Nominated by the Council with effect from the 21st April 1965
1964-65
(Constituted on the 22nd July 1964)

1. Sri K. S. Subramania Gounder—Chairman.
2. Hon Sri M. Bhaktavatsalam—Ex-Officio
3. Sri V. R. Nedunchezhiyan—Ex-Officio
5. Sri C. Chiranjeevulu Naidu. #
7. Sri T. P. Elumalai.
8. Sri V. S. S. Mani.
10. Sri K. Narayanaswamy Pillai.
11. Srimathi A. S. Ponnammal.
12. Sri A. Raghava Reddy
15. Sri R. Rangaswamy.
17. Sri R. S. Veerappa Chettiar. $
*20. Sri A. Chidambara Mudaliar.
*22. Dr. A. Chidambaranathan.

# Elected on the 23rd January 1965
$ Expired on the 26th October 1964
*Associate Members from the Legislative Council
1965-66
(Constituted on the 11th August 1965)

1. Sri P. Ramachandran—Chairman.
2. Hon. Sri M. Bhaktavatsalam—Ex-Officio
3. Sri V. R. Nedunchezhiyan—Ex-Officio
5. Sri V. Ellamma Naidu.
7. Sri M. Kamalanathan.
10. Sri A. IJ. Ramakrishna Naicker.
12. Sri A. Swamidhas.
13. Kumari D. Sulochana
15. Sri P. Urkavalan.
*17. Sri K. Anbazhagan.
*20. Sri M. Subbiah Chetty #
*21. Sri N. R. Thiagarajan

* Associate Member from the Legislative Council
# Ceased to be a Member with effect from 20th April 1966 (afternoon)
1966-67
(Constituted on the 1st August 1966)

1. Sri P. Ramachandran—Chairman.
2. Hon. Sri M. Bhaktavatsalam—Ex-Officio
3. Sri V. R. Nedunchezhiyan—Ex-Officio
5. Sri V. Ellamma Naidu.
7. Sri M. Kamalanathan.
10. Sri A. L. Ramakrishna Naicker.
12. Sri A. Swamidhas.
13. Kumari D. Sulochana
15. Sri P. Urkavalan.
*17. Sri K. Anbazhagan.
*20. Sri D. Santosham.
*21. Sri N. R. Thiagarajan

* Associate Member from the Legislative Council
TABLE NO. XVII
(vide pages 84-89)

WITNESSES EXAMINED BY THE COMMITTEE ON ESTIMATES
1962-63

(1) REPORT ON THE ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS OF THE COMMITTEE CONTAINED IN THE REPORT ON STATE TRANSPORT (NATIONALISED)

Director of State Transport, Madras

(2) REPORT ON THE ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS OF THE COMMITTEE CONTAINED IN THE REPORT ON SMALL SCALE INDUSTRIES

Joint Director of Industries and Commerce, Madras

(3) MOTOR VEHICLES TAX ADMINISTRATION

1. Transport Commissioner, Madras.
2. Regional Transport Officer, Tirunelveli.

(4) JAILS AND OTHER ALLIED DEPARTMENTS.

1. Inspector-General of Prisons, Madras
2. Chief Inspector of Approved Schools and Vigilance Service
3. Director of Women's Welfare, Madras
5. Superintendent, Central Jail, Madurai
6. Superintendent, Central Jail, Madras
7. Superintendent, Borstal School, Palayamcottah
8. Superintendent Government Senior and Junior Approved Schools for Girls, Madras
9. Hony, Secretary, Seva Samajam Boys and Girls Home, Adayar, Madras
10. President and Hony, Secretary, Juvenile Guidance Bureau, Madras
(5) REPORT ON THE ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS OF THE COMMITTEE CONTAINED IN THE REPORT ON ANIMAL HUSBANDRY

Director of Animal Husbandry, Madras

(6) LABOUR INCLUDING FACTORIES

1. Commissioner of Labour and Director of Employment, Madras
2. Chief Inspector of Factories, Madras
4. Labour Officer, Harvey Mills, Madurai.
5. Inspector of Factories, Madurai

(7) DISTRICT ADMINISTRATION

1. Commissioner for Land Revenue [Secretary to Government, Revenue Department and Secretary, Board of Revenue (Land Revenue) were also present].
2. District Collector, Madurai.
3. District Collector, Ramanathapuram.
4. District Collector, Salem.
5. District Collector, Coimbatore.
6. Joint Collector, Coimbatore.
8. District Collector, Madras.
9. District Collector, Chingleput.
*10. Registrar of Co-operative Societies, Madras
11. Revenue Divisional Officer, Tirunelveli
12. Tahsildar, Tenkasi Taluk.
13. Tahsildar, Coimbatore City
14. Revenue Inspectors working in Coimbatore District
15. Village Officers of Salem District
16. Chairman, Panchayat Union Councils, Chingleput District

* Personal Assistant to the Collectors and other District Officials of the various Heads of Departments were also present at the time of discussion with the Collector
1963-64

(1) TECHNICAL EDUCATION

1. Director of Technical Education, Madras
2. Chairman, Madras State Electricity Board
3. Secretary, Industries, Labour and Co-operation Department
4. Director of Employment and Training, Madras
5. Principal, Government College of Technology, Coimbatore
6. Principal, Government Polytechnic, Coimbatore *
7. Principal, P. S. G. College of Technology and Polytechnic, Coimbatore
8. Vice-Principal, Nachimuthu Polytechnic, Pollachi
9. Director, Alagappa Chettiar College of Technology, Guindy, Madras
11. Director and Registrar, Indian Institute of Technology, Guindy, Madras
12. Principal, Engineering College, Guindy *
13. Principal, Central Polytechnic, Madras *
14. Principal, Institute of Catering Technology and Applied
15. Principal, Regional School of Printing, Madras*
16. Principal, Institute of Film Technology, Madras. *
17. Certain Industrialists

* The Director of Technical Education, Madras was present at the time of discussion

(2) POLICE

1. Inspector-General of Police, Madras
2. Deputy Commissioner of Police, Madras City
3. Deputy Inspector-General of Police, Southern Range
4. Assistant Inspector-General of Police, Madras
5. Deputy Inspector-General, Armed Police and Training
6. District Superintendent of Police, Chingleput
7. Deputy Commissioner (Crime), Madras.
8. Director, State Forensic Since Laboratory, Madras.
9. Deputy Inspector-General of Police, Western Range, Coimbatore
10. Superintendent of Police, Coimbatore
11. Additional Superintendent of Police, Coimbatore
12. Principal, Police Recruits' School, Coimbatore
13. Inspector of Police, B. 1-Town Police Station, Coimbatore
14. Inspector of Police, Central Crime Intelligence Station, Coimbatore
15. Commissioner of Police & acting Inspector-General of Police, Mysore at Bangalore
16. Assistant Inspector-General of Police, Mysore

(3) MADRAS DAIRY AND MILK PROJECT

1. Milk Commissioner, Madras.
2. Special Officer, Madhavaram Dairy and Milk Project, Madras
3. President and Vice-President, Madras Co-operative Milk Supply Union Ltd., Ayanavaram.
4. President, Coimbatore Co-operative Milk Supply Union Ltd., Coimbatore
5. Project Coordinator and Executive Engineer, Bangalore Milk Supply Project, Bangalore.

1964-65

(1) REPORT ON THE ACTION TAKEN BY THE GOVERNMENT. ON THE RECOMMENDATIONS OF THE COMMITTEE CONTAINED IN THE REPORT ON FISHERIES DEPARTMENT

1. Joint Secretary to Government, Food and Agriculture Department, Madras
2. Deputy Director of Fisheries, Madras

(2) REPORT ON WOMEN'S WELFARE DEPARTMENT.

1. Director of Women's Welfare, Madras
2. Personal Assistants to the Collector of Tirunelveli (Planning and Development) (North and South), Tirunelveli.
3. Revenue Divisional Officer, Tirunelveli
4. District Women's Welfare Officer, Tirunelveli
5. Block Development Officers, Tenkasi, Alwarthirunagiri, Karungulam and Kadayam.
6. Village Industries, Officer Tirunelveli
7. District Khadi Officers, Tirunelveli
8. Principal, Avvai Ashram, Sivasailam
9. Personal Assistants to the Collector of Tiruchirappalli (Planning and Development) (North and South), Tiruchirappalli.
10. Village Industries Officers, Tiruchirappalli
11. District Khadi Officers, Tirunelveli
12. District Women's Welfare Officer, Tiruchirappalli
13. Personal Assistants to the Collector of Ramanathapuram District (Planning and Development) (North and South), Ramanathapuram District
14. Collector, South Arcot District
15. Personal Assistants to the Collector, Arcot District (Planning & Development) (South & North) South Arcot District
16. Revenue Divisional Officer, Chidambaram
17. District Women's Welfare Officer, South Arcot District
18. Personal Assistants to the Collector of North Arcot District (Planning and Development), (North and South), North Arcot District
19. Revenue Divisional Officer, Ranipet
20. Collector of the Nilgiris, Members of the Ootacamund
21. Srimathi Akkamma Devi, M.P.
22. District Women's Welfare Officer, The Nilgiris District.
23. Sub-Collector, Dindigul
24. Special Deputy Collector, Kollar Reclamation, Madurai.

(3) REPORT ON KHADI AND VILLAGE INDUSTRIES

1. Secretary, State Knadi and Village Industries Board
2. Deputy Director of Khadi, Madras
3. Personal Assistant to the Collector (Planning and Development) (North and South) Tirunelveli.
4. District Khadi Officer, Tirunelveli.
5. Village Industries Officer, Tirunelveli.
6. Personal Assistants to the Collector (Planning and Development) (North and South), Tiruchirappalli District.
7. District Khadi Officer, Tiruchirappalli.
8. Village Industries Officer, Tiruchirappalli.
9. Personal Assistants to the Collector (Planning and Development) (North and South), Ramanathapuram District.
10. Regional Deputy Director, Ramanathapuram
11. Cottage Industries Officer, Ramanathapuram.
12. Principal, Khadi Gramodyog Vidyalaya, Kamuthi
13. Collector, South Arcot District,
14. Personal Assistants to the Collector (Planning and Development) (North and South), South Arcot District.
15. District Khadi Officers, South Arcot District
16. Village Industries Officer, (South Arcot District
17. Personal Assistants to the Collector (Planning and Development) (South and North), North Arcot District.
18. Village Industries Officer, North Arcot District
19. District Khadi Officer, North Arcot District,
20. Personal Assistant to the Collector (Planning and Development), The Nilgiris District.
21. Extension Officer (Industries), the Nilgiris District
22. Collector, Madurai District
23. Personal Assistant to the Collector (Planning), Madurai East
24. Special Deputy Collector, Kallar Reclamation.
25. Village Industries Officer, Madurai District

(4) REPORT ON INDUSTRIAL ESTATES.

1. Director of Industries and Commerce, Madras
2. Personal Assistant to the Collector (P and D) Tirunelveli
4. Personal Assistant to the Collector (Planning and Development), Tirunelveli, (North).
4. Personal Assistants to the Collector (Planning and Development), (South and North), Tirunelveli, district
5. Divisional Engineer (Highways and Rural Works), Tirunelveli.
7. District Khadi Officer, Tirunelveli.
8. District Women's Welfare Officer, Tirunelveli.
9. Village Industries Officer, Tirunelveli
10. District Officers of the Tirunelveli district
11. Collector of Tiruchirappalli
12. Personal Assistants to the Collector, (Planning and Development),(South and North), Tiruchirappalli
13. Members of the Legislature and Parliament, other District Officials and other members of the District Development Councils of the Tiruchirappalli district
14. Divisional Engineer (Highways and Rural Works) Tiruchirappalli
15. Executive Engineer (Public Health and Sanitary Engineering)
16. District Khadi, Officer, Tiruchirappalli.
17. District Women's Welfare Officer; Tiruchirappalli
18. Personal Assistants to the Collector (Planning and Development) (South and North), Ramanathapuram district
19. Divisional Engineer (Highways and Rural Works)
20. District Agricultural Officer, Ramanathapuram.
21. Executive Engineer (Public Health)
22. Special Deputy Director of Agriculture Ramanathapuram
23. Collector, South Arcot district
24. Personal Assistants to the Collector (Planning and Development) (South and North), South Arcot district
25. Divisional Engineer (Highways and Rural Works)
26. Executive Engineer (Public Health)
27. District Women's Welfare Officer, South Arcot district.
28. District Officials of the South Arcot district
29. Personal Assistants to the Collector (Planning and Development) (South and North), North Arcot district
30. Assistant Engineer, (Highways and Rural Works)
32. Collector of the Nilgiris
33. Personal Assistant (Planning and Development), the Nilgiris district
34. Other District Officials and Member of the District Development Council, Ootacamund
35. Assistant Engineer (Highways and Rural Works)
36. Chief Engineer (Highways and Rural Works).
37. District Woman's Welfare Officers, the Nilgiris District
38. Cottage Industries Officer, the Nilgiris district
39. Executive Engineer (Public Health and Sanitary Engineering)
40. Collector of Madurai
41. Personal Assistance (Planning) to the Collector, Madurai East
42. Special Deputy Collector, Kallar Reclamation
43. Registrar of Co-operative Societies Madras

1965-66

(1) REPORT ON THE ACTION TAKEN BY THE GOVERNMENT ON THE RECOMMENDATIONS OF THE COMMITTEE CONTAINED IN THE REPORT ON THE MADRAS DAIRY AND MILK PROJECT

1. Secretary to Government, Food and Agriculture Department, Madras
2. Additional Secretary to Government, Food and Agriculture Department, Madras
3. Milk Commissioners, Madras

(2) REPORT ON MADRAS RECORD OFFICE.

1. Curator, Madras Record Office
2. Assistant Curator, Madras Record Office
3. Librarian, Saraswathi Mahal Thanjavur

(3) REPORT ON HINDU RELIGIOUS AND CHARITABLE ENDOWMENTS (ADMINISTRATION) DEPARTMENT

1. Commissioners, Hindu Religious and Charitable Endowments (Administration) Department
2. Assistant Commissioner, Hindu, Religious and Charitable (Endowments (Administration) Department, Tirunelveli
3. Executive Officer, Tiruchendur Temple
4. Assistant Commissioner, Hindu, Religious and Charitable Endowments (Administration) Departments, Ramanathapuram
5. Executive Officer, Srivilliputtur Temple
6. Chairman, Board of Trustees, Srivilliputtur Temple
8. Executive Officer, Sri Ramanathaswamy Temple, Rameswaram
9. Executive Officer, Meenakshi Temple, Madurai
10. Assistant Commissioner, Hindu Religious and Charitable Endowments (Administration) Department, Tirunelveli
11. Executive Officer, Sri Ranganathaswamy Temple, Srirangam
12. Chairman, Board of Trustees, Sri Ranganathaswamy Temple, Srirangam
13. Executive Trustee, Jambukeswarar Temple, Thiruvanaikoil
14. Trustee, Brahadambal Temple, Thirukogarnam
15. Honorary Visaranaiadar and Chairman, Tirupani Committee of the Shanmuganathar Temple, Viralimalai.
17. Hereditary Trustee and Treasurer and Manager, Brihadiswarar Temple, Thanjavur
18. Trustee, Panchanatheeswarar Temple, Thiruvaayar
21. Trustee, Patteeswaraswami Temple, Perur
22. Managing Trustee, Sangameswarar Temple

1966-67

(1) REPORT ON INFORMATION AND PUBLICITY DEPARTMENT

1. Director of Publicity, Madras
2. Publicity Officers of Tiruchirappalli, Thanjavur and Salem
3. Tourist Officer, Madurai.
4. Chairman, Kodaikanal Improvement Advisory Committee

(2) REPORT ON DIRECTORATE OF HANDLOOMS

1. Director of Handlooms, Madras
2. Deputy Registrar of Co-operative Societies, Madurai and Thanjavur
3. Special Deputy Registrar (Handlooms), Salem.
4. Textile Control Officers, Tiruchirappalli and Salem
5. Regional Manager, Handloom Finance Corporation, Salem
6. Representatives of the Salem District Handlooms Weavers' Co-operative Federation, Salem
8. President and Secretary of the Uganda Cotton Producers' Co-operative Marketing Society Limited, Srivilliputtur
9. Chairman and Members of the Board of Directors' Cooperative Spinning Mills, Limited, Srivilliputtur

(3) REPORT ON MEDICAL, PUBLIC HEALTH, PUBLIC HEALTH ENGINEERING AND TOWN PLANNING DEPARTMENTS

1. Director of Medical Services, Madras
2. Director of Medical Education, Madras
3. Director of Public Health, Madras
4. Director of Town Planning, Madras
5. Chief Engineer (Public Health and Municipal Works), Madras.
6. District Medical Officer, Tirunelveli.
7. District Health Officer, Tirunelveli.
8. Additional Health Officer, National Malaria Eradication Programme, Tirunelveli.
9. Principal, College of Indian Systems of Medicine, Palayamcottai, Tirunelveli
10. District Medical Officer, Kanyakumari, Nagercoil
11. Executive Engineer, Public Health.
11(a). Municipal and Public Health Engineering Authorities Nagercoil Municipality
12. Superintendent, Government Tuberculosis Hospital, Nagercoil
13. Municipal Councilors and the Special Officer of the Kovilpatti Municipality
14. District Medical Officer, Madurai,
15. District Health Officer, Ramanathapuram.
16. Dean, Madurai Medical College, Madurai
17. Director of the Institute of Rural Health and Family Planning
18. Principal, Sanitary Faculty, Ghandigram
19. Municipal and Public Health Engineering Authorities of Dindigul Municipality
20. Officer-in-charge, Orientation Training Centre, Poonamallee
21. District Medical Officer, Tiruchirappalli.
22. District Health Officer, Tiruchirappalli.
23. Drugs Inspector, Tiruchirappalli.
24. Municipal and Public Health Engineering Authorities of Tiruchirappalli Municipality
Municipal and Public Health Engineering Authorities of Srirangam Municipality
Municipal and Public Health Engineering Authorities of Pudukkottai Municipality
District Medical Officer, Thanjavur.
District Health Officer, Thanjavur.
Superintendent and Vice-Principal of the Thanjavur Medical College, Thanjavur
Municipal and Public Health Engineering Authorities of Thanjavur Municipality
Municipal and Public Health Engineering Authorities of Mannargudi Municipality
Special Officer and Public Health Engineering Authorities of the Pattukottai Municipality
Filaria Officer, Kumbakonam
Municipal and Public Health Engineering Authorities of Kumbakonam Municipality
District Medical Officer, Madurai.
District Health Officer, Madurai.
Public Health Engineering Authorities in regard to Kodaikanal Water Supply Scheme.
Municipal and Public Health Engineering Authorities of Periyakulam Municipality
Municipal and Public Health Engineering Authorities of Theni Municipality
Doctor in charge of the Public Works Department Dispensary, Thekkadi
Public Health Engineering Authorities in regard to CUJU* bum Water Supply Scheme.
District Medical Officer, Coimbatore.
District Health Officer, Coimbatore.
Regional Water Analyst, Coimbatore.
Health Officer in charge of Yaws Eradication Programme
Commissioner, Coimbatore Municipality and Municipal Engineer
Municipal Commissioner, Pollachi.
Municipal and Public Health Engineering Authorities of Udumalpet Municipality
Municipal and Public Health Engineering Authorities of Erode Municipality.
Chairman, Municipal Council and Commissioner, Dharapuram Municipality
District Health Officer, Salem.
District Medical Officer, Salem.
Municipal and Public Health Engineering Authorities, Salem Municipality
54. Executive Officer and the Public Health Engineering Authorities in regard to Yercaud Water-supply Scheme

85. District Medical Officer, Dharmapuri.

56. Special Officer and the Public Health Engineering Authorities, Dharmapuri municipality

57. Medical Officer, Government Leprosy Control Unit, Krishnagiri.

58. Special Officer and Public Health Engineering Authorities, Krishnagiri Municipality

59. Superintendent, Government Ophthalmic Hospital, Egmore

60. Superintendent, Government Hospital for Women and Children, Egmore, Madras.

61. Director, Government Chest Institute and Tuberculosis Demonstration and Training Centre, Chetput.

62. Dean, Kilpauk Medical College and Hospital, Madras

63. Superintendent, Government Mental Hospital, Madras

64. Dean and other Heads of Departments, Government General Hospital, Madras

65. Dean and other Heads of Departments, Government Stanley Hospital, Royapuram

66. Director of King Institute, Guindy

67. State Malaria Officer, Madras.

68. Superintendent, Government Royapettah Hospital Madras

69. Chief Water Analyst, Madras.

70. Government Analyst, Madras,
TABLE NO. XVIII
(vide pages 84-89)

INSTITUTIONS VISITED BY THE COMMITTEE ON ESTIMATES
1962-63

(1) JAILS AND OTHER ALLIED DEPARTMENTS.

1. Central Jail, Madurai
2. Borstal School, Palayamcottah
3. Government Remand Home for Juveniles, Palayamcottah
4. Seva Samajam for Boys and Girls, Adayar, Madras
5. After Care Home, St. Thomas Mount, Madras.
7. Central Jail, Madras.
8. Government Senior and Junior Approved Schools for Girls, Madras

(2) ANIMAL HUSBANDRY DEPARTMENT

Salvage Farms for Dry Cows at Alamadhi.

(3) LABOUR INCLUDING FACTORIES

1. Workshop of T.V.S. and Sons, Madurai
2. Harvey Mills, Madurai.
3. India Cement Factory, Thalayuthu.

(4) DISTRICT ADMINISTRATION

1. Office of the District Collector, Madurai
2. Office of the District Collector, Salem
3. Office of the District Collector, Coimbatore
4. Taluk Office, Tenkasi.
5. Taluk Office, Coimbatore City
6. Panchayat Union Commissioner's Office, Poondi

(5) OTHER INSTITUTIONS VISITED BY THE COMMITTEE.

1. Manimuthar Dam.
3. Mudumalai Game Sanctuary
4. Kundha Hydro-Electric Scheme
5. Pykara Hydro-Electric Scheme

1963-64

(1) TECHNICAL EDUCATION

1. Government College of Technology, Coimbatore
2. Government Polytechnic, Coimbatore
3. P.S.G, College of Technology and Polytechnic, Coimbatore
4. Nachimuthu Polytechnic, Pollachi
5. Alagappa Chettiar College of Technology, Guindy, Madras
6. Central Leather Research Institute, Madras
7. Indian Institute of Technology, Madras
8. Engineering College, Guindy
9. Central Polytechnic, Madras.
10. Junior Technical School attached to the Central Polytechnic, Madras.
11. Institute of Catering Technology and Applied Nutrition, Adayar, Madras
12. Institute of Leather Technology, Madras.
13. Regional School of Printing, Madras.
14. Institute of Film Technology, Madras.

(2) POLICE.

1. Mathar Sangam, Alandur (Branch W.I.A.).
2. Garments and Scarf Making Unit and Envelope Making Unit at Pudupet
3. Kilpauk Envelope Making and Book Binding Unit.
4. Police Control Room and Finger Print Section.
5. Police Dog Squad
7. Record Section
8. Prohibition Unit of the Forensic Laboratory, Chepauk
9. Forensic Laboratory Documents Wing
10. Police Radio Office
11. Police Hospital, Coimbatore
12. Police Recruits School, Coimbatore
13. B-1 Town Police Station, Coimbatore.
15. B. West Traffic Station, Coimbatore
16. District Intelligence Bureau, Coimbatore
17. Office of the Inspector-General of Police, Mysore
18. Police Station, Madurantakam

(3) MADRAS DAIRY AND MILK PROJECT
2. The Madras Dairy and Milk Project, Madhavaram.
4. The Bangalore Milk Supply Project, Bangalore.

(4) OTHER INSTITUTIONS VISITED BY THE COMMITTEE.
1. Parambikulam Aliyar Project
2. Bird Sanctuary, Vedanthangal.
3. Hindustan Aircraft Limited, Bangalore.

1964-65

(1) REPORT ON WOMEN'S WELFARE DEPARTMENT.
1. Johnsi Rani Tailoring Unit, Veerapandiyanpattinam
3. Deaf and Dumb School, Sivasailam.
4. Training Centre for Rani Tribes at Papanasam
5. Madhar Sangam, Ariyalur.
7. Madhar Sangam, Perundurai.
10. Madhar Sangam and Tailoring Unit, Mudukulathur
11. Madhar Sangam organised by the Special Police Force, Kamuthi.
12. Thilagavathiyan Mahalir Palli, Thiruvathigai.
13. Pre-school and the Mathar Sangam at Pidagam
15. Mathar Sangam, Chinnavarigam.
17. Mat and Bamboo Weaving Centre for Women at Kalasapakkam
18. Kasthuribai Madhar Sangam at Polur
20. Balwadi at Ellithorai
21. Madhar Sangam, Thadicombu,
22. Pre-school, Thadicombu

(2) REPORT ON KHADI AND VILLAGE INDUSTRIES.

1. Illanji Pottery Workers' Co-operative Society
2 Basket Makers' Society, Kottaikulam.
3. Thenpothai Potters' Co-operative Cottage Industrial Society, Limited, Thenpothai
4 Carpentry Unit, Thenpothai.
5 Potters' Co-operative Cottage Industrial Society, Limited, Alwarkurichi
6 Carpentry Unit, Pudukottai.
7 Ambar Parisramalaya, Tuticorin.
8 Paper Unit, Karungulam.
9 Handicrafts Emporium and the Glass Toys Making Unit, Tirunelveli
10 Pettai Oil Producers' Co-operative Cottage Industrial Society, Limited, Pettai.
11 Pudukudi Khadi Production Sub-Centre, Pudukudi.
12 Soap and Ribbon Unit, Sankarankoil
13 Tannery Unit, Sankarankoil.
14 Keelmugam Papankulam Multipurpose Co-operative Society, Papankulam.
15 Bell Metal Unit at Lalgudi
16 Carpentry Unit, Pullambadi.
17 Blasksmithy Unit at Ariyalur
18 Chalk Workers Industrial Co-operative Society, Kallankurichi.
19 Carpentry Unit, Jayankondam.
20 Carpentry Unit, Sendurai.
21 Soap Unit at Turaiyur.
22 Carpentry service-cum-production centre, Thathingarpet.
23 Carpet and Drug get Centre at Kolandui.
24 Hand-made Paper Unit, Mahendramangalam
25 Brick Workers' Society, Srinivasanallur
26 Hand pound Co operative Society, Srinivasanallur
27 The Brick and Tile Workers' Co-operative Society, Ellapalli
28 Manamadurai National Potter's Co-operative Cottage Industrial Society, Limited, Manamadurai.
29 Manamadurai Potters' Co-operative Cottage Industrial Society, Limited, Q. 123, Madurai.
30 Palm Leaf Products Workers' Co-operative Cottage Industrial Society, Limited, Ramanathapuram.
31 Carpentry Training-cum-Production Centre, Mandapam.
32 Khadi Sales Depots at Rameswaram.
33 The Rameswaram Shell and Chank Products Workers Co-operative Cottage Industrial Society, Limited
34 Coir Training-cum-Demonstration Centre, Pamban.
35 Khadi Gramodyog Vidyalaya, Kamuthi,
36 Gram Ekai Scheme, M. Reddipatti.
37 The Aruppukkottai Straw Board Workers' Co-operative Cottage Industrial Society, Limited, Ind. 381, Aruppukkottai.
38 Khadi Sub-Centre, Aruppukkottai.
39 Carpentry Training-cum-Production Centre, Palayampatti.
40 Balavinayagar Oil Producers' Co-operative Society, Limited, Aruppukkottai.
41 Chatrareddipatti Multi-purpose Co-operative Society
42 The Virudhunagar Viswakarama Vessel Workers' Industrial Co-operative Society, Limited, Kooraikundu
43 Grama Ekai Scheme at Thambi Pettai
44 Soap Unit at Orathur.
45 Khadi Production Centre, Kallakurichi
46 Hand-made Paper Unit, Pidagam
47 Virinchipuram Harijan Hand-pounding Workers' Co-operative Cottage Industrial Society, Limited (No. 95 Virinchipuram)
48 Carpentry Training-cum-Service Centre, Alamelumangapuram
49 Hand-made Paper Unit, Arapakkam
50 Saranjam Karyalayam, S.V. Nagaram.
51 Flaying Centre, Kariamangalam
52. Soap-making Unit, Kadaladi
53. Co-operative Milk Supply Society, Santhavasal
54. Bee Nursery at Ellithorai
55. Industrial Co-operative Tea Factory, Kotagiri
56. Madurai Nattuchekku Oil Producers' Co-operative Society, Madurai
57. Khadi Sales Depot, Uthamapalayam
58. Khadi Depot, Kodaikanal.
59. Blacksmithy and Carpentry Unit, Batlagundu

(3) REPORT ON INDUSTRIAL ESTATES.
1. Industrial Estate, Guindy
2. Industrial Estate, Ambattur
3. Industrial Colony, Pettai
4. Industrial Estate at Ariyamangalam, Tiruchirappalli district
7. Ceramic Centre at Virudhachalam
9. General Purposes Engineering Workshop, Vellore
10. Industrial Estate, Katpadi
11. Industrial Training Institute, Katpadi at Abdullapurani, Vellore-3.
12. Industrial Estate, Madurai
13. Industrial Estate, Theni
14. Government Service Centre for Pressed Metal Products, Palani
15. Government Dindigul Lock Unit, Dindigul.
16. Dindigul Lock Workers' Industrial Co-operative Society, Dindigul

(4) REPORT ON COLLEGIATE EDUCATION.
1. Sri Parasakthi Arts College, (Women)Courallam
2. Annamalai University, Chidambaram
(5) REPORT ON STATE TRANSPORT DEPARTMENT.
1. State Transport Central Workshop, Chromepet.

(6) REPORT ON HIGHWAYS AND RURAL WORKS.
1. Panchayat Union Office, Shencottah.
2. Tenkasi Water Supply Scheme—Headwork's and Reservoir at Courtallam
3. Overhead Tank, Therku Kadayam.
4. Panchayat Union Office, Kadayam
5. Vallanad Headworks.
6. Tuticorin Special Division Harbour Project—Highways Department Works.
7. Collector's Office, Tirunelveli.
8. Puliampatti Harijan Colony.
9. School Building, Kallagam
10. New School Building at Jayankondam
11. Panchayat Union Office, Thathiengarpet
13. Link Road connecting Yellikurichi with Madurai-Ramnad Road
14. Elementary School, Yellikurichi
15. School Building at Perungarai
16. Panchayat Union Office, Paramakudi
17. Government Coconut-Nursery-cum-Demonstration Farm. Uchipuli
18. Panchayat Union Office, Mandapam.
19 Panchayat Union Office, Mudukulathur.
20 Panchayat Union Block Development Officer's Quarters, Kamuthi.
21 Chatraredipatti Boad.
22 Pre-school and the Credit Society, Chatraredipatti
23. Panchayat Union Office, Portonovo
24. Higher Elementary School Building, Keerapaiayam
25 Collector's Bungalow, South Arcot. Discussion at District Board Hall, Cuddalore
26. Panchayat Union Office at Kaliyanur
27. Panchayat Union Elementary School Building, Mandanoor.
28. Veterinary Dispensary Building, Mandanoor
29. Panchayat Union Office, Mandanoor
30. Overhead Tank, Sathur Pernarnbut Panchayat Union.
31. Panchayat Union Elementary School Building, Arapakkam.
32. Panchayat Union Elementary School, Arapakkam
33. Panchayat Union Office, Pudupalayam
34. Balacola Road Works (in progress)
35. Collector's Office, the Nilgiris.
36. Highways Research Station, Guindy.
37. Panchayat Union Office, Tiruparankundram
38. Veterinary Dispensary Building, Athoor (under construction)
39. Panchayat Union Office, Athoor

(7) REPORT ON COMMUNITY DEVELOPMENT PROGRAMME.
1. Basic Elementary School, First Ward, Tenkasi
2. Panchayat Union Office, Tenkasi
3. Panchayat Union Office, Shencottah
5. Ground Level Service Reservoir, Natarajapuram.
6. Tenkasi Water Supply Scheme—Headwork's and Reservoir at Courtallam
7. Overhead Tank, Therku Kadayam
8. Non-Basic School at Mudaliarpatti
9. Ground Level Reservoir, Mudaliarpatti.
10. Potters Co-operative Cottage Industrial Society Limited Alwarkurichi
11. Overhead Tank, Tirumalayappapuram,
12. Panchayat Union Office, Kadayam
13. Vallanad Headworks
14. Carpentry Unit, Pudukottai.
15. Panchayat Union Office, Tuticorin
16. The Arumuganeri Salt Workers' Co-operative Society
17. Co-operative Health Centre, Veerapandiyanpattinam
18. Thenthiruperi Co-operative Agricultural Bank Limited
19. Elementary School, Ponnankurichi
20. Paper Unit, Karungulam Block.
22. Handicrafts Emporium and the Glass Toys Making Unit, Tirunelveli
23. Pettai Oil Producers' Co-operative Cottage Industrial Society Limited, Pettai
24. Water-supply Scheme, Sankarankoil
25. Soap and Rubber Units and Tannery Units at Sankarankoil
26. Veterinary Dispensary and the Artificial Insemination Centre, Sankarankoil.
27. Puliampatti Harijan Colony.
28. Panchayat Union Office, Sankarankoil
30. Athiri Cottage Industries Unit.
31. Panchayat Union Office, Ambasamudram
32. Keelmugam Papankulam Multipurpose Co-operative Society
33. Overhead Tank (in progress) at Poovalur
34. Panchayat Union Office, Poovalur
35. Maternity Centre at Poovalur
36. Primary Health Centre at Pudur Uthamanur
37. Overhead Tank, Vellanur and Fishpond
38. Carpentry Unit at Pullambadi
39. Overhead Tank, Kallagam
40. Kallagam School Building
41. Black smithy-cum-Training Centre Unit at Ariyalur,
42. Overhead Tank at Ariyalur
43. Mathar Sangam at Ariyalur
44. Chalk Workers' Industrial Co-operative Society
45. Madhar Sangam, Perambalur.
46. Agricultural Bank, Perambalur.
47. Overhead Tank, Puliankulam.
48. Panchayat Union Employees' Stores, Perambalur
49. Panchayat Union Office, Perambalur
50. Playground for the newly opened High School made by Village Volunteer Force at Zamin Thatanur Panchayat
51. Overhead Tank and Well, Melur
52. Panchayat Union Office, Jayankondam
53. Overhead Tank and Well at Jayankondam.
54. Carpentry Unit and a new School Building, Jayankondam
55. Madhar Sangam, Sendurai
56. Carpentry Unit, Sendurai.
57. Municipal Head Water Works, Tiruchirappalli
58. Carpentry Service-cum-Production Centre, Thathiengarpet.
59. Soap Unit, Turaiyur.
60. Overhead Tank under construction, Thathiengarpet
61. Panchayat Union Office, Thathiengarpet
62. Primary School Building at Kalingapatti
63. Panchayat Cashew Plantations, Kalingapatti
64. Carpet and Drug get Centre at Kolakudi
65. Hand-made Paper Unit, Mahendramangalam
66. Agricultural Stores Depot, Mahendramangalam
67. Veterinary Dispensary, Mahendramangalam,
68. Panchayat Union Office, Thottiam
69. Brick Workers' Co-operative Society, Srinivasanallur
70. Hand Pound Co-operative Society, Srinivasanallur
71. Service Reservoir at Palakarai (Tiruchirappalli) (Tiruchirappalli Water-Supply Scheme)
73. Pudukkottai Co-operative Central Bank.
74. State Seed Farm at Thekkatur
75. Cattle Farm at Machuvadi
76. Poultry Unit, Machuvadi.
78. Mathar Sangam at Vadavalam
79. Panchayat Office at Vadavalam
80. Infiltration Works in the Vellar River near Ammayapatti.
81. Brick and Tile Workers' Co-operative Society, Ellapatti
82. Elementary School, Ellapatti
83. Panchayat Plantations and Poultry Unit, Ariyar Panchayat
84. Collector's Office, Tiruchirappalli.
85. Thiruppuvanam Panchayat Union Demonstration Farm
86. Link Road connecting Vellikuruchi with Madurai Ramanathauram Road at mile 20
87. Elementary School, Vellikuruchi
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<tr>
<td>88.</td>
<td>Manamadurai National Potters' Co-operative Cottage Industrial Society Limited, India</td>
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<td>89.</td>
<td>Primary Health Centre, Parthibanoor.</td>
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<td>90.</td>
<td>School Building, Perungarai</td>
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<td>91.</td>
<td>Model Agricultural Farm, Paramakudi.</td>
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<td>92.</td>
<td>Paramakudi Water-supply Scheme</td>
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<td>Panchayat Plantations, Uthirakosamangai.</td>
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<td>95.</td>
<td>Palm Leaf Products Workers' Co-operative Cottage Industrial Society Limited, Ramanathapuram.</td>
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<td>96.</td>
<td>Government Coconut Nursery-cum-Demonstration Farm Uchipuli</td>
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<td>97.</td>
<td>Coconut Estate of Sri S. M, Mohamed Ibrahim Sait</td>
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<td>98.</td>
<td>Central Marine Research Station, Mandapam.</td>
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<td>99.</td>
<td>Carpentry Training-cum-Production Centre, Mandapam.</td>
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<td>Panchayat Union Office, Mandapam</td>
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<td>101.</td>
<td>Khadi Sales Depot, Rameswaram</td>
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<td>102.</td>
<td>Rameswaram Shell and Chank Products Workers' Co-operative Cottage Industrial Society Limited</td>
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<td>103.</td>
<td>Deep-sea Fishing Operations</td>
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<td>104.</td>
<td>Coir Training-cum-Demonstration Centre, Pamban</td>
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<td>105.</td>
<td>Panchayat Union Office, Mudukulathur</td>
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<td>106.</td>
<td>Madhar Sangam and Tailoring Unit, Mudukulathur</td>
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<td>107.</td>
<td>Poultry Extension Centre, Peraiyur.</td>
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<td>108.</td>
<td>Primary Health Centre, Peraiyur.</td>
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<td>109.</td>
<td>Co-operative Agricultural Bank, Peraiyur</td>
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<td>Board Elementary School, Peraiyur</td>
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<td>111.</td>
<td>Panchayat Union Office, Kamudhi</td>
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<td>112.</td>
<td>Orchard and Poultry Unit organised by the Special Police Force, Kamudhi.</td>
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<td>Government Maravar Hostel, Kamudhi.</td>
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<td>114.</td>
<td>Khadi Gramodyog Vidyalaya, Kamudhi.</td>
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<td>115.</td>
<td>Well constructed at Neeravi under the Idle Man Power Scheme.</td>
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<td>Grama Ekai Scheme, M. Reddipatti.</td>
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<td>117.</td>
<td>Aruppukottai Straw Board Workers' Co-operative Cottage Industrial Society Limited</td>
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<td>118.</td>
<td>Khadi Sub-Centre, Aruppukottai.</td>
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119. Veterinary Dispensary Building and the Poultry Unit, Aruppukottai
120. Tailoring Training Unit, Palayampatti
121. Carpentry Training-cum-Production Centre, Palayampatti.
122. Balavinayagar Oil Producers' Co-operative Society Limited, Aruppukottai
123. Virudhunagar Water-supply Improvements Scheme at Anaikuttan
124. Pre-School (Balwadi) and the Credit Society, Chatrareddipatti
125. Virudhunagar Viswakarma Vessel Workers' Industrial Co-operative Society
126. Marimuthu Nadar's Orchard and Dairy at Pavali
127. Underground Drainage Works in Chidambaran Municipal Limits,
128. Panchayat Union Office, Porto novo
129. Compost Pit at Manjakudi
130. Sewage Disposal Works at Lalpuram
131. Fish Pond at Bhuvanagiri
132. State Seed Farm at Miralur
133. Primary Health Centre, Vadalur
134. Idle Man Power Work, Prithivimangalam.
135. Panchayat Union Office, Kallakurichi
136. Indali Co-operative Land Colonisation Society
137. Discussion with the District Officials in the District Board Hall, Cuddalore
138. Thilagavathiya Mahalir Palli, Thiruvathigai.
139. Pre-School and Mathar Sangam, Pidagam
140. Hand-made Paper Unit, Pidagam,
142. Panchayat Plantations at Anangur
143. Gramasahayak Scheme, Salai.
144. Panchayat Union Office, Koliyanur
145. Women's Welfare Work Centre at Koliyanur
146. Overhead Tank at Puranasingapalayam
147. Village Volunteer Force at Kumulam
148. Soil Conservation Works at Poothurai
149. Panchayat Tope Plantation, Melmanavoor.
150. Virinchipuram Harijan Hand-pounding Workers Cooperative Cottage Industrial Society Limited (No. 95).
151. Panchayat Union Elementary School Building, Mannoor.
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<td>Overhead Tank, Sathgur, Pernambut Panchayat Union.</td>
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<td>156</td>
<td>Community Compost Yard, Sathuvachari.</td>
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<td>157</td>
<td>Demonstration Farm, Alamelumangapuram.</td>
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<td>158</td>
<td>Carpentry Training-cum-Service Centre, Alamelumangapuram</td>
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<td>Well Work, Perumugai.</td>
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<td>160</td>
<td>Hand-made Paper Unit, Arapakkam.</td>
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<td>161</td>
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<td>162</td>
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<td>Poultry Extension Centre Building, Nethapakkam</td>
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<td>Rural Extension Training Centre, Sathya Vijaya Nagaram</td>
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<td>166</td>
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<td>167</td>
<td>Poultry Extension Centre, S. V. Nagaram.</td>
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<td>168</td>
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<td>169</td>
<td>Harijan Karyalam, S.V. Nagaram.</td>
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<td>170</td>
<td>Madhar Sangam, S.V. Nagaram.</td>
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<td>171</td>
<td>Panchayat Union Office, Arni</td>
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<td>Mat and Bamboo Weaving Centre for Women, Kalasapakkam</td>
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<td>173</td>
<td>Farm Forestry, Thurinjapuram (Forest Department)</td>
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<td>Artificial Insemination Centre, Mallavadi.</td>
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<td>Tope Plantation and Irrigation Well, Serpanandal.</td>
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<td>176</td>
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<td>Green Manure Seed Farm and Gramasahayak Seed Farm, Pudurchengam.</td>
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<td>179</td>
<td>Village Road Work, Pudur-Chengam and Rural Man Power Scheme, Pudupalayam</td>
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<td>182</td>
<td>Panchayat Union Office, Pudupalayam</td>
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<td>183</td>
<td>Primary Health Centre, Kadaladi</td>
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<td>184</td>
<td>Soap Making Unit, Kadaladi</td>
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185. Leprosy Control Unit, Elathur.
186. Panchayat Union Office, Pudupalayam
187. Madhar Sangam, Polur.
188. Rural Dispensary, Santhavasal.
189. Co-operative Milk Supply Society, Santhavasal
190. Fruit Research Station, Kallar.
191. Panchayat Union Office, Coonoor
192. Balacola Road Works (in progress), Balacola.
193. School Building (in progress) at Kilkunda
194. Panchayat Union Office, Gudalur
195. Naduvattam Women's Co-operative Society Limited
196. Collector's Office, the Nilgiris District
197. Pomological Station, Coonoor and Sim's Park
198. Pasteur Institute at Coonoor
199. Balavadi, Ellithorai
201. Bee Nursery, Elithurai.
202. Kattabetty Water-supply Scheme
203. Naduhatty Panchayat Plantations
204. Industrial Co-operative Tea Factory Limited, Kotagiri
205. Earthen Dam (in progress) across Gorishola Stream
206. Primary Health Centre, Kallandri
207. Green Manure Farm of Sri Ayiravalli Nadar
208. Madurai City Nattuchekku Oil Producers' Co-operative Society, Madurai
209. Panchayat Union Office, Tirupanankundram
210. Cumbum Water-supply Scheme
211. Panchayat Plantation, Pudupatti Panchayat
212. Model Orchard-cum-Nursery, Periyakulam
213. Fruit Research Station, Periyakulam
214. Panchayat Office, Ganguvarpatti.
216. Primary Health Centre, Athoor.
217. Veterinary Dispensary Building, Athoor (under construction)
218. Panchayat Union Office, Athoor
220. Pre-School, Thadicombu
221. Primary Health Centre, Thadicombu.
222. Panchayat Union Office, Dindigul

OTHER INSTITUTIONS VISITED BY THE COMMITTEE.

1. North Aroct District Co-operative Sugar Mills, Ambur
2. Meivazhi Chalai
3. Mudumalai Wild Life Sanctuary
5. Kshatriya Vidyasala, Virudhunagar
6. Kshatriya Girls' High School, Virudhunagar
7. Marine Biological Station
9. Sathanur Dam.
10. Power House No II and III and also Pillur Dam and Power House No. IV under construction
11. Observatory at Kodaikanal
12. Periyar Dam.

1966-67

(1) REPORT ON MADRAS RECORD OFFICE.
1. Madras Record Office, Madras.
2. Saraswathi Mahal, Thanjavur

(2) REPORT ON HINDU RELIGIOUS AND CHARITABLE ENDOWMENTS (ADMINISTRATION) DEPARTMENT
1. Temple at Kovilpatti
2. Sri Subramaniaswamy Temple, Tiruchendur
4. Ramanathaswamy Temple, Rameswaram
5. Meenakshi Temple, Madurai
6. Sri Ranganathaswamy Temple, Srirangam
7. Jambukesawarar Temple, Tiruvanikoil
8. Brahadambal Temple, Thirukogarnam
9. Shanmuganathar Temple, Viralimalai
10. Brahadiswarar Temple, Thanjavur
11. Sri Swetha Vinayakar Temple, Thiruvalamchuli
12. Panchanatheeswarar Temple, Thiruvaiyar
13. Sri Swamimalai Temple, Swamimalai
14. Raja's Rest House, Thanjavur. [Discussion with the Deputy Commissioner of Hindu Religious and Charitable Endowment (Administration) Department]
15. Sri Patteeswaraswami Temple, Polur
16. Sangameswarar Temple, Bhavani

OTHER INSTITUTIONS VISITED BY THE COMMITTEE.
1. Salt Workers' Co-operative Production and Sales Society Arumuganeri
3. Government Hospital, Rameswaram
4. Sanitation Faculty, at Gandhigram

1966-67

(1) REPORT ON INFORMATION AND PUBLICITY DEPARTMENT
1. Tourist Rest House, Tiruchirappalli.
2. Raja's Rest House, Thanjavur (Discussion with the District Publicity Officer, Thanjavur)
3. Township Hall, Kodaikanal (Discussion with the Chairman, Kodaikanal Improvement Advisory Committee)
4. Rest House of the Salem District Co-operative Central Bank Limited, Salem (Discussion with the District Publicity Officer Salem)
5. Tourist Rest House, Madurai.

(2) REPORT ON DIRECTORATE OF HANDLOOMS.
2. Uganda Cotton Producers' Co-operative Marketing Society, Limited, Sriviliiputtur
3. Co-operative Spinning Mills Limited, Sriviliiputtur
4. Chinnalapatti Art Silk Weaver's Co-operative Production and Sales Society Limited Tourists Rest House, Tiruchirappalli, (Discussion with the Textile Officers, Tiruchirappalli)
5. Tourist Rest House, Tiruchirapalli. (Discussion with the Textile Officer, Tiruchirapalli)
6. Raja's Rest House, Thanjavur. (Discussion with the Deputy Registrar of Co-operative Societies, Thanjavur)

7. Rest House of the Salem District Co-operative Central Bank, Salem (Discussion with the representatives of the Salem District Handloom Weavers' Co-operative Federation)

(3) REPORT ON MEDICAL PUBLIC HEALTH, PUBLIC HEALTH ENGINEERING AND TOWN-PLANNING DEPARTMENTS.

1. Government Hospital, Nanguneri
2. Water-supply System to Nanguneri
3. Government Headquarters Hospital, Nagercoil
5. Government Tuberculosis Hospital, Asaripallam, Nagercoil
7. Government Headquarters Hospital, Palayancottai
8. Government College of Indian System of Medicine, Palayancottai
9. Tuticorin Harbour 3 MGD Water Supply Scheme
10. Government Hospital, Ottapidaram
11. Government Hospital, Ettayapuram
12. Kovilpatti Water Supply Scheme
13. Government Taluk Headquarters Hospital, Kovilpatti
15. Government Erskine Hospital, Madurai
16. Medical College, Madurai
17. Paramakudi Water Supply Works
18. District Headquarters Hospital, Ramanathapuram
19. Government Hospital, Rameswaram
20. Maternity ward attached to Government Headquarters Hospital, Ramanathapuram
21. Primary Health Centre, Parthibanur
22. Primary Health Centre, Muthanandal
23. Sanitary Faculty, Gandhigramam
24. Kamaraj Sagar, Authoor, Dindigul Water Supply Scheme
25. Government Headquarters Hospital, Dindigul
26. Orientation Training Centre, Poonamallee (Health Unit)
27. Maternal and Child Health and Family Planning Centre (Health Unit), Poonamallee.
28. Government Headquarters Hospital, Tiruchirappalli
29. Water-supply and Drainage Scheme, Tiruchirappalli
30. Government Hospital, Srirangam
31. Government Hospital, Kiranur
32. Water-supply and Drainage Scheme, Srirangam
33. Government Dispensary, Tirugokarnam.
84. Government Ranee's Hospital, Pudukkottai.
35. Town General Hospital Pudukkottai
36. Water-supply to Pudukkottai
38. Thanjavur Medical College
39. Unit Office, National Malaria Eradication Programme, Thanjavur.
40. Raja Mirasdar Hospital, Thanjavur
41. Thanjavur Water-supply Scheme
42. Government Hospital, Mannargudi
43. Water-supply Scheme, Mannargudi
44. Backward Areas Health Centre, Madukkur.
45. Government, Hospital, Pattukottai
46. Water-supply Scheme, Pattukottai
47. Government Dispensary, Orathanad.
48. Government Leprosy Subsidiary Centre, Orathanad
49. Chatram Dispensary, Thiruvaiyar
50. Primary Health Centre, Kapisthalam.
51. Filaria Control Unit, Kumbakonam.
52. Employees' State Insurance Dispensary, Kumbakonam
53. Government Hospital, Kumbakonam
54. Water-supply Scheme, Kumbakonam
55. Anti-Larval Measures, Tiruvidamaruthur
56. Research-cum-Action Project
57. Government Hospital, Mayuram
58. Kodaikannal Water-supply Scheme (Upper Lake) and the Berijarn Reservoir
59. Government Hospital Kodaikannal
60. Pannaikadu Water-supply Scheme
61. Government Hospital, Periyakulam
62. Water-supply and Drainage Scheme, Periyakulam
63. Site for the proposed Hospital at Theni,
64. Government Hospital, Uthamapalayam
65. Public Works Department Dispensary, Thekkady.
66. Madras State Electricity Board, Periyar Project Hospital
67. Cumbum Water-supply Scheme, Head Works
68. Government Hospital, Cumbum
69. Primary Health Centre, Chinnamanur.
70. Government Hospital, Usilampatti
71. Primary Health Centre, Chekkanurani.
72. Panchayat Union Dispensary, Andipatti
73. Principal Public Health Laboratory, Coimbatore
74. Government Headquarters Hospital, Coimbatore
75. Municipal Sewage Farm, Coimbatore
76. Siruvani Dam and Water Works
77. Government Hospital, Pollachi
78. Drinking Water-supply Scheme, Pollachi
79. Government Hospital, Udumalpet
80. Government Hospital, Dharapuram
81. Municipal Office, Dharapuram.
82. Government Primary Health Centre, Vellakoil
83. Government Primary Health Centre, Muthur.
84. Government Hospital Erode
85. Municipal Office, Erode
86. Government Headquarters Hospital, Salem
87. Municipal Office, Salem.
88. Government Hospital, Yercaud (Salem District).
89. Yercaud Township Office
90. Government Hospital, Omalur
91. Government Hospital, Dharmapuri
92. Municipal Office, Dharmapuri.
93. Panchayat Union Dispensary, Karimangalam
94. Government Hospital, Kaveripatnam
95. Primary Health Centre Barsur
96. Maternity and Child Welfare Centre, Jagadevi
97. Panchayat Union Dispensary, Mathur
98. Primary Health Centre (Proposed), Samalpatti.
99. Panchayat Union Dispensary, Uthangarai
100. Government Hospital, Krishnagiri
101. Municipal Office, Krishnagiri.
102. Government Ophthalmic Hospital, Egmore, Madras
103. Government Hospital for Women and Children, Egmore, Madras
104. Government Chest Institute and Tuberculosis Demonstration and Training Centre, Chetput
105. Kilpauk Medical College, Madras
106. Kilpauk Medical College Hospital, Madras
107. Government Mental Hospital, Madras
108 Government General Hospital, Madras
109. Government Stanley Hospital, Royapuram
110. King Institute of Preventive Medicine, Guindy
111. Central Malaria Laboratory and Museum, Madras.
112. Nutrition Laboratory, Madras-
113. Government Royapettah Hospital, Madras

OTHER INSTITUTIONS VISITED BY THE COMMITTEE.
1. Saraswathi Mahal, Thanjavur.
2. Bharat Heavy Electricals, Thiruverambur
3. Padmanabhapuram Palace, Nagercoil
5. Kangayam Cattle Farm, Palayamkottai
6. Sangameswarar Temple, Bhavani
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(Vide pages 90-92)


1962-63
Constituted on the 5th May 1962.)

1. Sri V. R. Nedunchezhiyan—Chairman.
2. Hon. Sri M. Bhaktavatsalam—Ex-Officio
3. Sri T. M. Nallasamy—Ex-Officio
4. Sri T. P. Alagamuthu
5. Sri M. Alagiriswamy
6. Sri T. P. Elumalai
7. Sri M. Kalyanasundaram
8. Sri V. Krishnamoorthy.
10. Sri P. K. Mookiah Thevar.
11. Sri K. N. Palaniswamy Gounder
12. Sri N. S. Ramalingam
13. Sri V. Ramanathan
14. Sri A. Senapathi Gounder
15. Sri R. V. Swaminathan
16. Sri R. Thangavelu
*17. Sri T. Dorairaj Pillai
*18. Sri L. S. Karayalar
*19. Sri M. Seshachariar
*20. Sri R. Sivasankara Mehta
*21. Sri M. Subbiah Chettiar

* Associated Members from the Legislative Council
1963-64
(Constituted on the 12th August 1963)

1. Sri Y. R. Nedunchezhiyan—Chairman.
2. Hon. Sri M. Bhaktavastalam—Ex-Officio
3. Sri K. S. G. Haja Sheriff—Ex-Officio
4. Sri C. M. Ambikapathi
5. Sri R. S. Arumugam
6. Sri C. Chiranjeevulu Naidu
7. Sri R. Jeevarathnam
8. Sri T. Karcha Gowder
9. Sri M. V. Karivengadam
10. Sri S. Madhavan
11. Sri P. K. Mookiah Thevar
12. Dr. B. Natarajan
13. Srimathi Barvathi Arjunan
15. Sri N. Rajangam.
16. Sri C. Srinivasan
*17. Sri K. Anbazhagan
*18. Dr. A. Chindambaranathan.
*19. Sri T. Joghee Gowder #
*20. Sri A. Chidambara Mudaliar $
*22. Sri A. Sambasiva Reddiar

* Associate Members from the Legislative Council
# Ceased to be a Member with effect from 20th April 1964 (afternoon)
$ Nominated by the Council with effect from 21st April 1964
1964-65
(Constituted on the 22nd July 1964)

1. Sri V. R. Nedunchezhiyan—Chairman.
2. Hon. Sri M. Bhaktavatsalam—Ex-officio
3. Sri K. S. Subramania Gounder—Ex-Officio
5. Sri K. S. Ardhanareeswara Gounder.
6. Sri K. Cheemaichamy
8. Sri R. Govindarajulu Naidu
10. Sri K. A. Mathialagan.
12. Sri V. Sankaran.
15. Sri R. Subramaniam
17. Sri Mohonlal Metha.
21. Sri S. K. Sambandhan

* Associate Members from the Legislative Council
1965-66
(Constituted on the 11th August 1965)

1. Sri V. R. Nedunchezhiyan—Chairman.
2. Hon. Sri M. Bhaktavatsalam—Ex-officio
3. Sri P. Ramachandran—Ex-Officio
5. Sri K. Cheemaichamy.
7. Sri M. Kalyanasundaram.
10. Sri P. Murugaiyan.
15. Sri T. S. Swaminatha Udayar.
16. Sri M. William
   *17. Sii M. Ethirajalu.
   *20. Sri S. K. Sambandhan #

* Associated Members from the Legislative Council
# Ceased to be a Member with effect from 29th April 1966 (afternoon)
1966-67
(Constituted on the 1st August 1966)

1. Sri V. R. Nedunchezhiyan—Chairman.
2. Hon. Sri M. Bhaktavatsalam—Ex-officio
3. Sri P. Ramachandran—Ex-Officio
5. Sri K. Cheemaichamy.
7. Sri M. Kalyanasundaram.
10. Sri P. Murugaiyan.
15. Sri T. S. Swaminatha Udayar.
16. Sri M. William

*17. Sri A. R. Damodaran.

* Associate Members from the Legislative Council
TABLE NO. XX  
(Vide pages 92-93)  
COMPOSITION OF THE BUSINESS ADVISORY COMMITTEE—1962-67  

1962-63  
1. Hon. Sri S. Chellapandian, Speaker (Chairman).  
2. Sri K. Parthasarathy, Deputy Speaker.  
3. Hon. Sri M. Bhaktavatsalam.  
5. Hon. Sri V. Ramaiah.  
7. Sri V. R. Nedunchezhiyan.  

1963-64  
1. Hon. Sri S. Chellapandian, Speaker (Chairman).  
2. Sri K. Parthasarathy, Deputy Speaker.  
3. Hon. Sri M. Bhaktavatsalam.  
5. Hon. Sri V. Ramaiah.  
7. Sri V. R. Nedunchezhiyan.  
8. Sri Saw. Ganesan  
10. Sri M. Kalyanasundaram.  

1964-65  
1. Hon. Sri S. Chellapandian, Speaker (Chairman).  
2. Sri K. Parthasarathy, Deputy Speaker.  
3. Hon. Sri M. Bhaktavatsalam.  
5. Hon. Sri V. Ramaiah.  
7. Sri V. R. Nedunchezhiyan.
8. Sri Saw. Ganesan
10. Sri K. R. Nallasivam.

1965-66

1. Hon. Sri S. Chellapandian, Speaker (Chairman).
2. Sri K. Parthasarathy, Deputy Speaker.
3. Hon. Sri M. Bhaktavatsalam.
7. Sri V. R. Nedunchezhiyan.
10. Sri K. R. Nallasivam.

1966-67

1. Hon. Sri S. Chellapandian, Speaker (Chairman).
2. Sri K. Parthasarathy, Deputy Speaker.
3. Hon. Sri M. Bhaktavatsalam.
7. Sri V. R. Nedunchezhiyan.
8. Sri Saw. Ganesan
10. Sri K. R. Nallasivam.
TABLE No. XXI
(Vide pages 93-94)

COMPOSITION OF THE COMMITTEE OF PRIVILEGES—1962-67

1962-63

1. Sri K. Parthasarathy, Deputy Speaker (Chairman).
4. Sri V. S. S. Mani
5. Sri K. R. Nallasivam
7. Srimathi Parvathi Arjunan.
8. Sri P. Rajagopal.
10. Srimathi Rajathi Kunchithapatham.
13. Sri V. Sankaran.
15. Sri A. Swamidhas.

1963-64

1. Sri K. Parthasarathy—Deputy Speaker (Chairman)
2. Hon. Sri M. Bhaktavatsalam.
3. Sri M. Karunanidhi.
4. Sri S. Madhavan.
5. Sri Kanchi Manimozhiar.
7. Sri R. S. Yeerappa Chettiar.
10. Sri S. Ramalingam.
13. Sri V. Sankaran.
15. Sri K. B. Palani.

1964-65

1. Sri K. Parthasarathy, Deputy Speaker (Chairman).
2. Hon. Sri M. Bhaktavatsalam.
5. Sri C. Chiranjeevuln Naidu.
6. Sri M.V. Karivengadam
7. Sri S. Madhavan.
8. Sri S. Murugaian.
10. Sri S. Nanjunda Row.
11. Sri V. R. Nedunchezhiyan.
15. Sri R. Subramaniam.

1965-66

1. Sri K. Parthasarathy, Deputy Speaker (Chairman).
2. Hon. Sri M. Bhaktavatsalam.
3. Sri K. B. Palani
4. Dr. B. Natarajan.
5. Sri G. Rajaram.
7. Kumari D. Sulochana
8. Sri A. Arumugam.
9. Sri N. Ramachandra Reddy
10. Srimathi T. N. Anandanayaki.
13. Sri M. V. Karivengadam.
15. Sri V. Krishnamoorthi.

1966-67

1. Sri K. Parthasarathy, Deputy Speaker (Chairman).
2. Sri A. Arumugam.
3. Hon. Sri M. Bhaktavatsalam.
5. Sri M. Kalyanasundarm.
6. Sri T. B. Kesava Reddy
7. Sri S. Madhavan.
8. Sri K. A. Mathialagan.
9. Sri S. Murugaian,
10. Sri Y. R. Nedunchezhiyan.
12. Sri N. Ramachandra Reddy
13. Sri S. Sadasivam.
15. Sri M. S. Selvarajan.
TABLE No. XXII
(Vide pages 94-96)

COMPOSITION OF THE COMMITTEE ON SUBORDINATE LEGISLATION
1962-63

<table>
<thead>
<tr>
<th></th>
<th>Name</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Sri K Parthasarathy—Chairman.</td>
</tr>
<tr>
<td>2.</td>
<td>Srimathi T. N. Anandanayaki.</td>
</tr>
<tr>
<td>3.</td>
<td>Sri M. V. Karivengadam.</td>
</tr>
<tr>
<td>4.</td>
<td>Sri V. Krishnamoorthi.</td>
</tr>
<tr>
<td>5.</td>
<td>Sri P. K. Mookiah Thevar.</td>
</tr>
<tr>
<td>7.</td>
<td>Sri N. Shanmugasundaram.</td>
</tr>
<tr>
<td>10.</td>
<td>Sri G. Venkataraman.</td>
</tr>
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</table>

1963-64

<table>
<thead>
<tr>
<th></th>
<th>Name</th>
</tr>
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<tbody>
<tr>
<td>2.</td>
<td>Srimathi T. N. Anandanayaki.</td>
</tr>
<tr>
<td>3.</td>
<td>Sri M. V. Karivengadam.</td>
</tr>
<tr>
<td>4.</td>
<td>Sri S. Madhavan.</td>
</tr>
<tr>
<td>5.</td>
<td>Sri P. K. Mookiah Thevar.</td>
</tr>
<tr>
<td>7.</td>
<td>Sri N. Shanmugasundaram.</td>
</tr>
<tr>
<td>10.</td>
<td>Sri G. Venkataraman.</td>
</tr>
<tr>
<td>*13.</td>
<td>Dr. P. V. Rajamannar.</td>
</tr>
</tbody>
</table>
1964-65

1. Sri K. Parthasarathy—Chairman.
2. Sri C. Chiranjeevulu Naidu.
3. Sri M. V. Karivengadam.
4. Sri S. Madhavan.
5. Sri P. K. Mookiah Thevar.
7. Sri V. Sankaran.
8. Sri N. Shanmugasundaram.
10. Srimathi A. Suares.
13. Dr. P. V. Rajamannar (upto 13th May 1964)
14. Sri M. Rajah Iyer (from 22nd October 1964)

1965-66

1. Sri K. Parthasarathy—Chairman.
2. Sri C. Chiranjeevulu Naidu.
3. Sri M. V. Karivengadam.
4. Sri S. Madhavan.
5. Sri P. K. Mookiah Thevar.
7. Sri V. Sankaran.
8. Sri N. Shanmugasundaram.
10. Srimathi A. Suares.
1966-67

1. Sri K. Parthasarathy—Chairman
2. Sri Saw. Ganesan
3. Sri M. V. Karivengadam.
4. Sri V. Krishnamoorthy.
5. Sri K. Narayanaswami Pillai.
7. Sri K. R. Sambandam.
8. Sri V. Sankaran.
10. Srimathi A. Suares.

* Associate members from the Council,
TABLE No. XXIII
(Vide pages 94-96)

DETAILS OF RULES CONSIDERED SITTINGS HELD, RECOMMENDATIONS MADE BY THE COMMITTEE ON SUBORDINATE LEGISLATION DURING 1962-67

<table>
<thead>
<tr>
<th>Year</th>
<th>Number of reports presented</th>
<th>Number of sittings of the Committee</th>
<th>Number of rules and notification considered by the Committee</th>
<th>Number of recommendations made</th>
<th>Number of recommendations Accepted</th>
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<tbody>
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<td>17</td>
<td>283</td>
<td>39</td>
<td>32</td>
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<td>1963-64</td>
<td>4</td>
<td>16</td>
<td>389</td>
<td>27</td>
<td>16</td>
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<tr>
<td>1964-65</td>
<td>2</td>
<td>7</td>
<td>270</td>
<td>9</td>
<td>6</td>
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<tr>
<td>1965-66</td>
<td>3</td>
<td>7</td>
<td>479</td>
<td>20</td>
<td>12</td>
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<tr>
<td>1966-67</td>
<td>2</td>
<td>6</td>
<td>450</td>
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<td>-</td>
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<tr>
<td>Total</td>
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<td>53</td>
<td>1,871</td>
<td>103</td>
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TABLE No. XXIV
(Vide page 91)

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES 1962-63

Sri A. Kunjan Nadar - Chairman.
Sri N. Chinnamunisamy Chetty
Sri T.P. Elumalai
Srimathi P.K.R. Lakshmikantham
Sri V.A. Muthiah
Sri K.S. Nataraja Gounder
Sri Rama. Arangannal
1963-64

Sri A.Kunjan Nadar - *Chairman*
Sri A.Arumugam
Sri A.S. Dhakshinamoorthi Gounder
Srimathi P.K.R. Lakshmikantham
Sri A.Raghava Reddi
Sri Rama. Arangannal
Sri N. Sountharapandian

1964-65

Sri A.Raghava Reddi - *Chairman*
Sri A.Arumugam
Sri A.S. Dhakshinamoorthi Gounder
Sri S. Nanjunda Row
Sri Rama. Arangannal
Sri N. Sountharapandian
Sri A. Swamidhas

1965-66

Sri Rama Arangannal - *Chairman*
Sri A.Arumugam
Sri A.S. Dhakshinamoorthi Gounder
Sri S. Nanjunda Row
Sri A.Raghava Reddi
Sri N. Sountharapandian
Sri A.Swamidhas

1966-67

Sri Rama Arangannal - *Chairman*
Sri A.Arumugam
Sri A.S. Dhakshinamoorthi Gounder
Sri S. Nanjunda Row
Sri A.Raghava Reddi
Sri N. Sountharapandian
Sri A.Swamidhas
TABLE No. XXV
(vide pages 96-98)

STATEMENT SHOWING THE PARTICULARS OF ASSURANCES RELATING TO THE THIRD ASSEMBLY

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<td>Education and Public Health</td>
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<td>62</td>
<td>40</td>
<td>36</td>
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<td>Food and Agriculture</td>
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<td>26</td>
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<td>28</td>
<td>41</td>
<td>28</td>
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<td>30</td>
<td>7</td>
<td>2</td>
<td>-</td>
<td>5</td>
<td>11</td>
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<td>Finance</td>
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<td>4</td>
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<td>4</td>
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<td>2</td>
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<td>Home</td>
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<td>2</td>
<td>6</td>
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<td>Industries, Labour and Housing</td>
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<td>18</td>
<td>18</td>
<td>22</td>
<td>34</td>
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<td>16</td>
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<td>7</td>
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<td>-</td>
<td>-</td>
<td>2</td>
<td>1</td>
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<td>5</td>
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<td>18</td>
<td>28</td>
<td>25</td>
<td>11</td>
<td>21</td>
<td>11</td>
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<td>1</td>
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<td>2</td>
<td>4</td>
<td>2</td>
<td>16</td>
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</tr>
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<td>205</td>
<td>196</td>
<td>218</td>
<td>214</td>
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<td>13</td>
<td>32</td>
<td>71</td>
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TABLE No. XXVI
(Vide pages 98-99)
COMPOSITION OF RULES COMMITTEE- 1962-67

1962-63
1. Hon. Sri S. Chellapandian, Speaker (Chairman).
2. Hon. Sri M. Bhaktavatsalam
3. Sri Saw. Ganesan
4. Sri M.Kalyanasundaram
5. Sri K.T. Kosalram
6. Sri S.Madhavan
7. Sri K.Narayanaswamy Pillai
8. Dr. B. Natarajan
9. Sri V.R. Nedunchezhiyan
10. Sri B.Parameshwaran
11. Sri K.Parthasarathy
12. Sri P.Ramachandaran
13. Sri N.Ramachandra Reddi
14. Sri S. Ramasami Naidu
15. Sri T.L. Sasivarna Thevar

1963-64
1. Hon. Sri S. Chellapandian, Speaker (Chairman).
2. Hon. Sri M. Bhaktavatsalam
3. Hon. Sri V. Ramiah
4. Sri V.R. Nedunchezhiyan
5. Sri Saw. Ganesan
6. Sri T.L. Sasivarna Thevar
7. Sri K.Narayanaswamy Pillai
8. Sri K.Parthasarathy
9. Sri P.Ramachandaran
10. Sri M.Kalyanasundaram
11. Sri M.V. Karivengadam
12. Sri K.Narayanaswami Pillai
13. Sri N.Ramachandra Reddi
14. Sri G.Rajaram
1964-65
1. Hon. Sri S. Chellapandian, Speaker (Chairman).
2. Sri K.Parthasarathy
3. Hon. Sri M. Bhaktavatsalam
4. Sri Saw. Ganesan
5. Sri M.Kalyanasundaram
6. Sri S.Madhavan
7. Sri K.Narayanaswamy Pillai
8. Sri K.R. Nallasivam
9. Sri V.R. Nedunchezhiyan
10. Sri R.Ponnappa Nadar
11. Hon. Sri V. Ramiah
12. Sri P.Ramachandaran
13. Sri G. Rajaram
14. Sri N.Ramachandra Reddi
15. Sri T.L. Sasivarna Thevar

1965-66
1. Hon. Sri S. Chellapandian, Speaker (Chairman).
2. Hon. Sri M. Bhaktavatsalam
3. Hon. Sri V. Ramiah
4. Sri V.R. Nedunchezhiyan
5. Sri Saw. Ganesan
6. Sri T.L. Sasivarna Thevar
7. Sri K.R. Nallasivam
8. Sri P.Ramachandaran
9. Sri K.Parthasarathy
10. Sri M.Kalyanasundaram
11. Sri S. Madhavan
12. Sri K.Narayanaswami Pillai
13. Sri N.Ramachandra Reddi
14. Sri G.Rajaram
1966-67

1 Hon Sri S. Chellapandian, Speaker (Chairman)
2 Hon Sri M. Bhaktavatsalam
3 Sri M. Kalyanasundaram
4 Sri S. Madhavan
5 Sri K. R. Nallasivam
6 Sri K. Narayanaswami Pillai
7 Sri V. R. Nedunchezhiyan
8 Sri K. Parthasarathy
9 Sri R. Ponnappa Nadar
10 Sri G. Rajaram
11 Sri P. Ramachandaran
12 Sri N. Ramachandra Reddi
13 Hon Sri V. Ramaiah
14 Sri T. L. Sasivarna Thevar
15 Sri Saw Ganesan.
TABLE No. XXVII
(Vide page 99)

COMPOSITION OF THE HOUSE COMMITTEE

1962-63

1. Sri K.Parthasarathy (Chairman)
2. Sri K.Cheemaichamy
3. Sri A.Duraiyarasam
4. Sri G.Gomathi Sankara Dikshithar
5. Sri T.Karcha Gowder
6. Sri KR. RM. Kariamanicka Ambalam
7. Sri T.B. Kesava Reddy
8. Srimathi P.K.R. Lakshmikantham
9. Sri V.A. Muthiah
10. Sri S. Nanjunda Row
11. Sri P. Palani Pillai
12. Sri N.Rajangam
13. Sri A.Ramachandra Rayar
14. Sri P.Ramachandran
15. Sri N.Sountharapandian
16. Sri R.S. Veerappa Chettiar

1963-64

1. Sri K.Parthasarathy (Chairman)
2. Sri C.Venkidusamy Gounder
3. Sri A.Arumugam
4. Sri K.R. Sambandam
5. Sri S. Angamuthu Naicker
6. Sri K.B. Palani
7. Sri G. Gomathisankara Dikshithar
8. Sri A.S. Dakshinamoorthy Gounder
9. Srimathi A.Krishnaveni
10. Sri KR.RM. Kariamanicka Ambalam
11. Sri V.R. Periannan
12. Sri A.G. Balakrishnan
13. Sri P. Ramachandran
14. Sri A. Duraiarasan
15. Sri A.K. Subbiah
16. Sri V. Ramanathan

1964-65

1. Sri K. Parthasarathy (Chairman)
2. Sri V. S. Arunachalam
3. Sri K. Cheemaichamy
4. Sri A. S. Dakshinamoorthy Gounder
5. Sri V. Ellama Naidu
7. Sri M. Kolandaiswamy Gounder
8. Sri M. Maruthanayagam Pillai
9. Sri P. Murugiyan
10. Sri S. Ramalingam
11. Sri G. Rajaram
12. Sri V. Ramanathan
13. Sri K. R. Sambandam
14. Sri K. Thirupathi
15. Sri C. G. Viswanathan
16. Sri C. V. Velappan

1965-66

1. Sri K. Parthasarathy (Chairman)
2. Sri A. S. Dakshinamoorthy
3. Sri N. Duraipandian
4. Sri G. D. Perumal Raju
5. Sri A. L. Ramakrishna Naicker
6. Sri S. Angamuthu Naicker
7. Sri V. S. Arunachalam
8. Sri A. Chidanbaranatha Nadar
9. Sri A. Thiagarajan
10. Sri Munu. Adhi
11. Sri M. P. Vadivelu
12. Sri K. R. R. M. Kariamanicka Ambalam
13. Sri K.Gopala Gounder
14. Sri P. Appavoo
15. Sri M.S. Mani
16. Sri S.Mani

1966-67

1. Sri K.Parthasarathy (Chairman)
2. Sri L.Anandan
3. Sri V.S. Arunachalam
4. Sri K.Cheemaichamy
5. Sri A.K. Kaliappa Gounder
6. Sri M.R. Krishnamoorthy
7. Sri S.Mani
8. Sri G.Narayanaswamy Naidu
9. Srimathi A.S. Ponnammal
10. Sri A. Raghava Reddi
11. Sri P.Rajagopal
12. S.J. Ramaswamy
13. Sri R.Sengaliappan
14. Sri N.P. Sengottuvelu
15. Sri D.N. Vadivel
16. Sri M.P. Vadivelu
TABLE No. XXVIII
(Vide page 106)

(a) DURATION OF SPEECHES--ENGLISH AND TAMIL

<table>
<thead>
<tr>
<th>Year</th>
<th>English</th>
<th>Tamil</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Hours</td>
<td>Minutes</td>
<td>Hours</td>
</tr>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
</tr>
<tr>
<td>1962</td>
<td>7</td>
<td>13</td>
<td>134</td>
</tr>
<tr>
<td>1963</td>
<td>8</td>
<td>58</td>
<td>175</td>
</tr>
<tr>
<td>1964</td>
<td>11</td>
<td>31</td>
<td>191</td>
</tr>
<tr>
<td>1965</td>
<td>11</td>
<td>52</td>
<td>174</td>
</tr>
<tr>
<td>1966</td>
<td>10</td>
<td>08</td>
<td>176</td>
</tr>
<tr>
<td>Total</td>
<td>49</td>
<td>42</td>
<td>853</td>
</tr>
</tbody>
</table>

(b) NUMBER OF PAGES OF PRINTED DEBATES

<table>
<thead>
<tr>
<th>Year</th>
<th>English speeches</th>
<th>Tamil speeches</th>
<th>Total printed pages including questions portion and indices</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
</tr>
<tr>
<td>1962</td>
<td>114</td>
<td>2,541</td>
<td>3,869</td>
</tr>
<tr>
<td>1963</td>
<td>142</td>
<td>3,271</td>
<td>5,698</td>
</tr>
<tr>
<td>1964</td>
<td>201</td>
<td>3,402</td>
<td>6,004</td>
</tr>
<tr>
<td>1965</td>
<td>231</td>
<td>3,641</td>
<td>6,239</td>
</tr>
<tr>
<td>1966</td>
<td>186</td>
<td>3,361</td>
<td>4,769*</td>
</tr>
<tr>
<td>Total</td>
<td>874</td>
<td>16,216</td>
<td>26,579</td>
</tr>
</tbody>
</table>

* upto August 1966 excluding Indices

(c) NUMBER OF SPEECHES MADE BY MEMBERS

<table>
<thead>
<tr>
<th>Year</th>
<th>English</th>
<th>Tamil</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
</tr>
<tr>
<td>1962</td>
<td>102</td>
<td>956</td>
<td>1,058</td>
</tr>
<tr>
<td>1963</td>
<td>107</td>
<td>1,090</td>
<td>1,197</td>
</tr>
<tr>
<td>1964</td>
<td>143</td>
<td>1,255</td>
<td>1,398</td>
</tr>
<tr>
<td>1965</td>
<td>146</td>
<td>1,159</td>
<td>1,305</td>
</tr>
<tr>
<td>1966</td>
<td>219</td>
<td>1,066</td>
<td>1,285</td>
</tr>
<tr>
<td>Total</td>
<td>717</td>
<td>5,526</td>
<td>6,243</td>
</tr>
</tbody>
</table>

Number of members who did not speak even on a single occasion (Excluding question hour) ... ... ... 17

Number of Members who spoke only on one occasion (Excluding question hour) ... ... ... 7
(d) MEMBERS WHO MADE A LARGE NUMBER OF SPEECHES

<table>
<thead>
<tr>
<th>Name</th>
<th>Number of speeches</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Sri M.Kalyanasundaram</td>
<td>279</td>
</tr>
<tr>
<td>2. Sri V.R.Neduncshezhiyan</td>
<td>166</td>
</tr>
<tr>
<td>3. Sri S.Madhavan</td>
<td>153</td>
</tr>
<tr>
<td>4. Sri Saw. Ganesan</td>
<td>150</td>
</tr>
</tbody>
</table>

(e) MINISTERS WHO MADE A LARGE NUMBER OF SPEECHES

<table>
<thead>
<tr>
<th>Name</th>
<th>Number of speeches</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Hon. Sri M.Bhaktavatsalam</td>
<td>423</td>
</tr>
<tr>
<td>2. Hon. Sri V.Ramaiah</td>
<td>131</td>
</tr>
<tr>
<td>3. Hon. Sri P.Kakkan</td>
<td>53</td>
</tr>
</tbody>
</table>

Note: - Sri R. Venkataraman, minister for Industries, who is a member of the Madras Legislative Council, has made 233 speeches in the Assembly.

(f) NAMES OF MINISTERS WHO SPOKE FOR A LARGE NUMBER OF HOURS

<table>
<thead>
<tr>
<th>Name</th>
<th>English</th>
<th>Tamil</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
</tr>
<tr>
<td>1. Hon. Sri M.Bhaktavatsalam</td>
<td>5</td>
<td>55</td>
<td>78</td>
</tr>
<tr>
<td>2. Hon. Sri V.Ramaiah</td>
<td>5</td>
<td>41</td>
<td>15</td>
</tr>
<tr>
<td>3. Hon. Sri P.Kakkan</td>
<td>1</td>
<td>17</td>
<td>11</td>
</tr>
</tbody>
</table>

Note: Sri R.Venkataraman, Minister for Industries, who is a Member of the Madras Legislative Council, spoke in English for 6 hours and 9 minutes and in Tamil for 30 hours and 24 minutes - Total 36 hours and 33 minutes.

(g) NAMES OF MEMBERS WHO SPOKE FOR A LARGE NUMBER OF HOURS

<table>
<thead>
<tr>
<th>Name</th>
<th>English</th>
<th>Tamil</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
</tr>
<tr>
<td>1. Sri V.R.Nedunchezhiiyan</td>
<td>0</td>
<td>12</td>
<td>53</td>
</tr>
<tr>
<td>2. Sri M.Kalyanasundaram</td>
<td>1</td>
<td>17</td>
<td>41</td>
</tr>
<tr>
<td>3. Sri Saw. Ganesan</td>
<td>0</td>
<td>01</td>
<td>33</td>
</tr>
<tr>
<td>4. Sri K.A. Mathialagan</td>
<td>0</td>
<td>34</td>
<td>28</td>
</tr>
</tbody>
</table>
**TABLE No. XXIX**
(Vide pages 118-119)

**IMPORTANT ITEMS OF WORK RELATING TO VARIOUS SECTIONS**

| 1. Bills Section          | (1) Bills and Ordinances  |
|                          | (2) Select and Joint Select Committees |
|                          | (3) C.P.A., Madras Branch  |
|                          | (4) Assembly Rules        |
|                          | (5) Elections             |
|                          | (6) Summoning and Prorogation of the Assembly  |
|                          | (7) Budget                |

| 2. Committee Section      | (1) Estimates Committee  |
|                          | (2) Public Accounts Committee  |

| 3. Establishment Section  | (1) Appointments, Promotions, grant of leave, etc., of gazetted and non-gazetted staff. |
|                          | (2) Salary and Traveling Allowance of Officers and staff  |
|                          | (3) Contingent expenditure  |

| 4. Hostel                | Reservation of accommodation in the Legislators' Hostels and general management of the hostel  |

| 5. Library               | Purchase of books and periodicals and preparation of catalogue etc., issue of books to Members.  |

| 6. Questions             | Questions  |

| 7. Reference and Research | Publication of Bi-monthly "Legislature Information" Brief Record of Proceedings, etc., assisting Members in the preparations of Traveling Allowance Bills, drafting questions, resolution and Bills. |

| 8. Reporting             | Record of Proceedings  |

| 9. Subordinate Legislation | (1) Committee on Subordinate Legislation  |
|                          | (2) Committee on Government Assurances  |

| 10. Traveling Allowance   | Salary and Traveling Allowance of Members, Buildings and House Committees  |
STATEMENT SHOWING THE STRENGTH OF OFFICERS AND STAFF

<table>
<thead>
<tr>
<th>Category</th>
<th>Permanent</th>
<th>Temporary</th>
<th>Total</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>Class I--General</strong></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1 Secretary to the Legislative Assembly Department</td>
<td>1</td>
<td>--</td>
<td>1</td>
</tr>
<tr>
<td>2 Deputy Secretary to the Legislative Assembly Department</td>
<td>1</td>
<td>--</td>
<td>1</td>
</tr>
<tr>
<td>3 Assistant Secretary to the Legislative Assembly Department</td>
<td>3</td>
<td>--</td>
<td>3</td>
</tr>
<tr>
<td>4 Estate Officer</td>
<td>--</td>
<td>1</td>
<td>1</td>
</tr>
<tr>
<td><strong>Class II--Non-Gazetted</strong></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1 Superintendents</td>
<td>8</td>
<td>-</td>
<td>8*</td>
</tr>
<tr>
<td>2 Reporters (English)</td>
<td>7</td>
<td>-</td>
<td>7</td>
</tr>
<tr>
<td>3 Reporters (Tamil)</td>
<td>8</td>
<td>-</td>
<td>8</td>
</tr>
<tr>
<td>4 Librarian</td>
<td>1</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td>5 Personal Assistance to Speaker</td>
<td>1</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td>6 Assistants</td>
<td>15</td>
<td>1</td>
<td>16</td>
</tr>
<tr>
<td>7 Storekeeper</td>
<td>-</td>
<td>1</td>
<td>1</td>
</tr>
<tr>
<td>8 Clerks</td>
<td>15</td>
<td>-</td>
<td>15</td>
</tr>
<tr>
<td>9 Counter Clerks</td>
<td>-</td>
<td>3</td>
<td>3</td>
</tr>
<tr>
<td>10 Steno-typists</td>
<td>4</td>
<td>1</td>
<td>5</td>
</tr>
<tr>
<td>11 Typist (English)</td>
<td>3</td>
<td>-</td>
<td>3</td>
</tr>
<tr>
<td>12 Typist (Tamil)</td>
<td>1</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td>13 Telephone Operators</td>
<td>1</td>
<td>4</td>
<td>5</td>
</tr>
<tr>
<td>14 Adler Typewriter Operator</td>
<td>1</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td><strong>Class III--</strong></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1 Sergeant</td>
<td>1</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td>2 Attender, Grade I</td>
<td>2</td>
<td>-</td>
<td>2</td>
</tr>
<tr>
<td>3 Record-Keeper</td>
<td>1</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td>4 Rota print Operator</td>
<td>1</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td>5 Attender, Grade II</td>
<td>6</td>
<td>-</td>
<td>6**</td>
</tr>
<tr>
<td><strong>Class IV--</strong></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1 Dubash</td>
<td>1</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td>2 Duffadar</td>
<td>1</td>
<td>-</td>
<td>1</td>
</tr>
<tr>
<td>3 Chobdars</td>
<td>2</td>
<td>-</td>
<td>2</td>
</tr>
<tr>
<td>4 Peons</td>
<td>37</td>
<td>7</td>
<td>44</td>
</tr>
<tr>
<td>5 Chowkidars</td>
<td>4</td>
<td>1</td>
<td>5</td>
</tr>
<tr>
<td>6 Menials</td>
<td>9</td>
<td>-</td>
<td>9</td>
</tr>
<tr>
<td></td>
<td>135</td>
<td>19</td>
<td>154</td>
</tr>
</tbody>
</table>
### TABLE No. XXXI
(Vide page 120-121)

(a) PARTICULARS REGARDING SALARIES AND TRAVELLING ALLOWANCE PAID TO MEMBERS

<table>
<thead>
<tr>
<th>Year</th>
<th>Salary drawn by members</th>
<th>T.A. and D.A. paid towards</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>Legislative Assembly</td>
</tr>
<tr>
<td>1962-63</td>
<td>3,49,120.00</td>
<td>2,76,356.16</td>
</tr>
<tr>
<td>1963-64</td>
<td>3,47,962.00</td>
<td>2,62,657.43</td>
</tr>
<tr>
<td>1964-65</td>
<td>5,75,167.00</td>
<td>1,96,973.56</td>
</tr>
<tr>
<td>1965-66</td>
<td>5,39,766.65</td>
<td>2,70,139.46</td>
</tr>
<tr>
<td>1966-67 (Up to December 1966)</td>
<td>2,61,250.00</td>
<td>92,434.13</td>
</tr>
</tbody>
</table>

(b) NUMBER OF TRAVELLING ALLOWANCE BILLS COUNTERSIGNED DURING 1962-67

<table>
<thead>
<tr>
<th>Year</th>
<th>Number of T.A. Bills Countersigned</th>
<th>Number of non-drawal certificate issued towards Government Committee Bills.</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Number of bills</td>
<td>Legislature Bills</td>
</tr>
<tr>
<td>1962-63</td>
<td>2,293</td>
<td>165</td>
</tr>
<tr>
<td>1963-64</td>
<td>1,629</td>
<td>282</td>
</tr>
<tr>
<td>1964-65</td>
<td>1,503</td>
<td>294</td>
</tr>
<tr>
<td>1965-66</td>
<td>1,716</td>
<td>299</td>
</tr>
<tr>
<td>1966-67</td>
<td>580</td>
<td>205</td>
</tr>
</tbody>
</table>

(c) DETAILS OF MEDICAL REIMBURSEMENT BILLS COUNTERSIGNED

<table>
<thead>
<tr>
<th>Year</th>
<th>Number of Bills</th>
<th>Amount</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>(1)</td>
<td>(2)</td>
</tr>
<tr>
<td>1965-66</td>
<td>30</td>
<td>1,774.79</td>
</tr>
<tr>
<td>1966-67</td>
<td>28</td>
<td>1,801.88</td>
</tr>
</tbody>
</table>

(Up to December 1966)
### LEGISLATIVE ASSEMBLY DEPARTMENT -- DETAILS OF EXPENDITURE

<table>
<thead>
<tr>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
<th></th>
</tr>
</thead>
<tbody>
<tr>
<td>1 Pay of Speaker and Deputy Speaker</td>
<td>17,200.00</td>
<td>18,000.00</td>
<td>18,000.00</td>
<td>18,000.00</td>
<td>13,500.00</td>
<td>84,700.00</td>
</tr>
<tr>
<td>2 T.A. (Charged)</td>
<td>11,265.00</td>
<td>18,551.00</td>
<td>8,497.00</td>
<td>6,380.00</td>
<td>4,730.00</td>
<td>49,423.00</td>
</tr>
<tr>
<td>3 O.C.A. (Charged)</td>
<td>6,997.00</td>
<td>5,596.00</td>
<td>5,850.00</td>
<td>6,000.00</td>
<td>5,244.00</td>
<td>28,943.00</td>
</tr>
<tr>
<td>4 Books and Periodicals</td>
<td>9,715.00</td>
<td>10,760.00</td>
<td>9,539.00</td>
<td>7,191.00</td>
<td>5,244.00</td>
<td>42,449.00</td>
</tr>
<tr>
<td>5 House Committee</td>
<td>3,237.00</td>
<td>4,014.00</td>
<td>3,705.00</td>
<td>3,605.00</td>
<td>1,806.00</td>
<td>16,367.00</td>
</tr>
<tr>
<td>6 Madras Allowance to Contingent Staff</td>
<td>102.00</td>
<td>20.00</td>
<td>16.00</td>
<td>42.00</td>
<td>43.00</td>
<td>223.00</td>
</tr>
<tr>
<td>7 Special Compensatory Allowance to Contingent Staff</td>
<td>864.00</td>
<td>170.00</td>
<td>136.00</td>
<td>376.00</td>
<td>369.00</td>
<td>1,915.00</td>
</tr>
<tr>
<td>8 Other Contingencies</td>
<td>26,124.00</td>
<td>37,999.00</td>
<td>25,449.00</td>
<td>38,003.00</td>
<td>38,267.00</td>
<td>1,65,842.00</td>
</tr>
<tr>
<td>9 Entertainment Charges</td>
<td>84.00</td>
<td>302.00</td>
<td>399.00</td>
<td>5.00</td>
<td>573.00</td>
<td>1,363.00</td>
</tr>
<tr>
<td>10 Pay of Officers</td>
<td>42,401.00</td>
<td>51,773.00</td>
<td>55,760.00</td>
<td>57,351.00</td>
<td>44,440.00</td>
<td>2,51,725.00</td>
</tr>
<tr>
<td>11 Pay of Establishment</td>
<td>2,29,740.00</td>
<td>2,37,172.00</td>
<td>2,47,468.00</td>
<td>2,50,258.00</td>
<td>1,86,475.00</td>
<td>11,53,113.00</td>
</tr>
<tr>
<td>12 Dearness Allowance</td>
<td>24,818.00</td>
<td>29,654.00</td>
<td>41,935.00</td>
<td>93,810.00</td>
<td>80,232.00</td>
<td>2,70,449.00</td>
</tr>
<tr>
<td>13 Other Compensatory Allowance</td>
<td>21,431.00</td>
<td>23,622.00</td>
<td>24,607.00</td>
<td>5,187.00</td>
<td>7,966.00</td>
<td>82,813.00</td>
</tr>
<tr>
<td>14 Traveling Allowance</td>
<td>6,793.00</td>
<td>7,712.00</td>
<td>9,846.00</td>
<td>25,173.00</td>
<td>23,320.00</td>
<td>72,844.00</td>
</tr>
<tr>
<td>15 Medical Charges</td>
<td>438.00</td>
<td>783.00</td>
<td>527.00</td>
<td>761.00</td>
<td>4,231.00</td>
<td>6,740.00</td>
</tr>
<tr>
<td>16 Electricity Charges</td>
<td>21,481.00</td>
<td>15,165.00</td>
<td>19,185.00</td>
<td>18,290.00</td>
<td>28,040.00</td>
<td>1,02,161.00</td>
</tr>
<tr>
<td>17 Telephone Charges</td>
<td>15,456.00</td>
<td>14,270.00</td>
<td>12,596.00</td>
<td>20,899.00</td>
<td>21,957.00</td>
<td>85,178.00</td>
</tr>
<tr>
<td>18 Other Contingencies</td>
<td>3,580.00</td>
<td>3,335.00</td>
<td>6,305.00</td>
<td>2,919.00</td>
<td>2,926.00</td>
<td>34,292.00</td>
</tr>
<tr>
<td></td>
<td>4,42,026.00</td>
<td>4,78,898.00</td>
<td>4,89,820.00</td>
<td>5,54,250.00</td>
<td>4,68,628.00</td>
<td>24,33,622.00</td>
</tr>
</tbody>
</table>
### TABLE No. XXXIII
(Vide page 128)

**VISITS OF PARLIAMENTARY DELEGATION/ VIPs**

<table>
<thead>
<tr>
<th>Serial number</th>
<th>Dates</th>
<th>Delegate Description</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>1962</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>10th and 11th May 1962</td>
<td>Visit of the 18-Member Parliamentary Delegation from Malaya</td>
</tr>
<tr>
<td><strong>1963</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td>13th, 14th and 17th November 1963</td>
<td>Visit of Mr. Hugh Fernando, Deputy Speaker of Ceylon</td>
</tr>
<tr>
<td>3</td>
<td>13th and 14th December 1963</td>
<td>Visit of the 10-Member European Parliamentary Delegation led by Mr. Gaetanto Martino, President of the European Parliament (Italy)</td>
</tr>
<tr>
<td><strong>1964</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4</td>
<td>2nd to 4th March 1964.</td>
<td>Visit by the 13-Member Soviet Parliamentary Delegation led by H.E. Mr. Ivan Vasilievich, Spiridonov, Chairman of the Council of the Supreme Soviet.</td>
</tr>
<tr>
<td>5</td>
<td>5th to 8th December 1964</td>
<td>Visit of the 12-Member Delegation of the Assam Legislative Assembly led by Sri D. Hazarika, Deputy Speaker.</td>
</tr>
<tr>
<td><strong>1965</strong></td>
<td></td>
<td></td>
</tr>
<tr>
<td>6</td>
<td>1st and 2nd January 1965</td>
<td>Visit of the 36-Member Brazilian Parliamentary Delegation</td>
</tr>
<tr>
<td>7</td>
<td>3rd to 6th March 1965</td>
<td>Visit of the 17-Member Soviet Parliamentary Delegation led by Madam Nasridinova Yadgar Sadykovna, Chairman, Presidium of the Supreme Soviet, Uzbek, Tashkent</td>
</tr>
<tr>
<td>8</td>
<td>29th to 31st August 1965</td>
<td>Visit of 6-Member Fijian Parliamentary Delegation</td>
</tr>
<tr>
<td>9</td>
<td>24th to 27th September 1965</td>
<td>Visit of 3-Member Fijian Parliamentary Delegation led by Sri A.D. Patel, Member of the Governor's Executive Council</td>
</tr>
<tr>
<td>10</td>
<td>27th February to 2nd Mach 1966</td>
<td>Visit of Dr. N. Asghar, Mayor of Kabul and Mr. M.S. Farhang, Member of Parliament- they attended the Assembly meeting on 28th February 1966</td>
</tr>
<tr>
<td>11</td>
<td>12th March 1966</td>
<td>Visit of Alderman Charles W.Rubia, Mayor of Nairobi and Mrs. S. Frace Onyaugo, Mayorless of Misumu Kanya</td>
</tr>
<tr>
<td>12</td>
<td>31st March to 4th April 1966</td>
<td>Nepalese Parliamentary Delegation headed by Hon. Sri Rajeswar Devkota, Chairman, Rastriya Panchayat, Nepal</td>
</tr>
</tbody>
</table>
13 Parliamentary Delegation from Jammu and Kashmir led by Hon. Sri S. N. Fotedar, Chairman, Legislative Council, Jammu and Kashmir. 16th, 22nd and 23rd April 1966

14 Australian Parliamentary Delegation led by Hon. Sri R.W.C. Swartz, Minister for Civil Aviation, Queensland, Australia. 27th and 28th July 1966

15 Study Tour of the Member of the Indian Parliamentary Association of the Punjab State Legislature Parliamentary Group headed by Smt. Shanno Devi, Deputy Speaker, Punjab Legislative Assembly. 4th to 6th September 1966

16 Ceylonese Parliamentary Delegation led by Mr. D. P. Attapattu, Parliamentary Secretary in the Ministry of State. 10th to 13th December 1966

### TABLE No. XXXIV
(Vide pages 129-130)

### COMMON WEALTH PARLIAMENTARY ASSOCIATIONS MADRAS BRANCH

#### LIST OF OFFICE BEARERS

**Joint Presidents**
1. Sri S. Chellapandian, Speaker, Madras Legislative Assembly.
2. Dr. P. V. Cherian, Chairman, Madras Legislative Council (till 20th April 1964).
3. Sri M. A. Manickavelu, Chairman, Madras Legislative Council (from 22nd April 1964)

**Vice-Presidents**
1. Sri M. Bhaktavatsalam, Chief Minister.
2. Sri R. Venkataraman, Minister for Industries,
3. Sri V. R. Nedunchezhhiyan, Leader of the Opposition, Madras Legislative Assembly.
4. Dr. A. Lakshmanaswamy Mudaliar, Leader of the Opposition, Madras Legislative Council.

**Treasurer**
Sri V. Ramaiah, Minister for Food

**Members of the Executive Committee 1962-63**
1. Sri P. Ramachandran, M.L.A.
2. Sri K. S. G. Haja Sherieff, M.L.A.
4. Sri M. Karunanidhi, M.L.A.
5. Sri M. Kalyanasundaram, M.L.A.
7. Sri S. K. Sambandam, M.L.C.
8. Srimathi Mary Clubwala Jadhav, M.L.C.
1963-64
1. Sri P. Ramachandran, M.L.A.
2. Sri K.S.G. Haja Sharieff, M.L.A.
4. Sri M. Karunanidhi, M.L.A.
5. Sri M.Kalyanasundaram, M.L.A.
7. Sri R.V. Swaminathan, M.L.A.
8. Sri K. Rajaram, M.L.C.
9. Srimathi Mary Clubwala Jadhay, M.L.C.

1964-65
1. Sri P. Ramachandran, M.L.A.
2. Sri K.S.G. Haja Sharieff, M.L.A.
3. Srimathi Parvathi Arjunan, M.L.A.
4. Sri M. Karunanidhi, M.L.A.
5. Sri M.Kalyanasundaram, M.L.A.
7. Dr. B. Natarajan, M.L.A.
8. Sri Raja Ayyar, M.L.C.
9. Srimathi Mary Clubwala Jadhav, M.L.C.

1965-66
1. Sri K.S.G. Haja Sharieff, M.L.A.
2. Sri R.V. Swaminathan, M.L.A.
3. Sri P. Ramachandran, M.L.A.
4. Dr. B. Nararajan, M.L.A.
5. Sri M. Karunanidhi, M.L.A.
6. Sri M. Kalyanasundaram, M.L.A.
7. Sri Saw. Ganesan, M.L.A.
8. Sri V.K. Palaniswami Gounder, M.L.C.

1966-67
1. Sri K.S.G. Haja Sharieff, M.L.A.
2. Sri R.V. Swaminathan, M.L.A.
3. Sri P. Ramachandran, M.L.A.
4. Dr. B. Nararajan, M.L.A.
5. Sri M. Karunanidhi, M.L.A.
6. Sri M. Kalyanasundaram, M.L.A.
7. Sri Saw. Ganesan, M.L.A.
8. Sri V.K. Palaniswami Gounder, M.L.C.
10. Srimathi Lakshmi Krishnamoorthy, M.L.C.
His Highness Maharaja Jaya Chamaraja Wadiyar Bahadur, Governor, May 1964 onwards
MADRAS MINISTRY
[March 1962 to October 1963]
MADRAS MINISTRY
[October 1963—1967]
Thiru R. Krishnaswamy Naidu, Speaker-Pro-temp makes and subscribes the Oath as a Member of the Assembly before the Governor on 24th March 1962.

Thiru K. Kamaraj, the Chief Minister makes and subscribes the Oath as a Member before the Speaker-Pro-temp on 29th March 1962.
Leader of the House and Leader of Opposition conducting the Speaker on his election to the office.
Dr. Zakir Husain, Vice-President of India unveils the portrait of Tiruvalluvar in the Assembly Chamber.
Portrait of Tiruvalluvar unveiled by Dr. Zakir Hussain, Vice-President
Thiru Bishnuram Mechi, Governor, addresses the Members of the Madras Legislature at the Joint Session on 23rd April 1962.

Acting Governor Thiru P. Chandra Reddi, addresses the Joint Session of the Legislature—1965.
Acting Governor Thiru P. Chandra Reddi, addresses the Joint Session of the Legislature—1966
Presentation of the Annual Budget for 1966-67 by the
Chief Minister on 26th February 1966
Malayan Parliamentary Delegation visit in May 1962

Party to meet Mr. Hugh Fernando, Deputy Speaker, Ceylon Parliament in 1963
Soviet Parliamentary Delegation visit in March 1964

Parliamentary Delegation from U.S.S.R. visit in 1964
Parliamentary Delegation from Brazil visits the Assembly Chamber

Fijian Parliamentary Delegation visit in 1965
Parliamentary Delegation from Nepal visit in 1966

Australian Parliamentary Delegation visit in 1966
Visit of Deputy Speaker and Members of the Punjab State Legislature in 1966

British Parliamentary Delegation at the portico of the Assembly Chamber
Thiru C. D. Natarajan, Secretary, Indian States Delegation with Mr. R. V. Vanderfelt, Secretary-General and his Personal Assistant Miss. Betty May at the C.P.A. Conference held in Ottawa, Canada, September-October 1966

Thiru C. D. Natarajan, Secretary, Indian States Delegation with Mr. B. N. Banerjee, Secretary, Indian Delegation, Mr. C. A. S. S. Gordon, Fourth Clerk at the Table, House of Commons, U.K., and Mr. Leon J. Raymond, Clerk of the House of Commons, Canada at the C.P.A. Conference held in Ottawa, Canada, September-October 1966